

**BEFORE THE NATIONAL GREEN TRIBUNAL, EASTERN
ZONE BENCH, KOLKATA —
Appeal NO. 08/2026/EZ**

IN THE MATTER OF: -

Majhaulia Sugar Industries

...APPELLANT

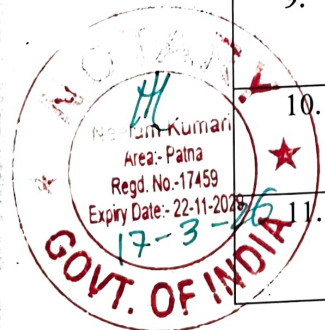
VERSUS

Bihar State Pollution Control Board & Ors.

...RESPONDENTS

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Bihar

**BEFORE THE NATIONAL GREEN TRIBUNAL, EASTERN
ZONE BENCH, KOLKATA**

Appeal NO./2026/EZ

(Under Section 16 read with section 18 of the National Green
Tribunal Act, 2010.)

Majhaulia Sugar Industries ...APPELLANT

VERSUS

The Bihar State Pollution Control Board & Ors.

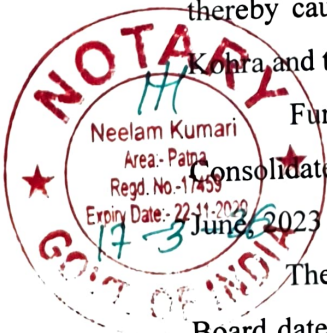
...RESPONDENTS

SYNOPSIS

The present appeal is being filed under Section 16 read with section 18 of the National Green Tribunal Act, 2010 by the appellant. The present appeal is a civil case, where a substantial question relating to environment is involved, which arises out of implementation of statutes relating to environment, more particularly mentioned in Schedule-I of the National Green Tribunal Act, 2010. The present case also arises out of the order dated 23rd February, 2026 contained in letter bearing Ref. no. 24 (Annexure A- 14) by the Bihar State Pollution Control Board, whereby Environmental Compensation of Rs. 9,00,000/- has been imposed upon the distillery division of the Appellant Unit under section 33A of the Water (Prevention & Control of Pollution) Act, 1974. The said EC has been imposed for the alleged non-compliance the conditions of Zero Liquid Discharge thereby causing discharge from the unit to a nearby river named Kohra and thus causing deterioration in the quality of water.

Further, it has been alleged by the Board that conditions of Consolidated Consent to Operate & Authorisation (CCA) dated 20th June 2023 has been violated.

The said allegations are based on the inspection by the Board dated 18th December, 2025. However, in complete disregard



of the principles of natural justice, the Appellant has not been provided with the copy of the inspection report till date.

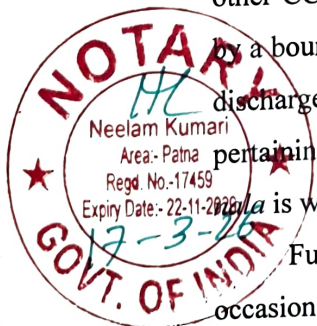
Moreover, the allegations regarding deterioration in quality of water at Kohra river are not based on evidence and as such are unfounded claims. It is stated that no sampling has been done and neither the same has been subjected to tests as laboratory to substantiate the claim of the Board that the discharge from the Unit caused such deterioration.

Still further, the allegations pertaining to violations of the conditions of CCA dated 20th June, 2023 (Annexure A-1) are not corroborated with any analysis report or any documentary evidence, they are mere bald allegations and are baseless and *non est*.

Again, the show cause, per se is vague and not sufficient and thus it can be alleged that no proper show cause was served upon the Appellant. The show cause dated 19th January, 2026 (Annexure A- 6) refers to the violations of conditions of CCA dated 20th June, 2023 bearing Ref. no. 1047. However, vide letter dated 30th January, 2026 (Annexure A-9) whereby the report of hearing has been put forth by the Board, it is admitted on their part that the hearing pertains to sugar division and that no show cause as regards the distillery division has been served upon the Appellant. Vide the same report of hearing dated 30th January, 2026 dated, the Board calls the Appellant for hearing again. Thereafter, vide Direction dated 23rd February, 2026 contained in letter bearing Ref. no. 24, EC is imposed. However, contradicting themselves, in the direction they have falsely mentioned that show cause was served upon the Appellant.

As regards the non-maintenance of the condition of ZLD and other CCA conditions, it is submitted that the unit is circumvented by a boundary wall from all four sides and there is no scope for any discharge beyond the four walls of the unit. Thus, the allegation pertaining to discharge of effluent into Kohra river through a *kacha* is wrong and denied.

Further, it is submitted that the Appellant had on previous occasions communicated to the District Magistrate vide letters dated

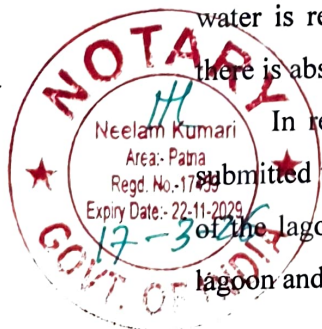


14th November, 2021 and 28th June, 2019 that the *nala* in front of the unit is the only source of drain for the nearby market and the residents. The said *nala* leads to the Kohra river thus polluting the same and further the *nala* has been encroached by the villagers nearby by construction of hutments, thus requesting the authorities to remove the encroachment. It is submitted that the Board officials referred to this *kacha nala* and wrongly stated and observed that any discharge from the unit is lead to the Kohra River through this *kacha nala*.

Allegations pertaining to lack of NOC for withdrawal and use of ground water from Central Ground Water Body (CWGB) it is submitted that the unit had valid NOC from the said body valid upto 31st December, 2025. Thus, the same was valid when the inspection dated 18th December, 2025 was done by the Board. Thereafter, the Appellant applied for the same was duly granted the NOC which is valid from 01st January, 2026 upto 31st December, 2028 (Annexure A- 10). Moreover, regarding maintenance of logbooks for withdrawal and use of fresh water, the same is diligently maintained and updated regularly by the Appellant and has been supplied to the Board as such.

With regard to the direction by the Board no to use of Spent Wash as Fert-irrigation or One Time Controlled Land Application, (OCTLA), it is submitted that the Appellant unit strictly confirms to the condition of ZLD. The unit has installed a decanter and dryer. Spent wash generated from the industry is concentrated through multi-effect evaporator (MEE) and incinerated in slop boiler and condensate and lease generated from multi-effect evaporator, cooling tower blow down, boiler blow down are purified through CPU and used in molasses dilution and cooling tower. Entire treated water is recycled and reused within the premises of the unit and there is absolutely no discharge from the unit as such.

In relation to the allegation of over flow from lagoon, it is submitted that there was no over flow as such. The storage capacity of the lagoon is 15750 Mtr³. There was a minor leakage from the lagoon and the same has been completely repaired.



By the way of this application the appellant seeks intervention of this Hon'ble Tribunal and prays before the Hon'ble Tribunal as follows:

- a) Direct that a fresh independent inspection be conducted by a Government Institution or a Government Recognized Institution into the alleged non-maintenance of the condition of ZLD, non-compliance of the CCA conditions and other alleged short comings as pointed out by the respondents.
- b) To cancel and/or quash and/or set aside the impugned order dated 23rd February, 2026 bearing Ref. no. 24, issued under the pen and signature of the Chairman, Bihar State Pollution Control Board being Respondent no. 2, whereby Environmental Compensation of Rs. 9,00,000/- (Rupees Nine Lacs only) has been imposed upon the Distillery Division of the Appellant Unit.
- c) To restrain the respondent nos. 2 and 3 from taking any coercive measures against the Appellant and initiate any recovery proceedings and/or certificate proceedings and/or criminal complaint case arising out of the impugned order dated 23rd February, 2026 (Annexure- A- 14);
- d) To Pass such further order or orders as this Hon'ble Tribunal may deem fit and proper.



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**BEFORE THE NATIONAL GREEN TRIBUNAL, EASTERN
ZONE BENCH, KOLKATA**

Appeal NO./2026/EZ

(Under Section 16 read with section 18 of the National Green
Tribunal Act, 2010)

Majhaulia Sugar Industries ...APPELLANT

VERSUS

Bihar State Pollution Control Board & Ors.

...RESPONDENTS

LIST OF DATES

<u>Dates</u>	<u>Particulars</u>
1933	The sugar division of the Appellant was established at Majhaulia, District of West Champaran, Bihar.
14 th November, 2027 & 28 th June, 2019	Letter by the Appellant to the District Magistrate regarding the discharge of waste from the nearby market area and local residents through <i>kacha nala</i> which leads to the Kohra River and the encroachment of the same by the villagers.
20 th June, 2023	Consolidated Consent to Operate & Authorisation (CCA) granted to the Appellant Unit (Distillery Division)
07 th November, 2025	Reply to the letter by the Board dated 14.10.2025 detailing the compliances by the Unit (Sugar Division) against the Direction by the Board.
27 th November, 2025	Six Monthly Compliance Report of Environmental Clearance submitted by the Appellant to SEIAA and MoEFCC.
17-3-19 th January, 2026	Show cause by the Board
28 th January, 2026	Reply to the show cause by the Appellant



30 th January, 2026	Report by the Board of hearing before it in lieu of the show cause dated 19 th January 2026 wherein recommendation was made for imposition of EC for alleged violations at Sugar Division. Further stated therein that no show cause has been served upon the Distillery Division of the Appellant. Thus, a hearing was fixed for the same on 02 nd February, 2026
31 st January, 2026	Reply by the Appellant to the Report dated 30 th January, 2026
02 nd February, 2026	Hearing before the Board.
13 th February, 2026	Time sought by the Appellant for submission of compliance report as directed by the Board vide the show cause dated 19 th January, 2026.
16 th February, 2026	Report by the Board of hearing before it in lieu of the show cause dated 19 th January 2026 wherein recommendation was made for imposition of EC for alleged violations.
16 th February, 2026	NOC granted by Central Ground Water Authority valid from 01 st January, 2026 upto 31 st December, 2028.
20 th February, 2026	Compliance report submitted by the Appellant in response to the direction dated 30 th January, 2026
23 rd February, 2026	Direction to impose Environmental Compensation of Rs. 9,00,000/- by the Board upon the distillery division of the Appellant.
01 st March, 2026	Reply by the Appellant to the Report of hearing by the Board dated 30 th January, 2026.



BEFORE THE NATIONAL GREEN TRIBUNAL, EASTERN
ZONE BENCH, KOLKATA

Appeal NO. /2026/EZ

IN THE MATTER OF: -

Majhulia Sugar Industries Private Limited, a unit of Jay Shree
Tea & Industries Ltd., represented through Mr. Ramjee Singh,
Designation- DGM (Liaison), having its registered office and
head office at 10, Industry House, 15th Floor, Camac Street,
Kolkatta-700017, West Bengal, Phone- 9771475110; e-mail:
mill@jayshreesugar.com

Filed through
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B8/1809/2023
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... ..APPELLANT

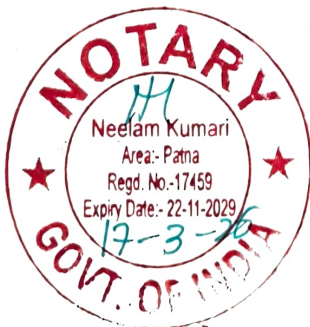
VERSUS

Roelma Nivson
Roelma 4 A
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Patna - 800024

1. Bihar State Pollution Control Board, through its Chairman, having its address at Parivesh Bhawan, N.S.B — 2, Patliputra Industrial Area, P.O. — Sadakat Ashram, Patna — 800 010; Phone No. 0612- 2261709; e-mail id: bspcb@yahoo.com; msbspcb-bih@gov.in;
2. The Chairman, Bihar State Pollution Control Board having its address at Parivesh Bhawan, N.S.B — 2, Patliputra Industrial Area, P.O.—Sadakat Ashram, Patna—800010; Phone No.: 0612-2261776; Email id: bspcb@yahoo.com;
3. The Member Secretary, Bihar State Pollution Control Board having its address at Parivesh Bhawan, N.S.B — 2, Patliputra Industrial Area, P.O. — Sadakat Ashram, Patna — 800 010; Phone No.: 0612-2261250; Email id: msbspcb@yahoo.com; msbspcb-bih@gov.in;

... ..RESPONDENTS

The humble petition on
behalf of the Appellant above
named.



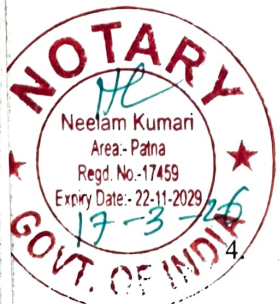
MOST RESPECTFULLY SHEWETH:-

1. That the Appellant is a company registered under the Companies Act and all its Directors and Shareholders are law-abiding citizens of India.
2. The address of the Appellant is given in the cause title above. The addresses of the respondents are also given in the cause title/memo of parties above.

BRIEF FACTS OF THE CASE:

1. The present appeal is being filed under Section 16 read with Section 18 of the National Green Tribunal Act, 2010 (for brevity 'the NGT Act'). The present appeal is a civil case where a substantial question relating to environment is involved, which arises out of the implementation of statutes relating to environment, more particularly mentioned in Schedule-I of the National Green Tribunal Act, 2010.
2. The present matter also arises out of the direction/order passed by respondent no. 2 dated 23rd February, 2026 contained in letter bearing Ref. no. 24 (Annexure- A-1A), ~~Annexure-A-1A~~ communicated to the distillery division of the Appellant Unit vide e-mail on the same date whereby Environmental Compensation (EC) of Rs. 9,00,000/- has been imposed upon the sugar division of the Appellant Unit.
3. The respondent nos. 1 to 3 are authorities within the meaning of Article 12 of the Constitution of India and/or functionaries therein. The Appellant Majhulia Sugar Industries Private Limited (Distillery Division/ the Appellant Unit) is having its registered office and head office at 10, Industry House, 15th Floor, Camac Street, Kolkatta-700017, West Bengal and the unit is situated at P.O. Majhulia, District- West Champaran, Bihar-845454. The Appellant is a standalone sugar industry comprising of sugar division and distillery division. The instant appeal pertains to the distillery division.

The M.P. Udyog, Majhulia, West Champaran, Bihar was

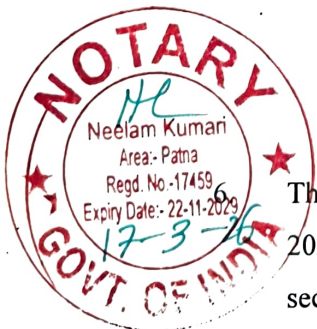


incorporated in the year 1932 and was converted into a public company in 1973. The sugar division of the Appellant was established at Majhaulia, District of West Champaran, Bihar in the year 1933. It is humbly submitted that over this long period of time, the Appellant have diligently complied with all environmental parameters such as relevant Consents, Authorisations and other such approvals and permits under the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter 'the Water Act'), Air (Prevention & Control of Pollution) Act, 1981 (hereinafter 'the Air Act') and any other law as required by the Respondent no. 1 from time to time. Thus, enabling the Appellant to function and operate the unit while upholding the environmental norms as mandated under various laws. It is submitted that the Appellant have maintained and complied with the conditions imposed by Bihar State Pollution Control Board (hereinafter 'the Board').

5. That in the same vein, recently, the distillery division of the Appellant unit was granted the Consolidated Consent to Operate and Authorisation (for brevity 'CCA') vide Ref. no. 1047 dated 20th June, 2023, under section 25 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and under Rule 6(2) of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 notified under the Environment (Protection) Act, 1986. The said CCA is valid upto 30th September, 2028.

A photocopy of the CCA dated 20th June, 2023 is hereby attached herewith and marked as Annexure- A-1

That vide letter bearing Ref. no. 1548 dated 14th October, 2025 the Board issued a general direction at large, under section 33A of the Water Act, to the sugar mills including the Appellant Unit (Distillery Division), in the light of a direction by Central Pollution Control Board (for brevity 'CPCB'), to,



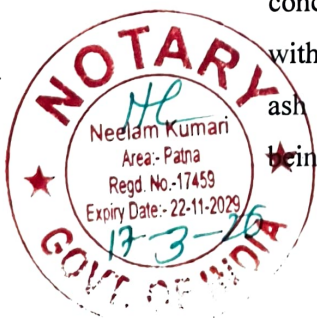
firstly, stop the utilization of the Spent Wash from use on One Time Control Land Application (OTCLA) and Fert-irrigation by distilleries. *Secondly*, not to use treated or untreated effluent in unlined/ earthen lagoon and dismantle the unlined lagoon if any and submit a report for the same. *Finally*, directed the molasses based distillery to comply the SOP of CPCB regarding Bio-Composting.

A photocopy of the letter dated 14th October, 2025 is being attached herewith and marked as Annexure- A-2

7. That in response to the above, the Appellant vide reply dated 07th November, 2025 provided a comprehensive response to the said direction stating therein that it has complied with the same. *Firstly*, with respect to the direction not to use distillery spent wash as Ferti-irrigation and OTCLA, it was replied that Spent Wash from the distillery project was used followed by treatment in Multi-Effect Evaporator (for brevity 'MEE'). Moreover, the unit disposes 100% of the Spent Wash generated by consuming the same as fuel in incineration boiler in the form of slope which generate rich potash as in a very less quantity. The rich potash ash so generated is sold to fertilizer companies, thus the unit rigorously maintains Zero Liquid Discharge (ZLD) as mandated under the law and prescribed by CCA dated 21st December, 2023.

Secondly, as regards, direction by the Board for not holding of treated and untreated effluent in unlined/ earthen lagoons and dismantling lagoons in time bound manner and disposing of sludge in a scientific manner, it was replied by the Appellant that treated effluent is held for 15 days in lined concrete lagoon. The effluent is being recycled and reused within premises for cooling tower make-up, dust suppression, ash quenching and gardening purposes and the sludge is being used as manure for the farms owned by the unit.

Finally, concerning the CPCB SOP for Bio-



Composting, it was replied that the distillery division did not have any bio-composting plant as the Molasses were used for Ethanol production and Spent Wash is used in Incineration Boiler as fuel.

Thus, it is manifestly clear from the above that the Appellant Unit was already acting in conformity with the Directions by the Board dated 14th October, 2025.

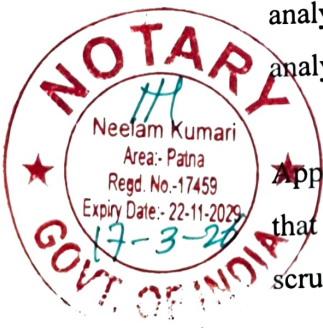
A photocopy of the letter dated 07th November, 2025 is attached herewith and marked as Annexure: - A-3.

8. That the Appellant Unit has been regularly providing the Six-monthly Compliance Report of Environmental Clearance to State Environment Impact Assessment Authority (for brevity 'SEIAA'), Bihar and the Ministry of Environment, Forests & Climate Change (for brevity 'MOEFCC'). The latest report vides letters dated 27th November, 2025 detailing therein the compliance of various conditions of Environmental Clearance was supplied to SEIAA and MoEFCC. The said Environmental Clearance Compliance report by the Appellant Unit, makes it abundantly clear that *firstly*, the Unit duly complied with the condition pertaining to lagoon storage of treated effluent for not more than 15 days.

Secondly, the unit had duly obtained NOC for ground water withdrawal from Central Ground Water Authority upto 31st December, 2025.

Thirdly, adequate number of ground water monitoring stations had been set up around the Project Area and regular analysis of the same was being done and further provided the analysis for the period of April, 2025 to September, 2025.

Fourthly, as regards maintenance of ZLD, the Appellant Unit duly complying with the said condition stated that the waste water after treatment is being used for wet scrubber makeup, spray pond and irrigation purpose to



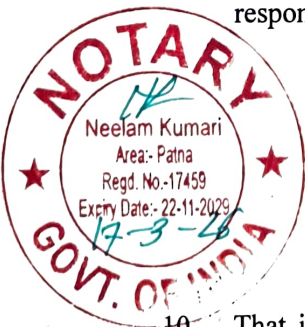
achieve ZLD. The domestic effluent is being disposed of in the soak pit inside the premises.

Therefore, a bare perusal of the Compliance Report would make it evidently clear that the Appellant Unit has been acting in conformity with the conditions laid in Environmental Clearance.

A photocopy of the letter dated 27th November, 2025 is attached herewith and marked as Annexure: - A-4

9. That as is abundantly clear from the above that notwithstanding the strict adherence to the environmental norms and conditions as prescribed vide the CCA and the Environmental Clearance by the Appellant Unit, the Board served upon the Appellant Unit a show cause dated 19th January, 2026 vide letter Ref No. 105. It is pertinent to highlight at this stage that the show cause refers to the alleged violation of CCA dated 20th June, 2023 vide Ref no. 1047 (Annexure A-1). However, the averments of the said show cause insinuate alleged violation of the CCA of sugar division. Thus, the show cause per se is vague and thus liable to be rejected. It further leads to the confusion whether the said show cause pertains to the sugar division or the distillery division of the Appellant unit. The CCA (distillery division) was valid upto 28th December, 2025, further vide application dated 11th December, 2025 request has been made for its renewal and the same is pending at the end of the respondents.

A photocopy of the renewal application dated 11th December, 2025 are being attached herewith and marked as Annexure: - A- 5.



10. That it is stated in the said show cause dated 19th January, 2026 that an inspection of the unit and nearby river was

undertaken by the Board on 18th December, 2025. Therein it has been alleged that untreated spent wash of the distillery unit was being discharged through a *kacha* nala to the river which is violation of section 24 and 25 of the Water Act. The effluent stored in the lagoon was found overflowing through a nala into the river. Further, certain violations of the CCA granted to distillery division dated 20th June, 2023 vide Ref no. 1047 was alleged such as the following: -

- i.) No duly signed logbook of fresh water consumption and utilization was maintained
- ii.) No arrangement to ensure zero liquid discharge has been made by the unit
- iii.) No arrangement has been made for treatment of domestic waste water which is being discharged through nala, untreated. No Sewage Treatment Plant was found installed at the unit.
- iv.) Logbooks of spent wash generation, MEE feed, MEE condensate, MEE concentrate, CPU inlet and outlet, cooling tower, makeup water and treated effluent reused in process are not being maintained.
- v.) The Peizometer installed was not found functional
- vi.) Proper marking and colour coding of all the pipelines carrying different industrial effluent has not been done.
- vii.) The NOC of Central Ground Water Authority for withdrawal of ground water by the unit was found expired.
- viii.) Housekeeping of the unit was not found satisfactory during inspection. Under the circumstances, you are directed to appear before the Chairman



Further, the Appellant was directed to appear through an Authorized Representative before the respondents and show

cause.

A photocopy of the show cause dated 19th January, 2026 is being attached herewith and marked as Annexure: - A- 6

11. That it is submitted that the Appellant vide letter dated 28th January, 2026 sufficiently replied to each of the non-compliance as alleged in the said show cause. The said reply is being reproduced herewith for ready reference: -

- i. As per CPCB norms, Incineration Boiler was installed in the Distillery Unit from its inception. Regarding the generated Spent wash is concentrated in MEE Plant and after mixing with Bagasse, it is used as fuel in Incineration Boiler 100%.
- ii. The effluent is sent to the Pakka Lagoon after treatment. The holding capacity of Lagoon is 15 days as per guidelines. The waste water generation and treated water is consumed Chemically, Biologically & Mechanically, which is under the permissible limit as per the CPCB.
- iii. The Log book of fresh water is already maintained since start of the season.
- iv. There is a complete enclosure of boundary of the plant, so there is no water drain leakage in the factory.
- v. There is a soak pit for treatment of domestic water. Sewage Treatment Plant (STP) will be installed soon.
- vi. All Log books are maintained since start of the season.

A photocopy of the reply dated 28th January, 2026 is being attached herewith and



marked as Annexure: - A- 7

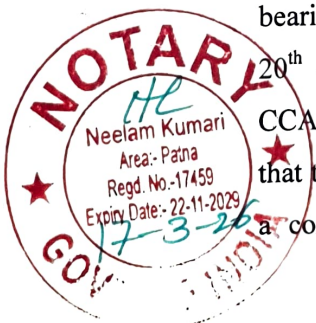
12. That as regards the NOC from CGWA, it is submitted that at the time of inspection, the Appellant was in possession of an NOC valid upto 31st December, 2025. However, it is surprising that notwithstanding the validity of the NOC at the time of inspection dated 18th December, 2025, the Board wrongly alleged that the same was absent. It is stated that the Appellant had applied for the renewal of the same and duly obtained the NOC dated 16th February, 2026 from CGWA. The said NOC is valid 01st January, 2026 upto 31st December, 2028.

A photocopy of the NOC dated 16th February, 2026 from CGWA is being attached herewith and marked as Annexure: - A- 8

13. That it is submitted that *inter alia*, the said show cause is fit to be rejected primarily on the ground that the same is in teeth of principles of natural justice for twin reasons. *Firstly*, no inspection report of the inspection dated 18th December, 2025 was served upon the Appellant.

Secondly, the alleged non-compliances have not been substantiated with any documentary analysis and reports, rather bald allegations have been made in the show cause to which causes have been sufficiently shown vide reply by the Appellant dated 28th January, 2026. Thus, there was no contravention of the CCA dated 20th June, 2023 (Annexure A- 1) and moreover the unit strictly adhered to the condition of the ZLD.

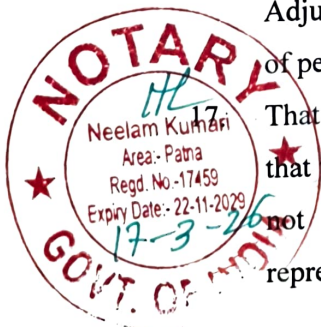
14. That the respondents vide order dated 30th January, 2026 bearing letter Ref. no. 10, while referring to the CCA dated 20th June, 2023 (Distillery Division, Annexure A- 1) and CCA dated 21st December, 2023 (Sugar Division), alleged that treated water from the sugar division was being stored in a concrete lagoon outside the unit premises wherein the



dissolved oxygen level was found to be zero and moreover, due to over flow from the lagoon, the stored water was being discharged into the Kohra river through a *kacha nala*.

A photocopy of the order dated 30th January, 2026 is being attached herewith and marked as Annexure: - A-9

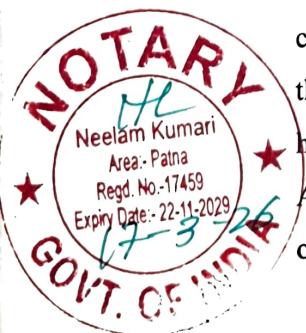
15. That the said order dated 30th January, 2026 further alleged therein that in the distillery division a *kacha nala* has been constructed leading upto the Kohra river and the untreated Spent Wash is discharged into the river. It was further alleged that the unit is not maintaining ZLD and neither STP has been constructed nor Peizometer has been installed. Thus, the substratum of the allegations, as alleged by the Board against the Appellant was that in the light of the records of the case and photograph taken at the time of inspection, it appeared to the respondents that the unit was operating in utter violation of the environmental laws and CCA conditions, particularly the Spent Wash from the distillery division and effluent from the sugar division were being discharged through a *kacha nala* into the Kohra river thereby causing deterioration of quality of water in the river.
16. That vide the said order dated 30th January, 2026 (Annexure A-9), the Board directed the unit to take remedial measures and ensure ZLD and comply with CCA conditions and further directed the Appellant to file compliance report with 15 days. Further, the Board directed that Environment Compensation (EC) under section 33A of the Water Act may be assessed and imposed and that the matter may be forwarded to the Adjudicating Officer under the Water Act for the imposition of penalty.
- That still further the said order dated 30th January, 2026 notes that the show cause was issued only to the sugar division and not to the distillery division (the Appellant), therefore representative of the distillery division was directed to be



present on 02nd February, 2026 in person to show cause as to why necessary legal action be taken against them for the non-compliances of the environmental laws and the CCA conditions.

18. That it is submitted that the said order (Annexure A-9) arises from the show cause dated 19th January, 2026 (Annexure A-9). However, it is unclear as to which unit, the said show cause was served upon, whether the sugar division or the distillery division as the show cause refers to the violations of the CCA granted to the distiller division dated 20th June, 2023 (Annexure A- 1) however, the order dated 30th January, 2026 unequivocally states that no show has been served upon the distillery unit and that the said show cause pertained to the sugar division. Thus, on this score alone, the said show cause and the subsequent order are contradictory, vague and cryptic in nature and are hence fit to be rejected.
19. That it is further submitted that the said order (Annexure A-9) travels beyond the record of the show cause (Annexure A-9) as the Appellant was subjected to certain allegations only when the order dated 30th January, 2026 was served upon them. It is submitted that such allegations are not to be found in the show cause, thus, the Appellant could sufficiently raise objections against the same. Such as, it has been alleged in the order that the dissolved oxygen level of the lagoon water was zero, however the Appellant was never subjected to such allegation in the show cause.

Moreover, the order dated 30th January, 2026 refers to the records of the case and photographs taken at the time of inspection. However again, the Appellant was never supplied with such records or the photographs so that a detailed reply could be presented. It is reiterated that the show cause was in the light of the inspection dated 18th December, 2025 however no inspection report has ever been served upon the Appellant Unit till date. It is a cardinal principle of law that one must be able to meet the allegations against him,



however, the Board violated the same.

20. That it is further submitted that the said order (Annexure A-9) is liable to be rejected on the ground that there was non-consideration of reply dated 28th January, 2026 (Annexure A-7) by the respondents. A bare perusal of the said order would make it amply clear that the respondents failed to consider the objections raised by the Appellant and passed the order in a mechanical manner. Thus, it is abundantly clear from the above that the said order recommending EC and imposition of penalty was bad in law *firstly*, on the ground that the appellant was not subjected to the allegations against it as no substantiating documents were provided and mere bald allegations were made in the show cause. *Secondly*, the said show cause is vague and in contravention of the order dated 30th January, 2026 (Annexure A-9) as the show cause refers to violation of conditions of CCA granted to distillery division, however the order states that no show cause has been served upon the distillery division. *Finally*, there was no consideration of reply dated 28th January, 2026 supplied by the appellant as is evident from the order. Thus, the said order has been passed in utter violation of principles of natural justice and is thus fit to be rejected.

21. That the appellant unit, in the light of the order (Annexure A-9), replied vide letter dated 31st January, 2026 wherein all the alleged non-compliances had been rejected and it was stated therein that all the environmental norms and CCA conditions are being duly adhered to by the Appellant. The synopsis of the reply is as follows:-

- i. Effluent Treatment: The Appellant states that effluent is treated and goes to a Pakka Lagoon with a 15-day holding capacity, and treated water parameters are within permissible limits as per CPCB guidelines.
- ii. Distillery Unit: In the distillery unit, an incineration boiler is installed. Generated spent wash is concentrated and used as 100% fuel after mixing with



bagasse.

- iii. Compliance & ZLD: The unit is equipped with a functional Effluent Treatment Plant (ETP), maintains a complete boundary enclosure to prevent water drainage leakage, and is maintaining Zero Liquid Discharge (ZLD).
- iv. Domestic Water: A soak pit is used for domestic water treatment, and plans are in place to install a Sewage Treatment Plant (STP).
- v. Monitoring: All installed Piezometers are functional, and the company claims to be strictly following all BSPCB terms and conditions.

Thus, it is evident from the above that the allegations by the Board were non-existent and that the Appellant was not in contravention of any law or the CCA conditions.

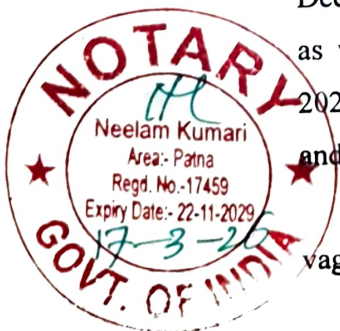
A photocopy of the reply dated 31st January, 2026 is being attached herewith and marked as Annexure: - A-10

22. That vide letter dated 13th February, 2026 it was requested by the Appellant that more time may be granted to file the compliance report as sought by the Board vide order dated 30th January, 2026 (A-9).

A photocopy of the letter dated 13th February, 2026 is being attached herewith and marked as Annexure: - A-11

23. That again, vide order dated 16th February, 2026 the Board while referring to the CCA of the sugar division dated 21st December, 2023 again reiterated the allegations *in verbatim* as was already mentioned in the order dated 30th January, 2026 (Annexure A-9) and recommended imposition of EC and penalty.

However, it is pertinent to note the contradictions and vagueness of the show cause dated 19th January, 2026

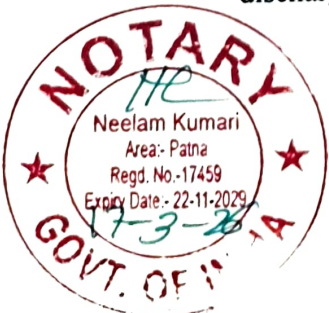


(Annexure A-6), the order dated 30th January, 2026 and the order dated 16th February, 2026. The show cause refers to violation of CCA granted to distillery division (Annexure A-1), however, the order of 30th January, 2026 states in no uncertain terms that the said show cause pertains only to the sugar division and that no show cause has been issued to the distillery division. Moreover, the vagueness of the cryptic order and show cause is aggravated by the fact the board vide order dated 16th February, 2026 directed the sugar division to comply. Thus, it is submitted that the Board has served upon the Appellant vague show cause and the order passed thereafter suffer from the vices of being cryptic in nature and passed without consideration of the reply of the Appellant and in utter violation of the principles of natural justice. However, amidst all this there was utter confusion whether the show cause or the order pertained to the sugar division or the distillery division.

A photocopy of the report/order dated 16th February, 2026 is being attached herewith and marked as Annexure A- 12.

24. That it is submitted that in the light of the time sought by the Appellant vide letter dated 13th February, 2026 (Annexure A-11) to provide the compliance report, the Appellant vide letter dated 20th February, 2026 supplied to the Board a detailed report of the compliances as sought by the Board vide order dated 30th January, 2026. Vide the said letter it was brought to the notice of the Board all the steps that has been taken by the Appellant and very specifically submitted that there was no discharge from the unit and that they are maintaining ZLD.

A photocopy of the letter dated 20th February, 2026 is being attached herewith and marked as Annexure: - A-13



25. That it is submitted that to the shock and dismay of the Appellant, the Board vide Direction dated 23rd February, 2026 bearing letter Ref no. 24 imposed Environmental Compensation (EC) of Rs. 9,00,000/- (Rupees Nine Lakhs Only) on the distillery division under section 33A of the Water Act wherein it is alleged that the CCA conditions pertaining to maintenance of log books and the condition for maintenance of ZLD was not complied.

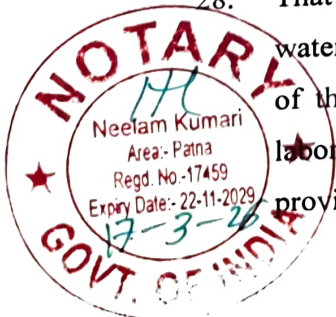
A photocopy of the Direction dated 23rd February, 2026 is being attached herewith and marked as Annexure: - A- 14

26. That as it transpired, in the midst of this, the Appellant vide reply dated 01st March, 2026 replied to the order of the Board dated 16th February, 2026. Therein it was reiterated that there was no violation of the CCA conditions by the Appellant and such other environmental parameters.

A photocopy of the reply dated 01st March, 2026 is being attached herewith and marked as Annexure: - A -15.

27. That it is submitted that the said Direction (Annexure A-14) is bad in law as the said has been passed without application and without considering of the reply and compliances by the Appellant. The same is in teeth of the provisions of the Water Act and the Water (Prevention and Control of Pollution) Rules, 1986 promulgated by the State of Bihar and further in violation of the directions laid down by the NGT pertaining to calculation of Environmental Compensation, issued direction u/s 33A of the Water Act.

28. That it is submitted that as regards the deterioration of the water quality of river Kohra, it is submitted that no sampling of the water was done and that no analysis report by any laboratory was ever prepared. This is sheer violation of the provisions of sampling in the Water Act. The said provisions



are indispensable as has been held by the Hon'ble Apex Court in case of M/s Triveni Engineering & Industries Ltd. vs State of Uttar Pradesh & Ors. reported in 20250 INSC 1060 after referring to section 21 and 22 of the Water Act, observed as follows:-

"10.7. As can be seen from the above, the person who is taking the sample is required to serve on the person in charge of or having control over the plant or vessel etc. a notice of his intention to have the sample analyzed; take and divide the sample into two parts in the presence of the occupier or his agent. One container after being sealed and signed by both the persons taking the sample and the occupier or his agent is taken to the laboratory established or recognized by the pollution control board (whether central or state) and send the other container in the same manner to the laboratory established under Section 51(1) in case of a union territory and Section 52(1) in any other case. In case the occupier or his agent willfully absents himself from the aforesaid process, then the person taking the sample shall inform the government analyst in writing about the willful absence of the occupier or his agent."

29. That still further, Hon'ble Apex Court in the above case as regards the issue of service of notice regarding collection of sample reiterated the cardinal principle of law regarding disclosure of allegation and materials to the alleged delinquent. The material para reads thus,

"25. This Court in T. Takano Vs. Securities and Exchange Board of India⁴ examined the issue of disclosure of all relevant materials to the parties in the context of disclosure of investigative report submitted to the Securities and Exchange Board of India under Regulation 9 of the Securities and Exchange Board of India (Prohibition of Fraudulent and Unfair Trade Practices Relating to Securities Market) Regulations, 2003 to the noticee to whom the show cause was issued and held that possession of information by both the parties can aid the courts in determining the truth of the contentions. The role of the court is not restricted to interpreting the provisions of law but also in determining the veracity and truth of the allegations made before it. The court would be able to perform this function accurately only if both parties have access to information and possess the opportunity to address arguments and



counter arguments related to the information.”

30. That it is submitted that the Appellant was not provided with any inspection report in the light of the inspection dated 18th December, 2025. Moreover, the show cause dated 19th January, 2025 (Annexure A-6) referred in the Direction dated 23rd February, 2026 (Annexure A- 14) is bad in law as the same refers to the violation of conditions of CCA dated 20th June, 2023 (Annexure A-1) granted to distillery division where as the Direction per se has been imposed on the Sugar Division.
31. That again, Hon’ble Apex Court in the said case further emphasized upon the Principles of Natural. The relevant para is being reproduced herewith for ready reference,

“26. State Bank of India Vs. Rajesh Agarwal5 is a case where this Court once again reiterated that principles of natural justice are not mere legal formalities. They constitute substantive obligations that need to be followed by decision making and adjudicating authorities. This Court held as under:

“36. We need to bear in mind that the principles of natural justice are not mere legal formalities. They constitute substantive obligations that need to be followed by decision-making and adjudicating authorities. The principles of natural justice act as a guarantee against arbitrary action, both in terms of procedure and substance, by judicial, quasi-judicial, and administrative authorities. Two fundamental principles of natural justice are entrenched in Indian jurisprudence : (i) nemo judex in causa sua, which means that no person should be a Judge in their own cause; and (ii) audi alteram partem, which means that a person affected by administrative, judicial or quasi- judicial action must be heard before a decision is taken. The courts generally favour interpretation of a statutory provision consistent with the principles of natural justice because it is presumed that the statutory authorities do not intend to contravene fundamental rights. Application of the said principles depends on the facts and circumstances of the

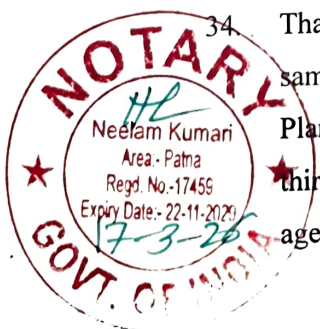


case, express language and basic scheme of the statute under which the administrative power is exercised, the nature and purpose for which the power is conferred, and the final effect of the exercise of that power."

26.1. Further, this Court held in clear terms that every order or proceeding which involves civil consequences or adversely affects a citizen should be in accordance with the principles of natural justice.

30. Having surveyed the relevant case law on the subject, let us revert back to the present case. From the conspectus of facts and law, it is clearly evident that the impugned orders are in complete violation of the procedures laid down in the Water (Prevention and Control of Pollution) Act, 1974, the Environment (Protection) Act, 1986, more particularly Sections 21 and 22 of the Water Act and the National Green Tribunal Act, 2010, including Section 19 thereof. It is crystal clear that the impugned decisions which entail adverse civil consequences upon the appellant were passed without following the due procedure laid down under the statute as well as the elementary principles of natural justice. We, therefore, have no hesitation in declaring such orders to be illegal and null and void."

32. That it is further submitted that as stated in preceding paragraphs, that the show cause (Annexure A- 6) and the consequent direction (Annexure A-14) on the ground that the appellant was not subjected to the allegations against it as no substantiating documents were provided and mere bald allegations were made in the show cause.
33. That it is submitted at the cost of reiteration that the alleged non-compliances have not been supported with any documentary analysis or reports rather bald allegations have been made in the show cause to which causes have been sufficiently shown vide reply by the Appellant dated 28th January, 2026.
34. That it is submitted that the Appellant has been getting water samples tested from its unit, Kohra River, Effluent Treatment Plant and the water stored at Lagoon at regular intervals from third party agency such as Shiva testing House, the said agency is duly recognized by CPCB. The water samples were



collected on two dates 24th December, 2025 and 16th February, 2026. The samples were collected from the following at the unit and all were found subscribing to the standards set in the CCA or other environmental parameters.

The samples were collected from the following on two dates,

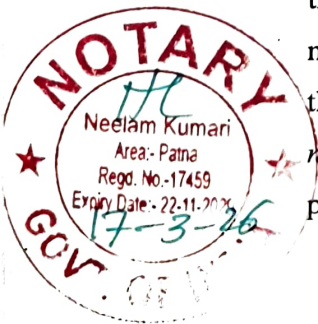
- i.) Surface Water Sample- Upstream of Kohra River
- ii.) Surface Water Sample- Downstream of Kohra River
- iii.) Liquid Sample From Raw Spent Wash
- iv.) Liquid Sample MEE Feed
- v.) Liquid Sample MEE Product
- vi.) Liquid Sample CPU Inlet
- vii.) Liquid Sample CPU Outlet

Photocopies of the reports dated 24th December, 2025 and 17th February, 2026 are being attached herewith and marked as Annexure A- 16 series

35. That it is further submitted that the National Sugar Institute undertook adequacy report of the Condensate Publishing Unit (CPU) and Water Balance and ETP Adequacy Report at the behest of the Appellant itself. In the said report, the Appellant unit has been found adhering to all the standard parameters and compliances as mandated under the law.

Photocopies of the Adequacy Reports are being attached herewith and marked as Annexure- A- 17 series.

36. That it may not be out of place to submit that ZLD is being strictly maintained and as regards the *kacha nala* leading into the Kohra River, it is submitted that the said *nala* is from the market area nearby and the waste from the market and that of the residents surrounding the unit is lead into the said *kacha nala*. It is further submitted that the Appellant had on previous occasions communicated to the District Magistrate



vide letters dated 14th November, 20217 and 28th June, 2019 that the *nala* in front of the unit is the only source of drain for the nearby market and the residents. The said *nala* leads to the Kohra river thus polluting the same and further the *nala* has been encroached by the villagers nearby by construction of hutments, thus requesting the authorities to remove the encroachment. It is submitted that the Board officials referred to this *kacha nala* and wrongly stated and observed that any discharge from the unit is lead to the Kohra River through this *kacha nala*.

Photocopies of the letter dated 14th November, 20217 and 28th June, 2019 are being attached herewith and marked as Annexure A- 18

37. That it is submitted that the allegations that due to non-compliance with the condition of maintaining ZLD and discharge of effluent into the Kohra river, the quality of water therein has deteriorated. However, it is submitted that no sample has been collected by the respondents in order to reach the conclusion that the water quality has deteriorated.

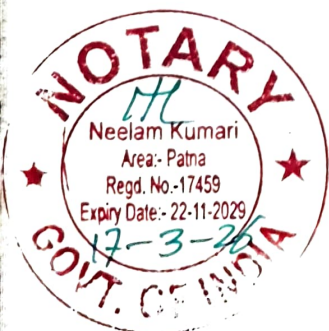
21. Power to take samples of effluents and procedure to be followed in connection therewith.—

(1) A State Board or any officer empowered by it in this behalf shall have power to take for the purpose of analysis samples of water from any stream or well or samples of any sewage or trade effluent which is passing from any plant or vessel or from or over any place into any such stream or well.

(2) The result of any analysis of a sample of any sewage or trade effluent taken under sub-section (1) shall not be admissible in evidence in any legal proceeding unless the provisions of sub-sections (3), (4) and (5) are complied with.

“(3) Subject to the provisions of sub-sections (4) and (5), when a sample (composite or otherwise as may be warranted by the process used) of any sewage or trade effluent is taken for analysis under sub-section (1), the person taking the sample shall—

- a) serve on the person in charge of, or having control*

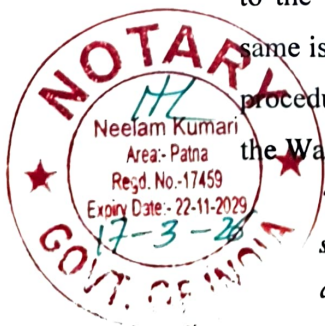


over, the plant or vessel or in occupation of the place (which person is hereinafter referred to as the occupier) or any agent of such occupier, a notice, then and there in such form as may be prescribed of his intention to have it so analysed;

- b) in the presence of the occupier or his agent, divide the sample into two parts;*
- c) cause each part to be placed in a container which shall be marked and sealed and shall also be signed both by the person taking the sample and the occupier or his agent;*
- d) send one container forthwith,--*
 - (i) in a case where such sample is taken from any area situated in a Union territory, to the laboratory established or recognised by the Central Board under section 16; and*
 - (ii) in any other case, to the laboratory established or recognised by the State Board under section 17;*
- e) (i) in a case where such sample is taken from any area situated in a Union territory, to the laboratory established or specified under subsection (1) of section 51; and*
 - (ii) in any other case, to the laboratory established or specified under sub-section (1) of section 52"*

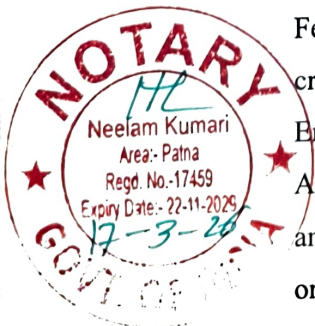
38. That it is amply clear from the above provision that in light of section 21(3)(a) of the Water Act, 1974 a notice 'then and there' was to be served upon the Appellant Unit before the sample was to be collected, however, in the instant case the Board in violation of the provision proceeded without serving such mandatory notice thus, no legal sanctity can be attached to the inspection report as in light of the section 21(2) the same is not admissible in evidence in a legal proceeding if the procedure laid down therein is not followed. Section 21(2) of the Water Act, 1974 is being reproduced herein below:-

"Section 21(2). The result of any analysis of a sample of any sewage or trade effluent taken under sub-section (1) shall not be admissible in evidence in a legal proceeding unless the provisions of sub-sections (3), (4) and (5) are complied with"



Thus, it is amply clear from the above that the direction dated 23rd February, 2026 in in teeth of the provisions of the Water Act and is thus fit to rejected.

39. That it is further submitted that in light of Rule 17 of the Water (Prevention and Control of Pollution) Rules, 1986 promulgated by the State of Bihar it is provided that 'the State Board or the person empowered by it in this behalf taking sample serve the notice of his intention to have the sample analysed as required u/s 21(3)(a) in Form I of Schedule I of the appended Rules.' It is reiterated in that in the instant case no notice was given by the Board before such collection of samples which makes it inadmissible as evidence in any legal proceeding and as such is bad in law.
40. That it is submitted that the allegation of deterioration in the quality of water may be considered false and baseless in the absence of any sample collected from the said river and if any sample was collected, the Appellant was never informed of the same. Thus, the allegation regarding non-maintenance of ZLD thereby causing damage to the environment appears sheer fabrication and is hence liable to be rejected.
41. That it is submitted that the show cause dated 19th January, 2026 (Annexure A- 6) cannot be considered a Proposed Direction for the purpose of imposition of EC under section 33A of the Water Act. It is submitted that the said that the same does not mention the law under which the EC was proposed to be imposed. Therefore, the same is bad in law and hence liable to be rejected.
42. That it is submitted that the direction to pay Environmental Compensation amount of Rs. 9,00,000/- vide order dated 23rd February, 2026 (Annexure-A-14) has been done in the most cryptic manner as the details of the assessment of the Environmental Compensation has not been provided to the Appellant Unit. Merely an extravagant and unreasonable amount has been mentioned therein without giving any reason or details as to how the Board reached such assessment or



calculation and the manner by which it was made. Thus, the direction per se is cryptic and bad in law and hence liable to be set aside

43. That it is submitted that the act of the respondents in summarily rejecting the show cause by the petitioner by not considering the specific objections raised therein amounts to illegal disposition and high handedness on part of the respondents and is bad in law. The respondents ought to have considered the objections and passed a reasoned order. Reason is heart and soul of any decision.

The Hon'ble Supreme Court in the case of M/s Kranti Associates Pvt. Ltd. and Another Vs. Masood Ahmed, reported in 2010 9 SCC 496 has held as under:-

"47. Summarizing the above discussion, this Court holds:- (a) In India the judicial trend has always been to record reasons, even in administrative decisions, if such decisions affect anyone prejudicially.

(b) A quasi-judicial authority must record reasons in support of its conclusions.

(c) Insistence on recording of reasons is meant to serve the wider principle of justice that justice must not only be done it must also appear to be done as well.

(d) Recording of reasons also operates as a valid restraint on any possible arbitrary exercise of judicial and quasi-judicial or even administrative power.

(e) Reasons reassure that discretion has been exercised by the decision maker on relevant grounds and by disregarding extraneous considerations.

(f) Reasons have virtually become as indispensable a component of a decision making process as observing principles of natural justice by judicial, quasi-judicial and even by administrative bodies.

(g) Reasons facilitate the process of judicial review by superior Courts.

(h) The ongoing judicial trend in all countries committed to rule of law and constitutional governance is in favour of reasoned decisions based on relevant facts. This is virtually the life blood of judicial decision making justifying the principle that reason is the soul of justice.



(i) *Judicial or even quasi-judicial opinions these days can be as different as the judges and authorities who deliver them. All these decisions serve one common purpose which is to demonstrate by reason that the relevant factors have been objectively considered. This is important for sustaining the litigants' faith in the justice delivery system.*

(j) *Insistence on reason is a requirement for both judicial accountability and transparency.*

(k) *If a Judge or a quasi-judicial authority is not candid enough about his/her decision making process then it is impossible to know whether the person deciding is faithful to the doctrine of precedent or to principles of incrementalism.*

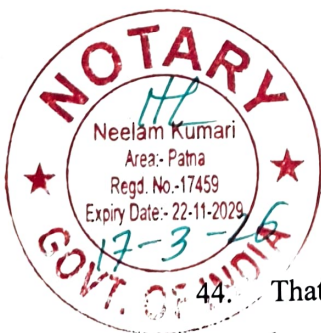
(l) *Reasons in support of decisions must be cogent, clear and succinct. A pretence of reasons or 'rubber-stamp reasons' is not to be equated with a valid decision making process.*

(m) *It cannot be doubted that transparency is the sine qua non of restraint on abuse of judicial powers. Transparency in decision making not only makes the judges and decision makers less prone to errors but also makes them subject to broader scrutiny.*

(See David Shapiro in Defence of Judicial Candor (1987) 100 Harward Law Review 731-737).

(n) *Since the requirement to record reasons emanates from the broad doctrine of fairness in decision making, the said requirement is now virtually a component of human rights and was considered part of 3 Strasbourg Jurisprudence. See (1994) 19 EHRR 553, at 562 para 29 and Anya vs. University of Oxford, 2001 EWCA Civ 405, wherein the Court referred to Article 6 of European Convention of Human Rights which requires, "adequate and intelligent reasons must be given for judicial decisions".*

(o) *In all common law jurisdictions judgments play a vital role in setting up precedents for the future. Therefore, for development of law, requirement of giving reasons for the decision is of the essence and is virtually a part of "Due Process".*



44. That as an aside it is pertinent to highlight the fact the Board has undertaken the exercise of inspection perfunctorily as the same is evident from the fact that allegations of violations differ when the direction was given vide letter dated 14th October, 2025 wherein it is alleged that the lagoons are

unlined or earthen and directed the Appellant to dismantle the same and construct *pakka* lagoon. The said allegation is baseless and untrue. However, in the subsequent communications such as show cause dated 19th January, 2026 (Annexure A-6), the Board again raises the issue of lagoon but a different violation is cited that the lagoon was overflowing. Thus, it is easily deducible that the Board was acting malafidely as such.

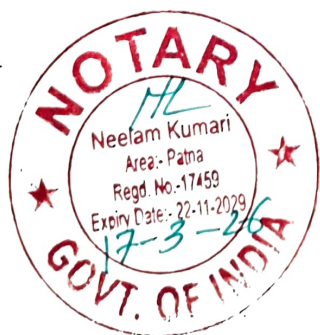
45. That the case of the Appellant is that Direction dated 23rd February, 2026 (Annexure A-14) by the respondent Board whereby EC of Rs. 9,00,000/- has been imposed upon the distillery division of the Appellant unit is not sustainable in the eyes of law for the following reasons:-

- a) That the show cause notice and subsequent direction is based on the inspection dated 18th December, 2025, however, the Appellant has not been provided with any inspection report as such till date.
- b) That the allegation pertaining to discharge from the unit into Kohra River, thereby causing deterioration of water quality therein can be established only by collection of samples from the river and subjecting it to tests in laboratory. However, in the instant case no such sample collection has taken place, thus any allegation of discharge not in conformity with the conditions of CCA is baseless and unfounded.
- c) That the allegations by the Board as regards violation of CCA conditions and other environmental laws are bald and baseless as the same is not substantiated with any analysis report or documents. Thus, there is absence of cogent evidence to support the ill-found claims.
- d) That as per the Board's own admission vide the letter dated 30th January, 2026 the show cause notice with respect to the distillery division. However, the said show cause refers to the



violations of CCA conditions of distillery unit, thus the show cause is vague and cryptic and the consequent EC has been imposed in violation of principles of natural justice.

- e) That the EC has been imposed without providing the detailed breakup as to how to the said amount of Rs. 9 Lakhs was assessed by the respondents.
- f) That the allegations regarding discharge from the unit is wrong and denied as the whole unit as circumvented with walled boundary and there is no outlet or *kacha nala* for discharge as such.
- g) The tests conducted by Shiva Testing House, which is duly authorized by CPCB, on 24th December, 2025 and 17th February, 2026 of the water at Kohra River, treated and untreated effluent, water at lagoon etc provide that the samples are within the specified parameters.
- h) That the allegation of lack of NOC from CGWA is again unfounded as the unit was holding a valid NOC till December, 2025 and thereafter it applied for the same and duly obtained an NOC valid from 01st January, 2026.
- i) That the logbooks pertaining to water utilization has been duly maintained and the same has also been supplied to the Board on several occasions.
- j) That Online Continuous Effluent Monitoring System (OECMS) has been installed at the unit at the outlet of the effluent purification plant.
- k) That the concrete lagoon for storage of treated effluent has been in place in the unit and there is discharge from the same.
- l) For the purification of polluted effluent generated from the industrial process of the unit, one (01) multiple effect evaporators (capacity 528 m³ /day, 1080 m³ /day and 1260 m³ /day) and one slop

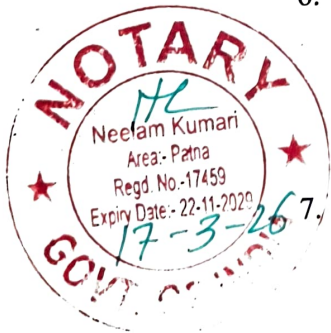


boilers of 24 tonne/hour have been installed.

m) That spent wash generated from the industry is concentrated through multi-effect evaporator and incinerated in slop boiler and condensate and lease generated from multi-effect evaporator, cooling tower blow down, boiler blow down are purified through CPU and used in molasses dilution and cooling tower.

B. GROUND

1. FOR THAT the Direction dated 23rd February, 2026 by the Board imposing EC of Rs. 9,00,000/- is not sustainable in the eyes of law.
2. FOR THAT the EC has been in violation of principles of natural justice as no proper show cause was served upon the Appellant.
3. FOR THAT the show cause dated 19th January, 2026 is bad in law and cannot be considered a show cause under section 33A of the Water Act for imposition of EC.
4. FOR THAT the order of Direction imposing EC is bad in law as the same does not provide the details of assessment of the amount of EC.
5. FOR THAT the Direction imposing is bad in law as the same has been passed without consideration of the reply provided by the Appellant.
6. FOR THAT the inspection was undertaken on 18th December, 2025 however, the Appellant has not been given any inspection report which per se is violation of principles of natural justice.
7. FOR THAT the allegations pertaining to discharge of untreated effluent is unfounded as no sample has been collected and there is no report from any laboratory to that effect.
8. FOR THAT the allegations regarding violation of CCA conditions has not been substantiated with any cogent



evidence rather bald allegations have been made by the Board.

9. FOR THAT Direction imposing EC order ought not have been passed placing reliance on the inspection dated 18th December, 2025 as the same was violative of the provisions of section 21 (3) and 22(2) of the Water Act and Rule 17 of Water (Prevention and Control of Pollution) Rules, 1986 promulgated by the State of Bihar.
10. FOR THAT the Direction imposing EC ought not have been passed as the Appellant Unit was functioning within the parameters of Environmental Compliances and there being no violation of the Water Act.
11. FOR THAT the Board has been inconsistent with the allegations and the same is evident from the difference in Direction dated 14th October, 2025 and the show cause dated 19th January, 2026 particularly with respect to the lagoons.
12. FOR THAT impugned order has been passed by the respondents without application of mind and in a routine and casual manner without appreciating the relevant provisions of law and the related rules therein.
13. FOR THAT any decision of the authorities must be informed with good and cogent reasons.
14. FOR THAT any other ground may be argued at the time of hearing of the appeal.

C. LIMITATION

1. That there has been no delay in preferring this Appeal and the same is not barred by the Laws of Limitation. That the respondent's order dated 23rd February, 2026 by the Board imposition of Environmental Compensation (EC) of Rs. 9,00,000/-. Thus, the present appeal is well within limitation.
3. There is no other effective and alternative remedy, and the subject matter falls within the jurisdiction of this



Hon'ble Tribunal.

4. The instant application is made bonafide and for the ends of justice.

D. PRAYERS

In the light of the aforesaid facts and circumstances it is humbly submitted that this Hon'ble Tribunal may be pleased:-

- a.) To Direct that a fresh independent inspection be conducted by a Government Institution or a Government Recognized Institution into the alleged non-maintenance of the condition of ZLD, non-compliance of the CCA conditions and other alleged short comings as pointed out by the respondents.
- b.) To cancel and/or quash and/or set aside the impugned order dated 23rd February, 2026 bearing Ref. no. 24 issued under the pen and signature of the Chairman, Bihar State Pollution Control Board being Respondent no. 2 whereby Environmental Compensation of Rs. 9,00,000/- (Rupees Nine Lacs only) has been imposed upon the Distillery Division of the Appellant Unit.
- c.) To restrain the respondents from taking any coercive measures against the Appellant and initiate any recovery proceedings and/or certificate proceedings and/or criminal complaint case arising out of the impugned order dated 23rd February, 2026;
- d.) To Pass such further order or orders as this Hon'ble Tribunal may deem fit and proper.

E. PRAYERS FOR INTERIM RELIEF:

- a) That in the light of the above facts and circumstances it is most respectfully submitted that the Appellant has since made out a good prima facie case in view the balance of convenience lies entirely in favour of the appellant as also irreparable injuries shall be caused to the Appellant in case the impugned order dated Order 23rd February, 2026 as a Direction u/s 33A of the Water Act is not stayed, it is prayed



that the order dated 23rd February, 2026 be stayed till the disposal of the application and the respondent authorities be called upon in person to answer their action in the present issue and fresh inspection be directed to be carried out by an independent government agency. It is further prayed that the respondent authorities be restrained from carrying out any recovery proceedings and/or certificate proceedings and/ or complaint case on the basis of the impugned order dated 23rd February, 2026 till disposal of the present appeal.

Ramjee Singh
APPELLANT 17.03.2026

Ramesh Singh
17/03/2026

THROUGH

(.....)

ADVOCATE



VERIFICATION

I, Ramjee Singh, male, aged 58 years, S/o Late Sri Tribhuvan Singh, near Veer Kunwar Singh Chowk, West Keshari Nagar, Keshari Nagar, Patna- 800024, Bihar, do hereby solemnly verify that the contents of the aforesaid affidavit are true and correct to the best of my knowledge and belief that nothing has been concealed therefrom.

Verified at Patna on this 17th day of March, 2026

Ramjee Singh
DEPONENT 17.03.2026

Ramesh Singh
17/03/2026
FILED BY

ADVOCATE OF THE Appellant

PLACE: Patna

DATE: 17.03.2026



AFFIDAVIT

I, Ramjee Singh, male, aged 58 years, S/o Late Sri Tribhuvan Singh, near Veer Kunwar Singh Chowk, West Keshari Nagar, Keshari Nagar, Patna- 800024, Bihar, do hereby solemnly affirm and say as follows:

1. I am DGM (Liaison) at the Appellant company herein and have been duly authorized competent to affirm the present affidavit for the Appellant herein. I am well acquainted and conversant with the facts and circumstances of the instant case and as such I have been duly authorized to swear this affidavit. Copy of the authorisation is annexed hereto.
2. The statements contained in paragraphs To of the foregoing petition are true to my knowledge and those contained in paragraphsthereof are based on information derived from records and believed to be true and those contained in paragraphsthereof are my humble submissions before this Hon'ble Court.

Prepared in my Office and identified by me

Ramesh Singh
Adv
17/03/2026
Advocate

Ramjee Singh
Deponent
17.03.2026

Sl. No. 648
Date 17-3-26



SI/smt. *Ramjee Singh*
Who is identify by Sri. *Ramesh Singh*
Advocate solemnly affirmed and
declare before me
Neelam Kumari
17-3-26
Neelam Kumari
Notary Public Advocate
Patna

Annexure - A-1



BIHAR STATE POLLUTION CONTROL BOARD
PARIVESH BHAWAN, PLOT NO. NS-B/2, PALIPUTRA INDUSTRIAL AREA,
PATLIPUTRA, Patna - 800 010

From

S. Chandrasekar,
Member Secretary

To,

M/s Majhulia Sugar Industries (Distillery Division)
P.O- Majhulia,
Dist- West Champaran-845454.

Subject: Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & Authorization) Renewal under Section- 25 of the "Water (Prevention & Control of Pollution) Act., 1974" and under Section- 21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule -6(2)" of the "Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

Application ID: 4212051	Dated: 07.12.2020
CCA (Renewal) ... 1047	Date: 20-06-23

Consolidated Consent to Operate and Authorization (CCA):

CCA is hereby granted to M/s. Majhulia Sugar Industries (Distillery Division), located at At- Majhulia, Dist- West Champaran-845454 subject to the provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the orders that may be made further and subject to following terms and conditions:

1. This CCA is granted for the period upto 28.12.2025 from the date of issuance of this letter, under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974.
2. This CCA is granted for the period upto 28.12.2025 from the date of issuance of this letter, under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981.
3. This CCA is granted for the period upto <XX/XX/20XX> from the date of issuance of this letter under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986.
4. **Production Capacity: Ethanol: 60 KLPD; Cogeneration Power: 2.83 MW**



(Handwritten Signature)

S.No.	Declared by the industry			Permitted by the Board
	Raw Material/ Feedstock (Qtl/day) C-Heavy/ B-Heavy/ Cane syrup/ sugarcane juice	Finished Product (kl/day)	Type of Product	
1	Molasses : 213 TPD	Ethanol 60 KLPD	Fuel Additive	60 KLPD

5. Production Process Infrastructure

S.no.	Declared by the unit				Permitted by the Board
	Number of fermenters	Capacity of fermenters	Type of fermentation technology adopted	Type of Distillation	
1	04 Nos.	330 KL	Feed Batch	Fractional Distillation & Azotropic	60 KLPD

Molasses storage infrastructures:

Declared by the unit			Permitted by SPCB
Capacity	No. of tanks	No. of lined pits*	
C- Heavy- 100000 Qtls B- Heavy- 34000 Qtls Sugar syrup- 1400 Qtls	03 Nos.	1	Yes

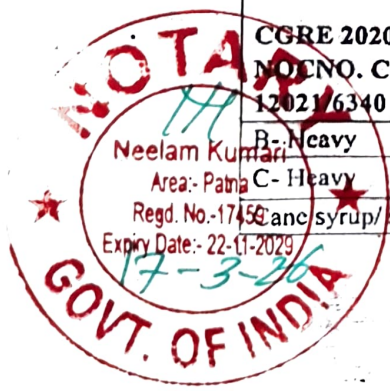
*The unit shall not store molasses in Kaccha/ unlined pits.

6. Water Conservation

A. Fresh water Consumption

- i. The unit shall obtain permission / NOC from State or Central Ground Water Authority for Groundwater abstraction and shall comply with the conditions mentioned in the NOC.
- ii. Industry shall install separate sealed, calibrated Electro Magnetic Flow meters with flow totalizer at all water abstraction sources, utilization lines- process, domestic and boiler.
- iii. The industry shall maintain duly signed logbook of fresh water consumption and utilization.
- iv. The specific water consumption shall not exceed values mentioned below as per consented product type.

Category	Specific Water Consumption not to exceed
CGRE 2020 (Safe) NOC NO. CGA/NOC/IND/REN/ 12021/6340 Valid upto 03.10.2023	
B- Heavy	8-10 KL/KL of Product
C- Heavy	8-10 KL/KL of Product
Cane syrup/ sugar cane juice	6-8 KL/KL of Product

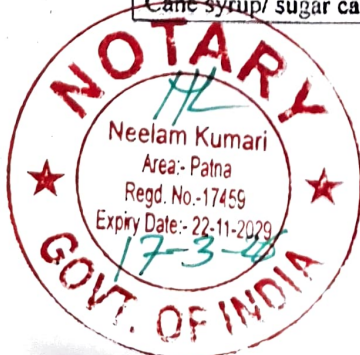


	Declared by the Industry	Permitted by NOC issued by CGWA	CGWA conditions
No. of borewells	1	1	<ol style="list-style-type: none"> 1. Installation of tamper proof digital water flow meter with telemetry on all the abstraction structure (s) shall be mandatory for all users seeking No Objection Certificate and intimation regarding their 2. Installation shall be communicated to the CGWA Certificate. 3. Proponents shall mandatorily get water flow meter calibrated from an authorized agency once in a year. 4. Construction of purpose-built observation wells (piezometers) for ground water level monitoring shall be mandatory as per Section 14 of Guidelines. Water level data shall be made available to 5. CGWA through web portal. Detailed guidelines for construction of piezometers are given in Annexure-II of the guidelines. 6. Proponents shall monitor quality of ground water from the abstraction structure (s) once in a year. Water samples from bore wells/tube wells /dug wells shall be collected during April/May every year and analysed in NABL accredited laboratories for basic parameters (cations and anions), heavy metals, pesticides/ organic compounds etc. Water quality data shall be made available to CGWA through the web portal. 7. Industries abstraction ground water in excess of 100 m³ /d shall undertake annual water audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
Daily quantity of water to be abstracted	450	450	

B. Effluent generation, treatment and disposal:

i. The quantity of maximum specific effluent generation shall be as specified below:

Category	Specific spent wash generation, not to exceed
B-heavy	6-8 KL/KL of product
C-Heavy	6-8 KL/KL of product
Cane syrup/ sugar cane juice	4-6 KL/KL of product



ii. The quantity of maximum daily effluent generation & discharge should not be more than the following:

S. No.	Kind of Effluent	Maximum daily generation	Maximum daily discharge, KLD	Treatment Facility and Discharge point
1	Domestic	KLD	NIL- ZLD	STP
2	Industrial (Spent wash)	6-8 KL	NIL- ZLD	MEE, CPU, Incineration Boiler

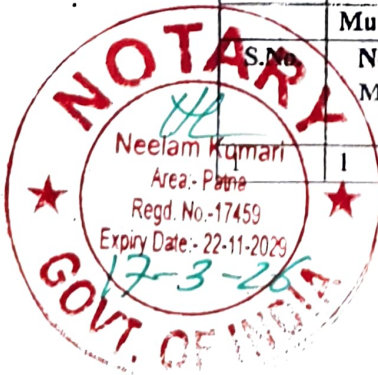
- iii. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. It should be ensured that domestic effluent should not be discharged in the storm water drain.
- iv. The domestic effluent should be treated in sewage treatment plant (STP) and it should be in conformity with the norms of treated effluent as stipulated in E.P. Rules, 1986 as amended.
- v. The unit shall identify recipient drains/ rivulets and their u/s & d/s locations <coordinates of the drain > in consultation with SPPCB for monthly monitoring by industry to ensure ZLD from distilleries within 30 days. The monitoring report shall be submitted to CPCB on monthly basis.

S.No.	Name of recipient drain/rivulets	Latitude	Longitude	Quality of effluent of drain	Name of the recipient river
NA, Unit is ZLD					

vi. The industry shall achieve Zero Liquid Discharge (ZLD). ZLD refers to installation of facilities and system which will enable industrial effluent (all stream) for absolute recycling of or re-use in to industrial process and converting solute (dissolved organic and in-organic compounds / salts) into residue in solid form by adopting method such as concentration/ evaporation/drying. ZLD will be recognized and certified based on two broad parameters that is, water consumption versus waste water reused or recycled (permeate) and correspondingly solids recovered (percent total dissolved / suspended solids in effluents).

C. Effluent Management Infrastructure:

Bio-digester				
S.no.	No. of digesters	Designed Capacity (m3)	Sludge generation from digester	Method of disposal/ utilization of sludge
	Nil			
Multi Effect Evaporator (MEE)				
S.No.	No of MEE	Design Capacity (m3)	Type of technology of MEE (stages)	Mass flow meter installed at inlet and outlet of MEE
	1	600 m ³ /day	Force Circulation	Yes



Condensate Polishing Unit (CPU):					
**For treatment of MEE condensate and other low-strength effluent					
S.No.	Design Capacity (m3)	Type of technology of CPU	Sources of effluent coming into CPU with Quantity	Quantity of treated effluent from CPU and its utilization	Quantity of CPU sludge & its disposal mechanism
1	450 m ³ /day	R.O. Membranes	Condensate 320 m ³	320 m ³	No
Reverse Osmosis (RO) system					
S.No.	Design Capacity (m3)	No. of stages	Quantity of RO permeate (m3) & purpose of utilization	Quantity of RO reject (m3) & disposal mechanism	
1	450 m ³ /day	2 Stages	80% Cooling Tower	20% MME Recycle	

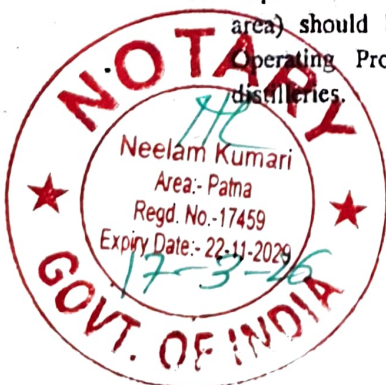
- vii. All process and non-process effluents such as Spent lees, Process condensates, Boiler RO reject, CT blowdown, Softener/DM plant backwash, Pump gland cooling water etc. should be treated through CPU and recycled back in the process.
- viii. The unit shall install mass flowmeters with totalizers at inlet and outlet of Multi Effect Evaporator (MEE) (concentrate) and shall connect the same with CPCB and Patna server;
- ix. The unit shall install electromagnetic flowmeters with totalizer at CPU inlet & outlet and at water recirculation points like make up water for cooling towers & in process. The unit shall have separate energy meter for ETP/CPU and maintain the duly signed logbook of the same.
- x. The unit shall maintain duly signed logbooks of spent wash generation, MEE feed, MEE condensate, MEE concentrate, CPU inlet & outlet, Cooling tower make up water and treated effluent reused in process.
- xi. The unit shall ensure proper marking/end colour coding of all the pipelines carrying industrial effluent accordingly.

Distilleries opting for Bio-composting;

- i. The final storage capacity of lagoon for storage of concentrated spent wash after M.E.E to be utilized in bio-composting shall be strictly restricted to thirty days equivalent of concentrated spent wash (40% by volume of spent wash generated and solid concentration shall be maintained 30%). The lagoon shall be impermeable and properly lined.
- ii. **Details of lagoons**

Declared by unit				Permitted By Board
S.no.	No of Lagoons	Dimensions of lagoon	Capacity of lagoon (m3)	
1	1 No.	32 X 25 Mtr.	3400 m ³	BSPCB, Patna

- iii. For concentrated spent wash having total solids 27 - 30 %, the filler material (press mud) to spent wash ratio prescribed is 1: 1.6 for 60 days' cycle.
- iv. Impervious compost yard area based on material balance (plus ready compost storage area) should be made available. The unit shall strictly implement the Standard Operating Procedure (SOP) for Bio-composting operation for Molasses based distilleries.



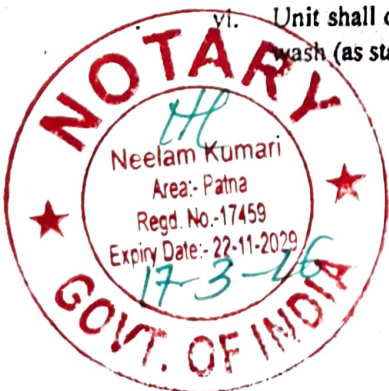
- v. The unit having uncovered bio-compost area, shall stop its bio-compost activities in monsoon period (July –September). The unit shall make extra land arrangements for storage for press mud and ready bio-compost.
- vi. Unit must install and maintain on-line connectivity of PTZ web cameras at the bio-compost yard and lagoons with server of CPCB and BSPCB.
- vii. Details of Bio-composting area requirement; as permitted by the Board:

S.no.	Total area for bio-composting	Active area for bio-composting(excluding the land arrangements for storage for press mud and ready bio-compost)	Covered area	Uncovered area	Number of Piezometric wells available around the compost
NA					

- viii. Obtaining valid registration/certification for the production and quality of bio-enriched Organic manure (bio compost) as per Gazette Notification S.O. 2776 (E) dated 10.10.2015 under the Fertilizer (Control) Fourth Amendment Order, 2015 issued by Ministry of Agriculture and Farmers Welfare (Dept. Of Agriculture, Cooperation and Farmers Welfare) from the Ministry of Agriculture/ concerned agency – within a time period of 4 months.
- ix. The finished bio-compost shall be packed in sealed poly bags super scribed with quality and composition of bio compost along with the name of the manufacturer industry.
- x. The unit shall maintain a record of procurement/ availability of press mud, sell of compost and compost quality on monthly basis.

Distilleries opting for Incineration;

- i. Minimum Solid % in feed for slop fired incinerator shall be 55-60% in case of C-Heavy and B-Heavy molasses as feedstocks and 50-55% in case of sugar syrup/sugarcane juice as feedstock.
- ii. Maximum storage of raw spent wash utilized in MEE followed by incineration shall strictly be restricted to seven days (07) equivalent of concentrated spent wash generated. Excess storage facilities beyond this shall be levelled and dismantled.
- iii. The unit shall collect ash generated from Incineration boiler through screw/belt conveyor from common silo and should be disposed off as fertilizer or for any other use.
- iv. Fly ash shall be stored separately as per CPCB guidelines so that it should not adversely affect the air quality, becoming air borne by wind or regime during rainy season by flowing along with storm water. Direct exposure of workers to fly ash & dust shall be avoided.
- v. The unit shall sell potash rich ash to industries for potash recovery plant, fertilizer company or sell the ash to the farmers after meeting FCO conditions.
- vi. Unit shall dispose the spent wash through MEE followed by use of concentrated spent wash (as stated in point i) fuel in the Incineration boiler of 24 TPH.



S.no.	Type of Boiler	Capacity of Boiler (TPH)	Type of subsidiary fuel used	Quantity of subsidiary fuel consumed (MT/day)	Quantity of ash generated (MT/day)	Method of Ash Disposal
1	Incineration Boiler	24	Bagasse and Spent Wash	Bagasse 135 TPD and Spent Wash 135 TPD	18 TPD	Filling of Low Land

Distilleries opting for dryer;

- i. Minimum Solid % in feed for dryer shall be 40-45%.
- ii. Maximum storage of Bio-methanated spent wash utilized in dryer shall strictly be restricted to seven days (07) equivalent of concentrated Bio-methanated spent wash generated. Excess storage facilities beyond this shall be levelled and dismantled.
- iii. The unit shall collect powder produced from dryer in common silo and should be disposed off as fertilizer.
- iv. Unit shall dispose the spent wash through Bio-methanation followed by Bio-methanated spent wash MEE followed by use of concentrated bio-methanated.

D. Domestic sewage

- i. The domestic effluent should be treated separately in sewage treatment plant/ soak pit so that it should be in conformity with the following norms.

DOMESTIC EFFLUENT/ SEWAGE DISCHARGE NORMS		
S. No.	Parameter	Standard
1.	pH	AS PER SPCB
2.	BOD	AS PER SPCB
3.	COD	AS PER SPCB
4.	TSS	AS PER SPCB
5.	T. Nitrogen	AS PER SPCB

*Trade effluent and domestic sewage shall be treated separately and also to be monitored for compliance w.r.t. notified norms separately. However, Single outlet can be provided after mixing for outside disposal.

- ii. Industry shall install the flow meter at STP inlet and outlet and maintain the daily logbook.
- iii. Industry shall explore the possibility to recycle the treated used water shall be utilised in gardening, irrigation, industrial utility and toilet flushing to minimise the fresh water consumption up to 20 % per year.

7. Air pollution mitigation

The industry shall use following fuel and install air pollution control devices (APCD) of adequate capacity to comply with the following;

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S. No.	Equipment	Fuel used	Stack height (m)	Air Pollution Control Device (APCD)	Stack Emission standards
I.	Boiler 24 TPH	Bagasse Spent Wash	65 m.	Bag Filters	150 mg/Nm ³

- ii. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
- iii. The APCS will be maintained and operated in such a manner that emissions always conform to the standard laid down under the E.P Act 1986 as amended. The ash generated from the Boiler shall be disposed of properly in such a manner that not affect the environment adversely.
- iv. The unit shall install Online Stack Emission Monitoring System (OEMS) for PM and ensure with its connectivity (24x7) to CPCB server and <Name of SPCB> dashboard.
- v. The unit shall submit manual stack emission monitoring report and ambient air quality report on quarterly basis during operation of the plant.
- vi. Water shall be sprinkled on the roads and premises for suppression of road dust.
- vii. The solid waste namely boiler ash shall be disposed of properly and ensure that there is no fugitive emission from their transportation, storage and handling.
- viii. The industry shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all time) by the Board's staff, the chimney/stack attached to various sources of emission shall be designated by number such as S-1, S-2 etc and these shall be painted/ displayed to facilitate identification.

8. Noise Pollution Mitigation:

- i. Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial and Commercial) which are as follows:-

Standards for Noise level in db.(A) L _{eq}			
Industrial Area		Commercial Area	
Day	Night	Day	Night
75	70	65	55

Day time: from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

- ii. The industry shall take adequate measures to control of noise from its own source so as to comply with the standards as may be applicable.
- iii. The industry shall provide acoustics enclosure on DG sets as per Environment (Protection) Rules, 1986.

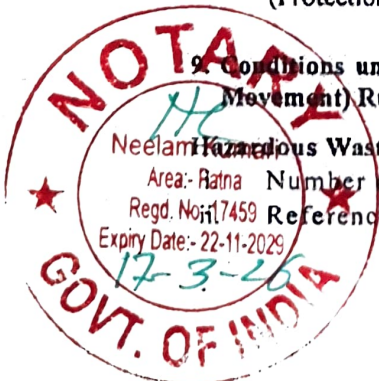
9. Conditions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016: -

Hazardous Waste Management (As per FORM 2 - (rule 6(2)))

Area: Patna Number of authorization and date of issue: **Applied for**

Regd. No: 17459 Reference of application (No. and date) : 7319111; dated: 14.02.2023

Expiry Date:- 22-11-2029



iii. M/s Majhulia Sugar Industries (Distillery Division) of is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, reception, storage, transport, reuse, recycling, recovery, pre-processing, co-processing, utilization, treatment, disposal or any other use of hazardous or other wastes or both on the premises situated at

Details of Authorization

Sl. No.	Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorized mode of disposal or recycling or utilisation or co-processing, etc.	Quantity (ton/annum)
1	5.1		1.5

- iv. The authorization shall be valid for a period of
- v. The authorization is subject to the following general and specific conditions (Please specify any conditions that need to be imposed over and above general conditions, if any):

A. General conditions of authorization:

1. The authorized person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the State Pollution Control Board.
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization.
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
5. The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site-specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
6. The person authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty"
7. It is the duty of the authorized person to take prior permission of the State Pollution Control Board to close down the facility.
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorization.
11. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.



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- 12. An application for the renewal of an authorization shall be made as laid down under these Rules.
- 13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
- 14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.

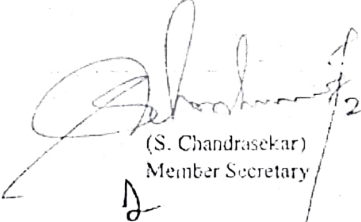
General Conditions

- 1. Environmental management system
 - i. Industry shall setup the environmental management cell including unit head, purchase/store manager, process operation head, ETP in charge to effectively monitoring of environmental compliance
 - ii. Industry shall setup the environmental laboratory for testing of minimum wastewater quality parameters like pH, TSS, BOD, COD, MLSS and DO to effectively monitoring of ETP control parameters and ETP discharge norms.
- 2. The applicant shall get analyses the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF&CC and shall report to the SPCB.
- 3. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
- 4. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
- 5. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions with 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
- 6. The applicant shall maintain good housekeeping. All valves/pipes/sewer/drains etc. must be leak-proof.
- 7. The industry shall provide uninterrupted entry to this STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
- 8. The industry shall provide "Inspection Book" at the time of inspection to the Board's officials. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect
- 9. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
- 10. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point.
- 11. The Board reserves the right to revoke/add/modify any stipulated conditions issued along with CCA, as may be necessary.
- 12. Any unauthorized change in personnel, equipment as working condition as mentioned in the CCA by the person authorized shall constitute a breach of his authorization.



[Handwritten signature]

13. It is the duty of the authorized person to take prior permission of the Board to close down the facility.
14. The authorization is valid for temporary storage of Hazardous Waste within premises only.
15. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
16. Industry shall submit the latest copy of Audit Balance sheet/C.A. Certificate (Fixed Assests + Current Assets-Current Liabilities) so that the Consent fee payable by the industry may be verified.
17. Generated hazardous waste shall be stored temporarily in the factory premises and disposed of through authorized TSDF after obtaining the authorization from the Board
18. Unit shall develop green belt as per the protocol of Board's office order dated, which is available on Sate Board's Website.
19. The industry shall comply with the provisions of Environment (Protection) Amendment, Rules 2018 notified by MoEF&CC by Notification no 49 Dt. 25.01.2018, Environment (Protection) Act 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended, Plastic Waste Management Rule 2016, E-Waste (Management and Transboundary Movement) Rules 2016 (Whichever is applicable).
20. If closure order is issued by CPCB or SPCB against the unit then CCA will remain suspended during the closure period. After ensuring the compliance and after revocation of the closure order, the CCA will automatically be effective from the date of issuance of the closure revocation order with additional conditions mentioned in the closure revocation order.


 (S. Chandrasekar)
 Member Secretary
 21/6/23




BIHAR STATE POLLUTION CONTROL BOARD

Parivesh Bhawan, Patliputra Industrial Area, P.O. Sadakat Ashram, Patna-800010

EPABX-0612-2261250/2262265, Fax-0612-2261050

Ref. No. 1548

Patna, dated- 14.10.25

From,

 Dr. D.K. Shukla,
Chairman.

To,

As per list.

Sub.: Direction under section 33 A of the Water (Prevention & Control of Pollution) Act, 1974 to restrict the utilization of Spent wash from use in One Time Control Land Application (OTCLA) and Ferti-irrigation by distilleries-reg.

WHEREAS, among others, under Section 17 of the Water (Prevention and Control of Pollution) Act, 1974, one of the functions of the State Pollution Control Board (SPCB)/Pollution Control Committee (PCC), constituted under the Water (Prevention & Control of Pollution) Act, 1974 is plan a comprehensive programmed for prevention, control of abatement of pollution streams and wells located in the State/UT and to secure the execution there; and

WHEREAS, the Central Government has notified the standards for discharge of environmental pollution from various categories of industries under the Environment (Protection) Act, 1986 and the rule framed there under; and

WHEREAS, the CPCB and SPCBs have been pursuing the polluting industries to install effluent treatment plants (ETPs) to comply with the effluent discharge standards as notified under the Environment (Protection) act, 1986 and the Rules framed there under; and

WHEREAS, the SPCBs/PCCs can stipulate stringent standards for discharge of environmental pollution from various categories of industries than those notified by the Central Government, under the Environment (Protection) Act, 1986 and rules framed there under; and

WHEREAS, CPCB received a letter dated-14.07.2021 from the Ministry of Environment, Forest & Climate Change (MoEF&CC), New Delhi regarding constitution of a Committee comprising members from (i) Ministry of Environment, Forest & Climate Change, CP Division, (ii) Ministry of Agriculture & Farmer Welfare, Dept. of Fertilizer, and (iii) Central Pollution Control Board (CPCB) for deliberating on the issue and suggesting appropriate action on the representations made by the UP Sugar Mill Association (UPSMA) to grant regulatory permission for the use of Distillery spent-wash in Agriculture as ferti-irrigation, manure and bio-



stimulant in light of the Fertilizer (Inorganic, organic or Mixed) Control Order, 1985 vide S.O. No. 882, dated-23.02.2021; and

WHEREAS, the matter was examined by the MoEF&CC in consultation with Ministry of Agriculture & Farmer Welfare and CPCB regarding possibility of use of distillery effluent (treated/untreated) for ferti-irrigation /One time controlled land application (OTCLA) as one of the acceptable disposal option. It was observed that the high TDS and EC in the spent-wash prevents uptake of water by plants and adversely affect the soil quality and plant growth. The ferti-irrigation as well as OTCLA is very difficult and impracticable to implement/achieve as per the existing protocol developed by CPCB. The SPCBs past experiences and instances of groundwater/surface water/soil contamination and court litigation and remediation project also confirms the very possibility of groundwater contamination due to one-time controlled land application; and

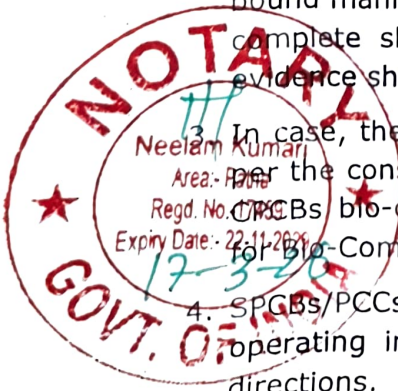
WHEREAS, many new technologies have emerged and are available and since bio-composting option is proposed to be continued for utilization of nutrient value of spent, any sort of land application of spent-wash having COD and BOD and salt load in liquid form, shall not be considered, In this context, MoEF&CC vide its letter (copy attached) no. Q-15017/17/2021-CPW, dated-06th June, 2022 has issued letter to Uttar Pradesh Sugar Mills Association (UPSMA) wherein it was stated that the regulatory permission to use distillery spent-wash in agriculture cannot be considered; and

WHEREAS, CPCB has issued direction under section 18 (1) (b) of the Water (Prevention & Control of Pollution) Act, 1974 to restrict the utilization of Spent wash from use in One Time Control Land Application (OTCLA) and Ferti-irrigation by distilleries to all SPCBs/PCCs vide ref. no. CP-14/27/2025-IPC-III-HO-CPCB-HO, dated-03.10.2025.

1. SPCBs/PCCs shall ensure that the regulatory permission for use of distillery spent-wash as Ferti-irrigation or One Time Controlled Land Application (OTCLA) shall not be given.
2. No Distillery/Sugar industries shall be allowed to hold treated or untreated effluent in unlined lagoon/earthen lagoons and all the existing unlined lagoons (if any) shall be dismantled/levelled in a time bound manner and sludge shall be disposed off in a scientific manner. A complete sludge & effluent disposal report along with documentary evidence shall be submitted by the industry to SPCB.

3. In case, the molasses based distillery have adopted bio-composting as per the consent condition; the unit shall be directed to comply with the SPCBs bio-composting SOP i.e. "Standard operating procedure (SOP) for Bio-Composting Operation for Molasses Based Distilleries".

4. SPCBs/PCCs shall submit the list of Sugar and Distilleries industries operating in their states along with compliance report of the above directions.



NOW, therefore, in exercise of the powers conferred under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974; read with direction of CPCB as above, direct you to:-

1. Do not use distillery spent-wash as Ferti-irrigation or One Time Controlled Land Application (OTCLA);
2. Do not hold treated or untreated effluent in unlined lagoon/earthen lagoons and all the existing unlined lagoons (if any) shall be dismantled /levelled in a time bound manner and sludge shall be disposed off in a scientific manner. Submit complete sludge & effluent disposal report along with documentary evidence to SPCB.
3. The molasses based distillery who have adopted bio-composting as per the consent condition shall comply with the CPCB's bio-composting SOP i.e. "Standard operating procedure (SOP) for Bio-Composting Operation for Molasses Based Distilleries".
4. Submit the compliance report of the above directions to BSPCB within 15 days.

Yours faithfully,

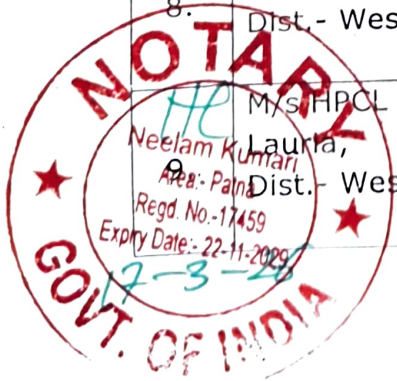
(D.K. Shukla)
Chairman.

DKS



47

Sl. No.	List of Sugar & Molasses Based Distillery	Sector
1.	M/s Harinagar Sugar Mills Ltd., (Distillery Division), Harinagar, Dist.-West Champaran-845103	Distillery
2.	M/s Riga Sugar Co. Ltd., (Distillery Division), Riga, Dist. Sitamarhi.-843327	Distillery
3.	M/s HPCL Bio-Fuel Ltd., Nh-28 B, Lauria Bagaha Road, Lauria, West Champran-845453	Distillery
4.	M/s New Swadeshi Sugar Mills, (Distillery Division), Narkatiaganj, Dist.- West Champaran-845455	Distillery
5.	M/s HPCL Bio-Fuels Ltd., (Distillery Div.) Sugauli, Dist.- East Champaran-845456	Distillery
6.	M/s Manjhaulia Sugar Industries Pvt. Ltd. (Distillery Div.), (Jai Shree Sugar Mills) Manjhaulia, Dist.-West Champaran-845454	Distillery
7.	M/s Magadh Sugar And Energy Ltd. Distillery Division Unit : Bharat Sugar Mills, Sidhwalia, At & P.O.- Sidhwalia, Distt-Gopalganj-841423	Distillery
8.	M/s Harinagar Sugar Mills Ltd., Harinagar, Dist.- West Champaran-845103	Sugar
	M/s HPCL Bio-Fuels Ltd., Lauria, Dist.- West Champaran-845453	Sugar



10.	M/s HPCL Bio-Fuels Ltd., Sugauli, Dist.- East Champaran-845456	Sugar
11.	M/s Manjhaulia Sugar Industries Pvt. Ltd. (Jai Shree Sugar Mills) Manjhaulia, Dist.-West Champaran-845454	Sugar
12.	M/s Hassanpur Sugar Mills, (Old Name New India Sugar Mills) Hassanpur, Dist.-Samastipur.	Sugar
13.	M/s New Swadeshi Sugar Mills, Narkatiaganj, Dist.-West Champaran-845455	Sugar
14.	M/s Riga Sugar Co. Ltd., Riga, Dist.-Sitamarhi.	Sugar
15.	M/s Vishnu Sugar Mills, Dist.-Gopalganj-841428	Sugar
16.	M/s Tirupati Sugars Limited (Formerly, HMP Sugars Ltd), Bagaha , P.O. Naraipur, District-West Champaran(Bihar)	Sugar
17.	M/s Bharat Sugar Mills, Sidhwaia, Dist.-Gopalganj-841423	Sugar





Majhulia Sugar Industries

(A unit of Jay Shree Tea & Industries Ltd.)

Ref. No. : MSI/DP/308/25

07.11.2025

To,
The Hon'ble Chairman,
Bihar State Pollution Control Board,
Parivesh Bhawan, Patliputra Industrial Area,
Plot No. NS-B/12, P.O. ; Sadakat Ashram,
Patna - 800 010.

Sub : Letter vide Ref. No. 1548 dtd, 14.10.2025 (Distillery Division).

Dear Sir,

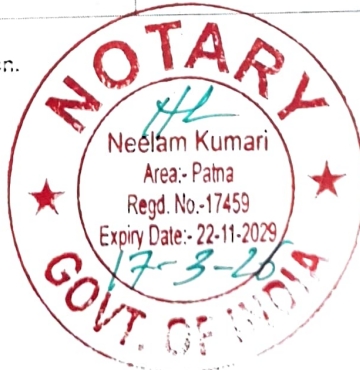
With reference to above referred letter regarding Direction under section 33A of the Water (Prevention & Control of Pollution) Act, 1974 to restrict the utilization of Spent wash from use on One Time Control Land Application (OTCLA) and Ferti-irrigation by distilleries, we would like to submit herewith as under:

S. Nos.	Your directions	Our compliances
1	Do not use distillery spent-wash as Ferti-irrigation or One Time Controlled Land Application (OTCLA) ;	We have one incineration boiler of capacity (24 TPH) and working pressure (45 kg/cm ²) in our distillery division. Type of bagasse and slope of distillery waste to generate steam. Spent wash from our distillery project is used followed by treatment in MEE.
2	Do not hold treated or untreated effluent in unlined lagoon/ earthen lagoons and all the existing unlined lagoons (if any) shall be dismantled/ leveled in a time bound manner and sludge shall be disposed off in a scientific manner. sludge & effluent disposal report along with documentary evidence to SPCB.	100% generated spent wash from distillery is consuming as fuel in incineration boiler in the form of slope which generate rich potash ash in a very less Quantity. The rich potash ash is selling to Fertilizer company therefore we can save distillery division designed on ZLD system.
3	The molasses based distillery who have adopted bio-composting operation as per the consent condition shall comply with the CPCB's bio-composting SOP i.e. "Standard operating procedure (SOP) for Bio- Composting Operation for Molasses Based Distilleries".	As per CPCB guidelines, we have lined and bakka Lagoon of Spontaneous storage capacity for 7 days maximum.

This is for your kind reference and consideration.

Thanking you,

Yours faithfully,
For Majhulia Sugar Industries
(Sarvesh Kumar Dubey)
Factory Manager



Registered Office and Head Office : Industry House, 15th floor, 10, Camac Street, Kolkata - 700017
Phone nos : +91-33-22827531/34. Fax : +91-33-22827585

Mill : Majhulia, Dist. West Champaran, Bihar-845454, Phone : +91-6254-282921, 282173 Fax : +91-6254-282242
CIN : U15122WB2015PTC207281

Majhulia Sugar Industries
(A unit of Jay Shree Tea & Industries Ltd.)

Ref. No.: MSI: DP/308/25

Date: 07.11.2025

To,

The Hon'ble Chairman,
Bihar State Pollution Control Board,
Parivesh Bhawan, Patliputra Industrial Area,
Plot No. NS-B/12, P.O. : Sadakat Ashram,
Patna – 800 010.

Sub: Letter vide Ref. No. 1548 dtd. 14.10.2025 (Distillery Division).

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3	The molasses based distillery who have adopted bio-composting operation as per the consent condition shall comply with the CPCB's bio-composting SOP i.e. "Standard operating procedure (SOP) for Bio-Composting Operation for Molasses Based Distilleries".	As per CPCB guidelines, we have lined and pakka Lagoon of Spontaneous storage capacity for 7 days maximum.

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Yours faithfully,
For Majhulia Sugar Industries

Sd/-

(Sarvesh Kumar Dubey)
Factory Manager

True typed Copy
Sarvesh Kumar Dubey
20/11/25



Majhauia Sugar Industries

(A unit of Jay Shree Tea & Industries Ltd.)

WP/358/25

Ref. No.: EC/Com./25/II

Date : 27.11.2025

To,
The Member Secretary
State Environment Impact Assessment Authority, Bihar
02nd Floor, Beltron Bhawan
LB Shastri Nagar
Bailey Road
PATNA - 800 023

Sub : 6-MONTHLY COMPLIANCE OF ENVIRONMENTAL CLEARANCE

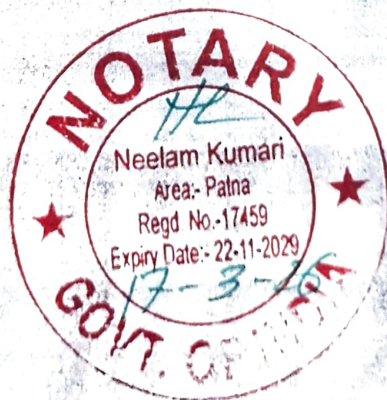
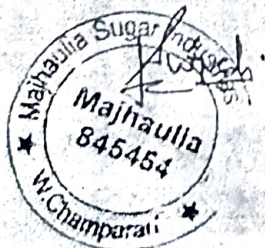
Dear Sir,

With reference to our Environmental Clearance (amended) granted vide F. No. J-11011/43/2009-IA II (I) dt: 13.04.2009, we are enclosing herewith Compliance Report (Enclosure-1) of Specific & General Conditions (along with Env. Monitoring Reports) as mentioned in above referred Environmental Clearance for the period Apr. - Sept.'25.

This is for your kind reference and information.

Thanking you
Yours faithfully

Sarvesh Dubey
GM - Production



Registered Office and Head Office : Industry House, 15th floor, 10, Camac Street, Kolkata - 700017
Phone nos : +91-33-22827531/34. Fax : +91-33-22827585

Mill : Majhauia, Dist. West Champaran, Bihar-845454, Phone : +91-6254-282921, 282173 Fax : +91-6254-282242
CIN : U15122WB2016PTC207281



Majhaulia Sugar Industries

(A unit of Jay Shree Tea & Industries Ltd.)

51

WP/357/25

Ref. No.: EC/Com./25/II

Date : 27.11.2025

To,
Addl. Principal Chief Conservator of Forests (C)
Ministry of Environment, Forests & Climate Change
Govt. of India
Integrated Regional Office (ECZ)
02nd Floor ; Jharkhand State Housing Board
Harmu Chowk
RANCHI - 834 002

Sub : 6-MONTHLY COMPLIANCE OF ENVIRONMENTAL CLEARANCE

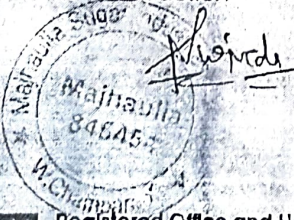
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Registered Office and Head Office : Industry House, 15th floor, 10, Camac Street, Kolkata - 700017
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CIN : U15122WB2015PTC207281

DETAILED CONDITION COMPLIANCE OF ENVIRONMENTAL CLEARANCE

(PERIOD 01.04.2025 TO 30.09.2025)

EC Conditions as per MoEF, No. J-11011/43/2009-IA II (I)	Compliance Details																										
Specific Conditions																											
<p>1. The waste water generation shall not exceed 500 m³/day which after treatment shall be used for wet scrubber makeup, spray pond and irrigation purpose to achieve zero discharge. The domestic effluent shall be disposed off in the soak pit</p>	<p>During the period Apr. – Sep. every year our plant is not being operated. Our plant goes in operation from Nov. – Mar. every year during cane crushing period. 793 m³/day of waste water is generated during season & after treatment 715 m³/day it was being used for wet scrubber makeup, spray pond and irrigation purpose to achieve zero discharge. The domestic effluent is being disposed off in the soak pit inside the premises.</p>																										
<p>2. As per the CPCB requirement storage for the treated effluent from the sugar unit shall not exceed 15 days capacity</p>	<p>We have constructed treated effluent storage lagoon of for 15 days storage capacity. (Capacity : 12600 m³ (90m. x 70m. x 2 m.)).</p>																										
<p>3. Adequate numbers of ground water quality monitoring stations by providing piezometers around the project area shall be set up. Sampling and trend analysis monitoring must be made on monthly basis and report submitted to SPCB and this ministry</p>	<p>Adequate numbers of ground water monitoring stations has been set up around the Project Area and regular analysis is being done. Ground water analysis trends for the period Apr.'25 – Sep.'25 is as under :</p> <table border="1" data-bbox="763 1071 1383 1501"> <thead> <tr> <th>Parameters</th> <th>All values in mg/l. except pH & Turbidity Minm. - Maxm. Range</th> </tr> </thead> <tbody> <tr><td>1. pH</td><td>7.15 – 7.63</td></tr> <tr><td>2. Turbidity on NTU</td><td>0.53 – 0.86</td></tr> <tr><td>3. Total Dissolved Solids (TDS)</td><td>284 – 392</td></tr> <tr><td>4. Total Hardness as CaCO₃</td><td>154 – 206</td></tr> <tr><td>5. Calcium as Ca</td><td>33.6 – 67.3</td></tr> <tr><td>6. Magnesium as Mg</td><td>9.2 – 21.9</td></tr> <tr><td>7. Iron as Fe</td><td>0.15 – 0.33</td></tr> <tr><td>8. Total Alkalinity as CaCO₃</td><td>192 – 268</td></tr> <tr><td>9. Chloride as Cl</td><td>12 – 19</td></tr> <tr><td>10. Sulphate as SO₄</td><td>21.6 – 25.7</td></tr> <tr><td>11. Nitrate as NO₃</td><td>1.39 – 2.85</td></tr> <tr><td>12. Fluoride as F</td><td>0.11 – 0.23</td></tr> </tbody> </table> <p>Analysis report is being attached herewith as Annexure - I</p>	Parameters	All values in mg/l. except pH & Turbidity Minm. - Maxm. Range	1. pH	7.15 – 7.63	2. Turbidity on NTU	0.53 – 0.86	3. Total Dissolved Solids (TDS)	284 – 392	4. Total Hardness as CaCO ₃	154 – 206	5. Calcium as Ca	33.6 – 67.3	6. Magnesium as Mg	9.2 – 21.9	7. Iron as Fe	0.15 – 0.33	8. Total Alkalinity as CaCO ₃	192 – 268	9. Chloride as Cl	12 – 19	10. Sulphate as SO ₄	21.6 – 25.7	11. Nitrate as NO ₃	1.39 – 2.85	12. Fluoride as F	0.11 – 0.23
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<p>4. Particulate emissions from the baggase fired boilers shall be controlled by installation of multi cyclone / wet scrubber and emissions shall be dispersed through stack of height as per CPCB standards. The DG set shall be provided with acoustic enclosures to mitigate the noise pollution and emissions shall be dispersed through stack of height as per CPCB Standards</p>	<p>3 Nos. Boilers have been equipped with Wet Scrubber - Emission is being dispersed through the stack of height 30 m. & 40 m. 1 no. new soundless silent DG Set of 600 KVA is installed for off season.</p>																										
<p>5. The company shall upload the status of compliance of the stipulated conditions</p>	<p>We have uploaded the compliance of stipulated environmental clearance conditions on company's website</p>																										

NOTARY
 Neelam Kumari
 Area- Patna
 Regd. No.-17459
 Expiry Date:- 22-11-2029
 17-3-20

GOVT. OF INDIA

M. Jaisankar
 M. Jaisankar
 845454
 W. Champ...

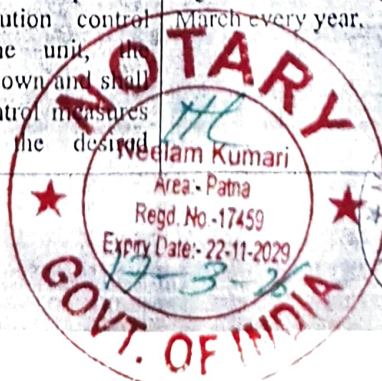
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**DETAILED CONDITION COMPLIANCE OF ENVIRONMENTAL CLEARANCE
(PERIOD 01.04.2025 TO 30.09.2025)**

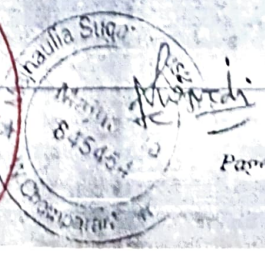
EC Conditions as per MoEF F. No. J-11011/43/2009-IA II (!)	Compliance Details
Specific Conditions	
1. The waste water generation shall not exceed $500 \text{ m}^3/\text{day}$ which after treatment shall be used for wet scrubber makeup, spray pond and irrigation purpose to achieve zero discharge. The domestic effluent shall be disposed off in the soak pit.	During the period Apr - Sep, every year our plant is not being operated. Our plant goes in operation from Nov. - Mar. every year during cane crushing period. $793 \text{ m}^3/\text{day}$ of waste water is generated during season & after treatment $715 \text{ m}^3/\text{day}$ it was being used for wet scrubber makeup, spray pond and irrigation purpose to achieve zero discharge. The domestic effluent is being disposed off in the soak pit inside the premises.
2. As per the CPCB requirement storage for the treated effluent from the sugar unit shall not exceed 15 days capacity.	We have constructed treated effluent storage lagoon of for 15 days storage capacity. (Capacity : 12600 m^3 ($90 \text{ m} \times 70 \text{ m} \times 2 \text{ m}$)).
3. Adequate numbers of ground water quality monitoring stations by providing piezometers around the project area shall be set up. Sampling and trend analysis monitoring must be made on monthly basis and report submitted to SPCB and this ministry.	Adequate numbers of ground water monitoring stations has been set up around the Project Area and regular analysis is being done. Ground water analysis trends for the period Apr.'25 - Sep. '25 is as under:
4. Particulate emissions from the baggase fired boilers shall be controlled by installation of multi cyclone / wet scrubber and emissions shall be dispersed through stack of height as per CPCB standards. The DG set shall be provided with acoustic enclosures to mitigate the noise pollution and emissions shall be dispersed through stack of height as per CPCB Standards.	- 3 Nos. Boilers have been equipped with Wet Scrubber Emission is being dispersed through the stack of height 30 m & 40 m - 1 no. new soundless silent DG Set of 600 KVA is installed for off season.
5. The company shall upload the status of compliance of the stipulated environmental clearance conditions on company's website.	We have uploaded the compliance of stipulated environmental clearance conditions on company's website.

True typed Copy
Kumaresh Singh
Adv

<p>clearance conditions, including results of monitored data on its website and shall update the same periodically. It shall simultaneously be sent to the Regional office of MoEF the respective Zonal Office of CPCB and the State Pollution Control Board. The criteria pollutants levels namely SPM, RSPM, SO₂, NO_x (ambient levels as well as stack emissions) or critical sectoral parameters indicated for the project shall be monitored and displayed at a convenient locations near the main gate of the company in the public domain.</p>	<p>www.jayshreesugar.com. Update of compliance is done of periodical basis.</p>
<p>5. The company shall obtain permission from the State/Ground Water Department to draw the water as may be applicable to this case.</p>	<p>We have obtained NOC for ground water withdrawal from CGWB vide NOC No. CGWA/NOC/IND/REN/2/2023/7976 valid from 01.01.2023 to 31/12/2025. (Copy attached as Annexure - II)</p>
<p>7. Green belt in 33% of the plant area shall be provided to mitigate the effects of fugitive emissions all around the plant and compost yard as per the CPCB guidelines in consultation with the local DFO</p>	<p>Green belt in 33% of the plant area is being developed. Green belt is being developed with the consultation of DFO. (Already submitted in Jun.'11 six monthly report.)</p>
<p>8. The company shall adopt rain water harvesting measures to recharge the ground water</p>	<p>We have implemented rain water harvesting plan as per guidelines of CGWB.</p>
<p>General Conditions</p>	
<p>1. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment & Forests</p>	<p>No further expansion or modifications in the plant will be done without prior approval of the Ministry of Environment & Forests</p>
<p>2. Ambient Air Quality Monitoring Stations shall be set up in the down wind direction as well as where maximum ground level concentration of SPM, SO₂, NO_x are anticipated in consultation with the State Pollution Control Board</p>	<p>Ambient Air Quality Monitoring Stations have been set up in the down wind direction at 4 locations and monitoring of AAQ is being done on regular basis during operation of plant.</p>
<p>3. Adequate number of influent and effluent quality monitoring stations shall be set up in consultation with the State Pollution Control Board. Regular monitoring should be carried out for relevant parameters</p>	<p>Regular monitoring of effluent is being done. Effluent sampling stations have been set up in consultation with the State Pollution Control Board. Analysis of treated effluent is being done on regular basis during cane crushing season. Our cane crushing season starts from Nov. and goes upto March every year.</p>
<p>4. The industry shall ensure that the treated effluent and stack emissions from the unit are within the norms stipulated under the EPA rules or SPCB whichever is more stringent. In case of process disturbances/failure of pollution control equipment adopted by the unit, the respective unit shall be shut down and shall not be restarted until the control measures are rectified to achieve the desired</p>	<p>Characteristics of Treated Effluent & Stack Emissions are within the norms stipulated under the EPA Rules.</p> <p>Monitoring of Boiler Stack Emission is being done on regular basis during operation of Sugar mill from Nov to March every year.</p>



NOTARY
 Neelam Kumari
 Area - Patna
 Regd. No - 17459
 Expiry Date: 22-11-2029
 GOVT. OF INDIA



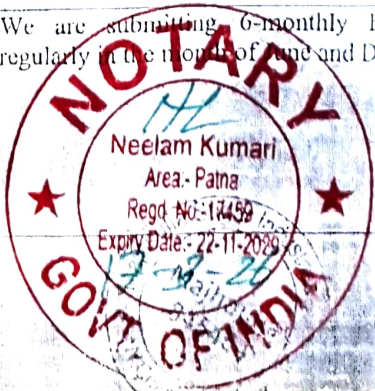
 Jayshree Sugar
 845454

53A

EC Conditions as per MoEF F. No. J-11011/43/2009-IA II (I)	Compliance Details
clearance conditions, including results of monitored data on its website and shall update the same periodically. It shall simultaneously be sent to the Regional office of MoEF the respective Zonal Office of CPCB and the State Pollution Control Board. The criteria pollutants levels namely SPM, RSPM, \$SO_2\$, \$NO_x\$ (ambient levels as well as stack emissions) or critical sectoral parameters indicated for the project shall be monitored and displayed at a convenient locations near the main gate of the company in the public domain.	www.jayshreesugar.com. Update of compliance is done on periodical basis.
6. The company shall obtain permission from the State/Ground Water Department to draw the water as may be applicable to this case.	We have obtained NOC for ground water withdrawal from CGWB vide NOC No. CGWA/NOC/IND/REN/2/2023/7976 valid from 01.01.2023 to 31/12/2025. (Copy attached as Annexure - iI)
7. Green belt in 33% of the plant area shall be provided to mitigate the effects of fugitive emissions all around the plant and compost yard as per the CPCB guidelines in consultation with the local DFO.	Green belt in 33% of the plant area is being developed. Green belt is being developed with the consultation of DFO. (Already submitted in Jun. '11 six monthly report.)
8. The company shall adopt rain water harvesting measures to recharge the ground water.	We have implemented rain water harvesting plan as per guidelines of CGWB.
General Conditions	
1. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment & Forests.	No further expansion or modifications in the plant will be done without prior approval of the Ministry of Environment & Forests.
2. Ambient Air Quality Monitoring Stations shall be set up in the down wind direction as well as where maximum ground level concentration of SPM, \$SO_2\$, \$NO_x\$ are anticipated in consultation with the State Pollution Control Board.	Ambient Air Quality Monitoring Stations have been set up in the down wind direction at 4 locations and monitoring of AAQ is being done on regular basis during operation of plant.
3. Adequate number of influent and effluent quality monitoring stations shall be set up in consultation with the State Pollution Control Board. Regular monitoring should be carried out for relevant parameters.	Regular monitoring of effluent is being done. Effluent sampling stations have been set up in consultation with the State Pollution Control Board. Analysis of treated effluent is being done on regular basis during cane crushing season. Our cane crushing season starts from Nov. and goes up to March every year.
4. The industry shall ensure that the treated effluent and stack emissions from the unit are within the norms stipulated under the EPA rules or SPCB whichever is more stringent. In case of process disturbances/failure of pollution control equipment adopted by the unit, the respective unit shall be shut down and shall not be restarted until the control measures are rectified to achieve the desired efficiency.	Characteristics of Treated Effluent & Stack Emissions are within the norms stipulated under the EPA Rules. Monitoring of Boiler Stack Emission is being done on regular basis during operation of Sugar mill from Nov to March every year.

True typed Copy
Ramesh Singh
AAR

efficiency.	
5. The overall noise levels in and around the plant area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels should conform to the standards prescribed under EPA Rules, 1989 viz 75 dB(A) (day time) and 70 dB(A) (night time)	The noise level in and around the plant area are well within the prescribed limits under EPA Rules. The Ambient noise level monitoring is being done on regular basis during operation of plant.
6. The project proponent shall also comply with all the environmental protection measures and safeguards recommended in the EIA/EMP	All the environmental protection measures and safeguards recommended in the EIA/EMP is being complied
7. Occupational health surveillance programme shall be undertaken as regular exercise for all the employees. The first aid facilities in the occupational health centre shall be strengthened and the medical records of each employee shall be maintained separately	One Doctor, two compounder and one Dresser is appointed for regular health check up for the employees and also emergency services is being provided to nearby areas. The records of health check up of the employees are being maintained separately.
8. A separate environmental management cell equipped with full-fledged laboratory facilities must be set up to carry out the environmental management and monitoring functions	We are maintaining a Environmental Laboratory for Testing of Treated Effluent. Environment Management Cell is formed under the Chairmanship of GM Production.
9. The project authorities shall provide requisite funds for both recurring and non-recurring expenditure to implement the conditions stipulated by the non-recurring expenditure to implement the conditions stipulated by the Ministry of Environment & Forests as well as the State Government along with the implementation schedule for all the conditions stipulated herein. The funds so provided shall not be diverted for any other purpose.	The project authorities are providing requisite funds (Rs. 48 lacs) for both recurring and non-recurring expenditure to implement the conditions stipulated by Ministry of Environment & Forests as well as the State Government.
10. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad / Municipal Corporation, Urban local body and the local NGO, if any, from who suggestions / representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the company by the proponent.	Already submitted in Dec. '10 six monthly report.
11. The project proponent shall also submit six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF, the respective Zonal Office of CFCB and the State	We are submitting 6-monthly EC compliance report regularly in the month of June and December every year.

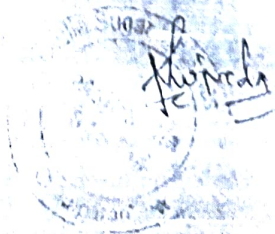
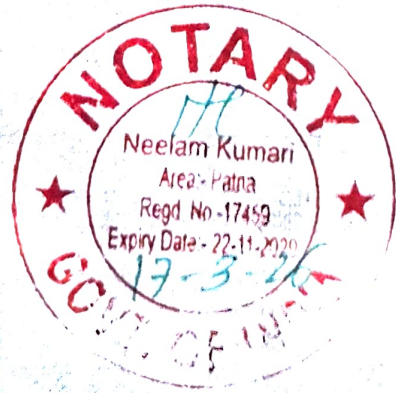


54A

EC Conditions as per MoEF F. No. J-11011/43/2009-IA II (I)	Compliance Details
5. The overall noise levels in and around the plant area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels should conform to the standards prescribed under EPA Rules, 1989 viz. 75 dB(A) (day time) and 70 dB(A) (night time).	The noise level in and around the plant area are well within the prescribed limits under EPA Rules. The Ambient noise level monitoring is being done on regular basis during operation of plant.
6. The project proponent shall also comply with all the environmental protection measures and safeguards recommended in the EIA/EMP.	All the environmental protection measures and safeguards recommended in the EIA/EMP is being complied.
7. Occupational health surveillance programme shall be undertaken as regular exercise for all the employees. The first aid facilities in the occupational health centre shall be strengthened and the medical records of each employee shall be maintained separately.	One Doctor, two compounder and one Dresser is appointed for regular health check up for the employees and also emergency services is being provided to nearby areas. The records of health check up of the employees are being maintained separately.
8. A separate environmental management cell equipped with full fledged laboratory facilities must be set up to carry out the environmental management and monitoring functions.	We are maintaining a Environmental Laboratory for Testing of Treated Effluent. Environment Management Cell is formed under the Chairmanship of GM Production.
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10. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad / Municipal Corporation, Urban local body and the local NGO, if any, from who suggestions / representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the company by the proponent.	Already submitted in Dec '10 six monthly report.
11. The project proponent shall also submit six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF, the respective Zonal Office of CPCB and the State...	We are submitting 6-monthly EC compliance report regularly in June and December every year.

True typed copy
Kumaresh Singh
Adv.

Pollution Control Board.	
<p>12. The Project Proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the State Pollution Control Board / Committee and may also be seen at Website of the Ministry of Environment & Forests at http://envfor.nic.in. This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language or the locality concerned and a copy of the same shall be forwarded to the Regional office</p>	<p>A copy of Paper Advertisement has been send earlier with 01" Compliance Report in the month of Dec. '09.</p>
<p>13. The Project Authorities shall inform the Regional Office as well as the Ministry the date of financial closure and final approval of the project by the concerned authorities and the date of start of land development work.</p>	<p>The proposed expansion work has been completed for 5000 TCD from 3500 TCD in Nov. '10 and our factory is running with the expanded capacity from the season 2010-11.</p>



55A

EC Conditions as per MoEF F. No. J-11011/43/2009-IA II (I)	Compliance Details
Pollution Control Board.	
<p>12. The Project Proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the State Pollution Control Board / Committee and may also be seen at Website of the Ministry of Environment & Forests at http://envfor.nic.in. This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same shall be forwarded to the Regional office.</p>	<p>A copy of Paper Advertisement has been sent earlier with 01st Compliance Report in the month of Dec. '09.</p>
<p>13. The Project Authorities shall inform the Regional Office as well as the Ministry the date of financial closure and final approval of the project by the concerned authorities and the date of start of land development work.</p>	<p>The proposed expansion work has been completed for 5000 TCD from 3500 TCD in Nov. '10 and our factory is running with the expanded capacity from the season 2010-11.</p>

True typed Copy
Kamlesh Singh
Adv

Receipt No. 716663086	Date : 02-02-2026
Depositor Name	Pradeep Shukla
Bank Name.	NA
Bank Id.	720
Application Id.	11710460
Name and Address of Industry	Majhauila Sugar Industries (Distillery Project), Majhauila Sugar Industries, P/O- Majhauila, Dist.-West Champaran, Bihar Pin Code-845454, MAJHAULIA, WEST CHAMPARAN
Name of Regional Office	Group
Applied For	CTO - both - reNew
Payment Date	11-12-2025
Payment Details	
CTO both (Rs.)	200000.0
Total Amount Paid (Rs.)	200000.0
Transaction Status	Successfully Completed

Print

Note:- All the correspondences in Online Consent Management Monitoring System (OCMMS) will be done online only. no hard copy letters/notices shall be sent separately. Therefore, you are requested to check the status of your application from time to time.



Annexure-A-6

Haldighary chpys
Analysis

57



BIHAR STATE POLLUTION CONTROL BOARD

Parivesh Bhawan, Patliputra Industrial Area, P.O. Sadaquat Ashram, Patna-800010
EPABX- 0612-2261250/2262265, Fax- 0612-2261050
E-mail- msbspcb-bih@gov.in; Website- http://bspcb.bihar.gov.in

Ref. No.:- 105

Patna, Dated:- 19.01.2026

From,

Neeraj Narayan, IFS
Member Secretary.

To,

The Chief General Manager,
Majhauria Sugar Industries,
At & P.O.- Majhauria,
West Champaran- 845454

Sub:- Show cause notice under the Water (Prevention and Control of Pollution) Act, 1974.

Sir,

With reference to the subject mentioned above it is to inform that an inspection of your unit and the nearby areas including river Kohra was made by the officials of this Board on 18.12.2025 in presence of representatives of your unit. The following observations were made by the inspecting team:-

- a) The unit was found under operation during the visit.
- b) The untreated spent wash of the distillery unit was found being discharged through a kuchha nala to the river Kohra leading to deterioration of water quality of the river in violation of the Sec. 24 and 25 of the Water (Prevention and Control of Pollution) Act, 1974.
- c) The effluent collected in the lagoon of the unit was also found overflowing through a kuchha nala to the Kohra river.
- d) It was also observed that the following conditions imposed in the 'Consolidated Consent to Operate' issued by this Board vide ref. no. 1047 dt. 20.06.2023 are not being complied by you :-
 - i. No duly signed logbook of fresh water consumption and utilization is being maintained.
 - ii. No arrangement to ensure zero liquid discharge has been made by the unit.
 - iii. No arrangement has been made for treatment of domestic waste water which is being discharged through nala, untreated. No Sewage Treatment Plant was found installed at the unit.
 - iv. Logbooks of spent wash generation, MEE feed, MEE condensate, MEE concentrate, CPU inlet and outlet, cooling tower makeup water and treated effluent reused in process are not being maintained.
 - v. The Peizometer installed was not found functional.



- vi. Proper marking and colour coding of all the pipelines carrying different industrial effluent has not been done.
- vii. The NOC of Central Ground Water Authority for withdrawal of ground water by the unit was found expired.
- viii. Housekeeping of the unit was not found satisfactory during inspection.

Under the circumstances, you are directed to appear before the Chairman of this Board in person or through your authorized representative with written explanation on Wednesday, the 28th of January, 2026 at 12:30 pm at his official chamber at Parivesh Bhawan, Patliputra Industrial Area, Patna-10 to show cause that why necessary action should not be initiated against you for the non-compliances made causing deterioration in the water quality of the river Kohra leading to serious environmental damage and health hazard, failing which the Board will be constrained to take suitable action as per law which may include imposition of Environmental Compensation levied from defaulting industries as per orders of Hon'ble NGT, forfeiture of bank guarantee submitted by you and/or closure of your unit.

Yours faithfully,

(Signature)
 (Neeraj Narayan)
 Member Secretary.

Copy to:

- 1. Regional Officer, BSPCB, Muzaffarpur.
 - 2. Legal Cell, BSPCB.
- for information and necessary action.





Annexure A-7

59

Majhulia Sugar Industries

(A unit of Jay Shree Tea & Industries Ltd.)

Ref. No.: MSI:

WP/496/26

28.01.2026

CA

To,
The Hon'ble Member Secretary,
Bihar State Pollution Control Board,
Parivesh Bhawan,
Patliputra Industrial Area,
P.O. : Sadaquat Ashram,
Patna - 800 010.

Ref.: Your letter under Ref. No. 105 dtd. 19.01.2026.

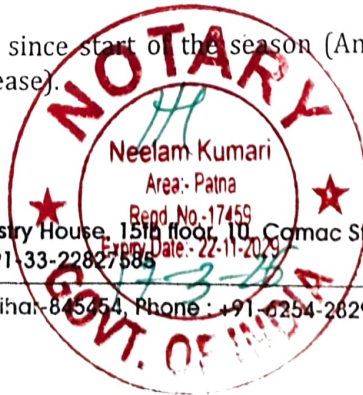
Sub: Show Cause Notice under the Water (Prevention and Control of Pollution) Act, 1974.

R/Sir,

This is with reference to your letter under Ref. No. 105 dtd.: 19.01.2026, we respectfully submit our point-wise reply is as under for your kind consideration.

1. In our Distillery Unit, we had installed Incineration Boiler since we started to run our Distillery Unit as per the CPCB norms. Generated Spent wash is concentrated in MEE Plant and after mixing with Bagasse, it is used as fuel in Incineration Boiler 100%.
2. The effluent goes to our Pakka Lagoon after treatment. The holding capacity of Lagoon is 15 days as per guidelines. The waste water generation and treated water is consumed Chemically, Biologically & Mechanically, which is under the permissible limit as per the CPCB Board.
3. The Log book of fresh water is already maintained since start of the season (Annexure is attached herewith for your reference please).
4. There is a complete enclosure of boundary of the plant, so there is no water drain leakage in the factory.
5. There is a soak pit for treatment of domestic water. We will install Sewage Treatment Plant (STP). We are submitting the Offer for your kind perusal.
6. All Log books are maintained since start of the season (Annexure is attached herewith for your reference please).

Contd..P/2...



Registered Office and Head Office : Industry House, 15th floor, 10, Comac Street, Kolkata - 700017
Phone nos : +91-33-22827531/34. Fax : +91-33-22827585

Mill : Majhulia, Dist. West Champaran, Bihar-845054, Phone : +91-6254-262921, 282173 Fax : +91-6254-262242
CIN : U15122WB2015PTC207281





Majhaulia Sugar Industries

(A unit of Jay Snree Tea & Industries Ltd.)

(60)

.2.

7. The all installed Piezometers are in functional condition. Details of on-line data are attached herewith for your kind reference.
8. A part of proper marking and colour coding of pipelines done. Balance will be completed very soon on time.
9. The NOC of central ground water authority was valid upto 31st December, 2025. Before one month, we applied in CGWA for NOC, approval is awaited (Annexure is attached herewith for your reference please).
10. The waste water generation and consumption is under the permissible limit as per the Board.
11. We are maintain and improving the Housekeeping in our unit.

Our unit is equipped with all designed and functional Effluent Treatment Plant (ETP) which is regulated regularly. The treated effluent monitoring and parameters are maintained within the prescribed limits.

We are following all terms & conditions and directions as per the guidelines of BSPCB strictly.

We humbly request your good office & Board to kindly consider our above mentioned submission please.

With Best Regards,

Yours faithfully,
for Majhaulia Sugar Industries

(Sarvesh Kr. Dubey)
General Manager (Prod.)

Encl : a/a.



Registered Office and Head Office : Industry House, 15th floor, 10, Camac Street, Kolkata - 700017
Phone nos : +91-33-22827531/34. Fax : +91-33-22827585

Mill : Majhaulia, Dist. West Champaran, Bihar-845454, Phone : +91-6254-282921. 282173 Fax : +91-6254-282242
CIN : U15122WB2015FTC207281



भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन विभाग,
केंद्रीय भूमि जल प्राधिकरण
GOVERNMENT OF INDIA
MINISTRY OF JAL SHAKTI
DEPARTMENT OF WATER RESOURCES
RIVER DEVELOPMENT & GANGA REJUVENATION
CENTRAL GROUND WATER AUTHORITY



सत्यमेव जयते



भूजल निकासी हेतु अनापत्ति प्रमाण पत्र

NO OBJECTION CERTIFICATE (NOC) FOR GROUND WATER ABSTRACTION

PROJECT NAME MAJHAULIA SUGAR INDUSTRIES PVT. LTD. (DISTILLERY PROJECT)

PROJECT ADDRESS P.O.: MAJHAULIA, DIST. WEST CHAMPARAN PIN CODE 845454

STATE BIHAR DISTRICT PASHCHIM CHAMPARAN TOWN/BLOCK MAJHAULIA

COMMUNICATION ADDRESS Majhulia, West Champaran

ADDRESS OF CGWB REGIONAL OFFICE 6th & 7th Floor, Lok Nayak Jai Prakash Bhawan, Frazer Road, Dak Banglow, Patna-800011, Bihar.

1. NOC NO. NOC/IND/BH/2025/16932/R-3/3	2. DATE OF ISSUANCE 16/02/2026
3. APPLICATION NO. IND/BH/2025/16932/R-3	4. APPLICATION TYPE Industry
5. PROJECT STATUS Existing Project	6. NOC TYPE Renew
7. VALID FROM 01/01/2026	8. VALID UP TO 31/12/2028
9. WATER QUALITY TYPE Fresh Water	10. AREA TYPE CATEGORY Safe (GWRE-2024)

11. Ground Water Abstraction Permitted

GW Abstraction		Dewatering		Total	
m ³ /day	m ³ /year	m ³ /day	m ³ /year	m ³ /day	m ³ /year
450.00	148500.00	0.00	0.00	450.00	148500.00

12. Details of Ground Water Abstraction /Dewatering Structures

EXISTING 1					PROPOSED 0					TOTAL 1				
DW	DCB	BW	TW	Pu	DW	DCB	BW	TW	Pu	DW	DCB	BW	TW	Pu
0	0	1	0	0	0	0	0	0	0	0	0	1	0	0

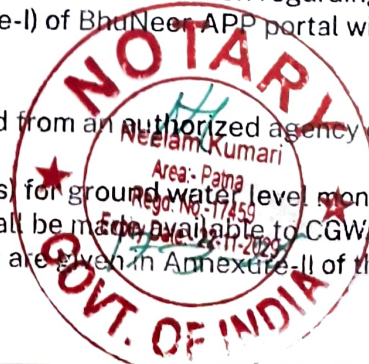
*DW-Dug Well; DCB-Dug-cum-Bore Well; BW-Bore Well; TW-Tube Well; Pu Pumps;

Validity of this NOC shall be subject to mandatory compliance of the following conditions:
Phase I (within 30 days)

1. Installation of tamper proof digital water flow meter with telemetry on all the abstraction structure(s) is mandatory for all users seeking No Objection Certificate. Intimation regarding their installation shall be updated in Self-Compliance Module (Phase-I) of BhdNeer APP portal within 30 days of grant of No Objection Certificate.

Phase II (within 11 months)

i. Proponents shall mandatorily get water flow meter calibrated from an authorized agency once in a year.
2. Construction of purpose-built observation wells (piezometers) for ground water level monitoring is mandatory as per Section 14 of Guidelines. Water level data shall be made available to CGWA through web portal. Detailed guidelines for construction of piezometers are given in Annexure-II of the notified guidelines.

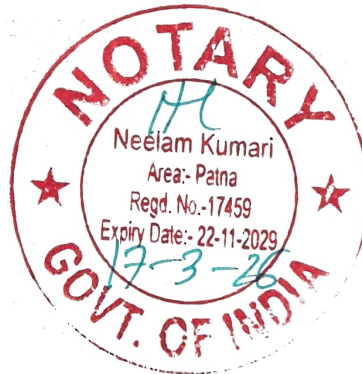


3. Proponents shall monitor quality of ground water from all the abstraction structure(s) once in a year. Water samples from bore wells/ tube wells / dug wells shall be collected during April/May every year and analyzed in NABL accredited or Govt. approved laboratories for basic parameters (cations and anions), heavy metals, pesticides/ organic compounds etc. Water quality data shall be made available to CGWA through the web portal.

Phase III (Biennial)

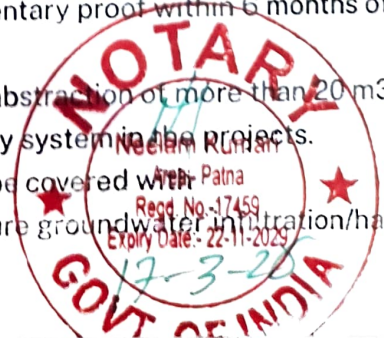
1. Industries shall undertake Biennial water audit through certified water auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.

All the above-mentioned mandatory compliance conditions are to be filed online in BHUNEER APP (<https://cgwa-bhuneer.mowr.gov.in>) timely.



General Conditions:

1. Application for renewal can be submitted online from 90 days before the expiry of NOC. Ground water withdrawal, if any, after expiry of NOC shall be illegal & liable for legal action as per provisions of Environment (Protection) Act, 1986 and amendment thereto, if any.
2. This NOC is subject to prevailing Central/State Government rules/laws/norms or Court orders related to construction of tube well/ground water abstraction structure / recharge or conservation structure/discharge of effluents or any such matter as applicable.
3. This NOC is being issued without any prejudice to the directions of the Hon'ble NGT/court orders in cases related to ground water or any other related matters.
4. No additional ground water abstraction and/or de-watering structures shall be constructed for this purpose without prior approval of the Central Ground Water Authority (CGWA).
5. The proponent shall seek prior permission from CGWA for any increase in quantum of groundwater abstraction as permitted in NOC.
6. Proponents shall install roof top rain water harvesting in the premise as per the existing building bye laws.
7. Proponents, who have installed/constructed rain water harvesting and artificial recharge structures shall continue to regularly maintain the water conservation structures.
8. The project proponent shall take all necessary measures to prevent contamination of ground water in the premises failing which the firm shall be responsible for any consequences arising thereupon.
9. Industries which are likely to cause ground water pollution, e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, pharmaceutical, other hazardous units etc. (as per CPCB list), no recharge measures shall be taken up by such firms inside the plant premises. The runoff generated from the rooftop shall be stored and put to beneficial use by the firm. The firm need to undertake necessary well head protection measures to ensure prevention of ground water pollution as per Annexure III of the notified guidelines
10. Wherever feasible, requirement of water for greenbelt (horticulture) shall be met from recycled / treated waste water.
11. Wherever the NOC is for abstraction of saline water and the existing wells (s) is /are yielding fresh water, the same shall be sealed and new tubewell(s) tapping saline water zone shall be constructed within 3 months of the issuance of NOC. The firm shall also ensure safe disposal of saline residue, if any.
12. Unexpected variations in inflow of ground water into the mine pit, if any, shall be reported to the concerned Regional Director, Central Ground Water Board.
13. This NOC does not absolve the proponents of their obligation / requirement to obtain other statutory and administrative clearances from appropriate authorities.
14. This NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and take decisions independently of the NOC.
15. In case of change of ownership, new owner of the industry will have to apply for incorporation of necessary changes in the No Objection Certificate with documentary proof within 6 months of taking over possession of the premises.
16. In case of new infrastructure projects having ground water abstraction of more than 20 m3/day, the firm/entity shall ensure implementation of dual water supply system in the projects.
17. In case of infrastructure projects, paved/parking area must be covered with interlocking/perforated tiles or other suitable measures to ensure groundwater infiltration/harvesting



18. In case of coal and other base metal mining projects, the project proponent shall use the advance dewatering technology (by construction of series of dewatering abstraction structures) to avoid contamination of surface water.

19. In the self-compliance report, the PP shall submit details of Drilling Agency/ Agencies, which has/ have constructed BW(s)/ TW(s) along with undertaking to the effect that all necessary measures have been taken as per directions of Hon'ble Supreme Court provided in Annexure-VII of guidelines dated 24.09.2020 in respect of abandoned/ failed BW(s)/ TW(s)/Piezometer(s), if any. The PP is advised to engage registered drilling agency/agencies. In the event of any mishap/ unfortunate incident due to negligence in taking measures for prevention of accident due to falling in Bore Well, both PP and concerned drilling agency shall jointly be held responsible and penal action as per extant Government rules shall be taken.

20. Non-compliance of the conditions mentioned above is likely to result in the cancellation of NOC and legal action against the proponent. In case of violation of any NOC conditions, the applicant shall be liable to pay the penalties as per Section 16 of Guidelines



Annexure - A-9

65

REGISTERED

BIHAR STATE POLLUTION CONTROL BOARD

Parivesh Bhawan

Phone-0612-2261250/2262265; Fax-0612-2261050

E-mail: msbspcb-bih@gov.in, Website



Ref.10.....

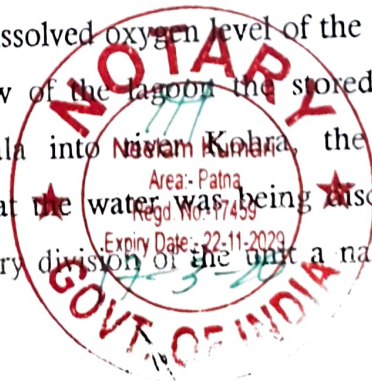
Patna, dated. 30.01.26

HEARING OF M/S MAJHAULIA SUGAR INDUSTRIES LIMITED AND DISTILLERY, MAJHAULIYA, WEST CHAMPARAN, IN RESPONSE TO SHOW-CAUSE NOTICE ISSUED VIDE REF NO. 105, DATED-19.01.2026.

30.01.2026

M/S Majhauia Sugar Industries (Sugar and Distillery Division), Majhauia, West Champaran, was inspected by the officials of the State Board on 18.12.2025, after giving prior notice, as prescribed in the relevant acts, in presence of Sri Saurabh Kumar Dubey (GM Production Sugar), Sri Baljeet Kumar (Senior Manager Production Distillery) and Sri Manjeet Singh Pal (Assistant Manager Quality Control).

At the time of inspection, the unit was operational, the unit crushes 6500 TCD sugarcanes per day and manufactures 315 TPD sugar and 60 KLD Ethanol. The unit has been issued Consolidated Consent to Operate and Authorization (CCA) for sugar unit vide State Board Ref. No. 2871, dated 21.12.2023, and Consolidated Consent to Operate and Authorization (CCA) has been issued for distillery unit vide State Board Ref. No. 1047, dated 20.06.2023. During inspection it was noticed by the inspecting team that, the treated waste water from sugar processing is stored in a concrete lagoon constructed by the unit outside the unit premises, the dissolved oxygen level of the lagoon water was found to be zero. On overflow of the lagoon the stored treated water is discharged through Kacha nala into Nawan Kohra, the inspecting team witnessed during inspection that the water was being discharged into river Kohra. Similarly, in the distillery division of the unit a nala/canal has been



constructed from earlier time which meets into a kacha nala after some distance. The untreated spent wash was being discharged through this nala into Kohra river, the inspectin team recorded the latitude and longitude of the point at which the discharge was being made. The unit is not maintaining ZLD; the unit has not constructed STP; Piezometer has not been installed.

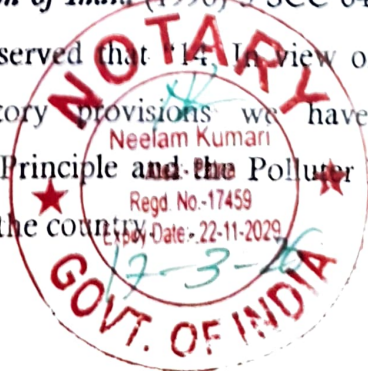
On the findings of the inspection the Chief General Manager of the unit was issued a show-cause notice vide Ref. No. 105, dated 19.01.2026, by which they were directed to be present before the undersigned on 28.01.2026 at 12:30 p.m., for personal hearing and to show cause as to why necessary legal action may not be taken against them for the aforesaid violations/non-compliance.

On the specified date and time no one appeared on behalf of the unit, despite proper service of the show-cause notice.

From the records of the case and the photographs taken at the time of inspection it appears that the unit is operating the unit in utter violation of the environmental laws and CCA conditions, especially, the spent wash of the distillery unit and other effluents of sugar unit was found being discharged through a kaccha nala into Kohra river leading to deterioration of the water quality of the river.

The State Board shall take immediate and strict action against the industry for failing to meet compliance standards as prescribed by the CPCB/MoEFCC, including closure in case of persistent violation.

In *M.C. Mehta vs Kamal Nath* (1997), the Hon'ble Supreme Court of India explicitly recognized the Public Trust Doctrine, stating that natural resources vital for public use cannot be exploited in ways that harm public interest. Also, in case *Vellore Citizen Welfare Forum Vs Union of India* (1996) 5 SCC 647, in Para 14 the Hon'ble Supreme Court has observed that "In view of the above-mentioned constitutional and statutory provisions we have no hesitation in holding that the Precautionary Principle and the Polluter Pays Principle are part of the environmental law of the country".



60

67

In view of the above the unit is directed to take remedial measures and ensure ZLD and comply with CCA conditions and remove the short-comings as pointed out in the inspection. The unit shall file a compliance report within 15 days from the receipt of this order.

In view of the violations already committed, it is hereby directed in exercise of powers under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974, that Environmental Compensation be assessed and imposed on the unit for the aforesaid gross violations and the matter be forwarded to Adjudicating Officer under the Water Act for the purpose of imposition of Penalty.

Further, since the show-cause notice was issued to M/S Majhaulia Sugar Industries only and not to the distillery unit therefore the M/S Majhaulia Sugar Industries (Distillery Division) is hereby directed to be present for personal hearing on 02.02.2026 at 12:30 p.m. to show-cause as to why necessary legal action be taken against them for the non-compliances and violations of the environmental laws and the CCA conditions.

Shukla
30-1-26
(D.K. Shukla)
Chairman
A





Annexure - A-10

68

Majhaulia Sugar Industries

(A unit of Jay Shree Tea & Industries Ltd.)

Ref. No.: MSI:WP/505/26

31.01.2026

To,
The Hon'ble Chairman,
Bihar State Pollution Control Board,
Parivesh Bhawan, Patliputra Industrial Area,
P.O. : Sadaquat Ashram, Patna - 800 010.

Ref.: Your letter under Ref. No. 10 dtd. 30.01.2026.

Sub: In response to Show Cause Notice vide your Ref. No. 105 dtd. 19.01.2026.

R/Sir,

This is with reference to your letter under Ref. No. 10 dtd.: 30.01.2026, we respectfully submit our reply as under for your kind consideration.

In this regard, we would like to inform your good-self that, the effluent goes to our Pakka Lagoon after treatment. The holding capacity of Lagoon is 15 days as per guidelines. The waste water generation and treated water is consumed Chemically, Biologically & Mechanically, which is under the permissible limit as per the CPCB Board.

In our Distillery Unit, we had installed Incineration Boiler since we started to run our Distillery Unit as per the CPCB norms. Generate spent wash is concentrated in MEE Plant and after mixing with Bagasse, it is used as fuel in Incineration Boiler 100%.

Our unit is equipped with all designed and functional Effluent Treatment Plant which is regulated regularly. The treated effluent monitoring and parameters are maintained within the prescribed limits.

There is a complete enclosure of boundary of the plant, so there is no water drain leakage in the factory and the ZLD is being maintained by our unit.

There is a soak pit for treatment of domestic water. We will install Sewage Treatment Plant (STP). We are submitting the Offer for your kind perusal.

In our unit, all the installed Piezometers are in functional condition.

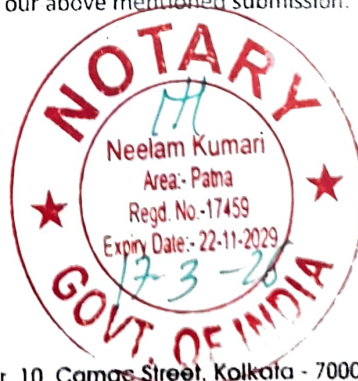
We are following all terms & conditions and directions as per the guidelines of BSPCB strictly.

We humbly request your good office & Board to kindly consider our above mentioned submission.

With Best Regards,

Yours faithfully,
for Majhaulia Sugar Industries


(Sarvesh Kr. Dubey)
General Manager (Prod.)



Registered Office and Head Office : Industry House, 15th floor, 10, Camac Street, Kolkata - 700017
Phone nos : +91-33-22827531/34. Fax : +91-33-22827585

Mill : Majhaulia, Dist. West Champaran, Bihar-845454, Phone : +91-6254-282921, 282173 Fax : +91-6254-282242
CIN : U15122WB2015PTC207281



Majhaulia Sugar Industries

(A unit of Jay Shree Tea & Industries Ltd.)

Ref. No.: MSI:WP/527/26

13.02.2026

To,
The Hon'ble Chairman,
Bihar State Pollution Control Board,
Parivesh Bhawan, Patliputra Industrial Area,
P.O. : Sadaquat Ashram, Patna – 800 010.

Ref.: Your letter under Ref. No. 10 dtd. 30.01.2025.

Sub: Request for some time for submission of compliance report.

R/Sir,

With due respect, we would like to submit that, our Unit – Majhaulia Sugar Industries, Majhaulia (West Champaran) had received your direction vide your letter under Ref. No. 10 dtd. 30.01.2026 for submission of the compliance report in connection with the show cause notice.

We sincerely acknowledge the importance of complying with the direction by the Board. Due to some issues, we are unable to complete and submit the compliance report within the stipulated time.

In view of the above, we humbly request you to kindly give us some time i.e. at least one week for submitting the detailed compliance report

We assure you Sir that all necessary corrective measures are being undertaken on priority basis and the report will be submitted within the requested time line.

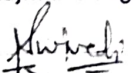
We are committed to adhere all environmental norms and directions issued by the Board.

We therefore once again request your good-self to please give us some time (i.e. at least one week) for submission the said compliance report before you.

I would really be obliged of you for this kind of act.

With Best Regards,

Yours faithfully,
for Majhaulia Sugar Industries


(Sarvesh Kr. Dubey)
General Manager (Prod.)



Registered Office and Head Office : Industry House, 15th floor, 10, Camac Street, Kolkata – 700017
Phone nos : +91-33-22827531/34. Fax : +91-33-22827585

Mill : Majhaulia, Dist. West Champaran, Bihar-845454, Phone : +91-6254-282921, 282173. Fax : +91-6254-282242
CIN : U15122WB2015PTC207281

69A

Annexure - A-11

Majhaulia Sugar Industries
(A unit of Jay Shree Tea & Industries Ltd.)

(69)

Ref. No.: MSI:WP/527/26

Date: 13.02.2026

To,

The Hon'ble Chairman,
Bihar State Pollution Control Board,
Parivesh Bhawan, Patliputra Industrial Area,
P.O. : Sadaquat Ashram, Patna – 800 010.

Ref.: Your letter under Ref. No. 10 dtd. 30.01.2026.

Sub: Request for some time for submission of compliance report.

R/Sir,

With due respect, we would like to submit that, our Unit – Majhaulia Sugar Industries, Majhaulia (West Champaran) had received your direction vide your letter under Ref. No. 10 dtd. 30.01.2026 for submission of the compliance report in connection with the show cause notice.

We sincerely acknowledge the importance of complying with the direction by the Board. Due to some issues, we are unable to complete and submit the compliance report within the stipulated time.

In view of the above, we humbly request you to kindly give us some time i.e. at least one week for submitting the detailed compliance report.

We assure you sir that all necessary corrective measures are being undertaken on priority basis and the report will be submitted within the requested time line.

We are committed to adhere all environmental norms and directions issued by the Board.

We therefore once again request your good-self to please give us some time (i.e. at least one week) for submission the said compliance report before you.

I would really be obliged of you for this kind of act.

With Best Regards,

Yours faithfully,

for Majhaulia Sugar Industries

(Signature)

(Sarvesh Kr. Dubey)

General Manager (Prod.)

- Name: Neelam Kumari
- Area: Patna
- Regd No: 17453
- Expiry Date: 22-11-2029
- Authority: NOTARY, GOVT. OF INDIA

Registered Office and Head Office: Industry House, 15th floor, 10, Camac Street, Kolkata - 700017

Phone nos: +91-33 22827531/34 **Fax:** +91-33-22827585

Mill: Majhaulia, Dist. West Champaran, Bihar-845454, **Phone:** +91-6254-282921, 282173

Fax: +91-6254-282242

CIN: U15122WB2015PTC207281

True typed copy
Kamlesh Singh
Not

G M (Production)
Ref
Annexure - N-12

70



REGISTERED
BIHAR STATE POLLUTION CONTROL BOARD
Parivesh Bhawan

Phone-0612-2261250/2262265, Fax-0612-2261050
E-mail: msbspb-bih@gov.in, Website

Ref. ...235.....

Patna, dated...16.02.2026

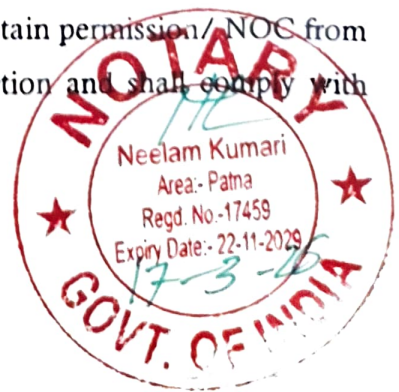
HEARING OF M/S MAJHAULIA SUGAR INDUSTRIES (SUGAR & DISTILLERY DIVISION), MAJHAULIYA, WEST CHAMPARAN, HELD ON 02.02.2026

02.02.2026

M/S Majhulia Sugar Industries (Sugar and Distillery Division), Majhulia, West Champaran, was inspected by the officials of the State Board on 18.12.2025, after giving prior notice, as prescribed in the relevant acts, in presence of Sri Saurabh Kumar Dubey (GM Production Sugar), Sri Bajjeet Kumar (Senior Manager Production Distillery) and Sri Manjeet Singh Pal (Assistant Manager Quality Control).

At the time of inspection, the unit was operational, the sugar division crushes 6500 TCD sugarcanes per day and manufactures 600 TPD sugar. The unit has been issued Consolidated Consent to Operate and Authorization (CCA) for sugar unit vide State Board Ref. No. 2871, dated 21.12.2023. During inspection it was noticed by the inspecting team that, the treated waste water from sugar processing is stored in a concrete lagoon constructed by the unit outside the unit premises, the dissolved oxygen level of the lagoon water was found to be zero. On overflow of the lagoon the stored treated water is discharged through Kacha nala into river Kohra, the inspecting team witnessed during inspection that the water was being discharged into river Kohra. The unit is not maintaining ZLD; the unit has not constructed STP; Piezometer has not been installed. Further C.C.A conditions were also being violated are as followings: -

- I. Water Conservation -The unit shall obtain permission/ NOC from state for central Groundwater abstraction and shall comply with the conditions mentioned in the NOC.



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- II. The industry shall maintain duly signed logbook of fresh water consumption and utilization.
- III. The domestic effluent should be treated in sewage treatment plant (STP) and it should be in conformity with the norms of treated effluent as stipulated in E.P. Rules, 1986 as amended.
- IV. The unit shall identify recipient drains/rivulets and their u/s & d/s locations <coordinates of the drain> in consumption with SPPCB for monthly monitoring by industry to ensure ZLD from distilleries within 30 days. The monitoring report shall be submitted to CPCB on monthly basis.
- V. The industry shall achieve Zero Liquid Discharge (ZLD), ZLD refers to installation of facilities and system which will enable industrial effluent (all stream) for absolute recycling of or re-use in to industrial process and converting solute (dissolved organic and in-organic Compounds/salts) into residue in solid form by adopting method such as concentration /evaporation/drying. ZLD will be recognized and certified based on two broad parameters that is water consumption versus waste water reused or recycled (Permeate) and correspondingly solids recovered (present total dissolved/suspended solids in effluents).
- VI. The unit shall maintain duly signed logbooks of spent wash generation, MEE condensate, MEE concentrate, CPU inlet & outlet, Cooling tower make up water and treated effluent reused in process.
- VII. The unit shall ensure proper marking/and colour coding of all the pipelines carrying industrial effluent accordingly.

On the findings of the inspection the Chief General Manager of the unit was issued a show-cause notice vide Ref. No. 105, dated 19.01.2026, by which they were directed to be present before the undersigned on 28.01.2026 at 12:30 p.m.,



for personal hearing and to show-cause as to why necessary legal action may not be taken against them for the aforesaid violations/non-compliance. After the aforesaid hearing and hearing the representatives of the unit order contained in Ref No.-10 dated: -30.01.2026 was passed by which the sugar division of the unit was directed to appear for personal hearing on 02.02.2026.

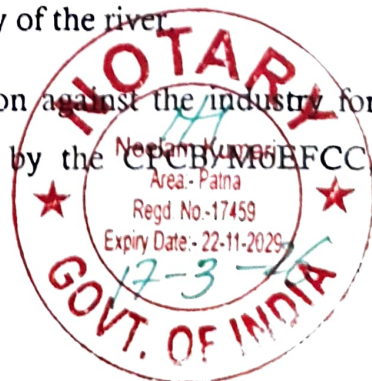
On the specified date and time Ram Jee Singh (D.G.M) appeared on behalf of the unit.

The representative of the unit submitted that unit is not discharging waste water/effluents in nala rather it is collected in lagoon, further the molasses produced as by product and is sold to the local farmers and it is not discharged by the unit. Further molasses having a certain monetary value it is not financially feasible for the unit to discharge the molasses. The unit undertook that they will comply with CCA Conditions (as mentioned above) and install Piezometer, ensure ZLD and take other necessary measures for control of water pollution.

The inspecting officials of the Board Contradicted the assertion made by the representative of the unit and submitted that during inspection the lagoon was filled with unit waste water/effluents and was overflowing and going into the kohra river through a kaccha nala. The water samples/effluents were collected from the said point and on analysis dissolved oxygen was found to be zero.

From the records of the case and the photographs taken at the time of inspection and hearing the rival submissions the reply of the unit is not found to be satisfactory. It appears that the unit is operating the unit in utter violation of the environmental laws and CCA conditions (as mentioned above), especially, effluents of sugar unit was found being discharged through a kaccha nala into Kohra river leading to deterioration of the water quality of the river.

The State Board shall take immediate and strict action against the industry for failing to meet compliance standards as prescribed by the CPCB/MOEFCC including closure in case of persisten. violation.



In *M.C. Mehta vs Kamal Nath* (1997), the Hon'ble Supreme Court of India explicitly recognized the Public Trust Doctrine, stating that natural resources vital for public use cannot be exploited in ways that harm public interest. Also, in case *Vellore Citizen Welfare Forum Vs Union of India* (1996) 5 SCC 647, in Para 14 the Hon'ble Supreme Court has observed that "14. In view of the above-mentioned constitutional and statutory provisions we have no hesitation in holding that the Precautionary Principle and the Polluter Pays Principle are part of the environmental law of the country.

In view of the above the unit is directed to take remedial measures and ensure ZLD and comply with CCA conditions and remove the short-comings as pointed out in the inspection. The unit shall file a compliance report within 15 days from the receipt of this order.

In view of the violations already committed, it is hereby directed in exercise of powers under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974, that Environmental Compensation be assessed and imposed on the unit for the aforesaid gross violations and the matter be forwarded to Adjudicating Officer under section 45B the Water Act for the purpose of imposition of Penalty.

Sd/-
(D.K. Shukla)
Chairman

Memo No. 235
Copy to:

Dated, Patna: 16.2.26

- (i) M/S Majhulia Sugar Industries (Sugar and Distillery Division), P.O. - Majhulia, West Champaran-845454.
(ii) R.O. Muzaffarpur, for information and necessary action;
(iii) Legal Cell, BSPCB, for records.

(D.K. Shukla)
Chairman





Majhaulia Sugar Industries

(A unit of Jay Shree Tea & Industries Ltd.)

Ref. No.: MSI:WP/544/26

20.02.2026

To,
The Hon'ble Chairman,
Bihar State Pollution Control Board,
Parivesh Bhawan, Patliputra Industrial Area,
P.O. : Sadaquat Ashram, Patna – 800 010.

Ref.: Your letter under Ref. No. 10 dtd. 30.01.2026.

Sub: Compliance report in reference to Show Cause Notice
vide your Letter Ref. No. 105 dtd. 19.01.2026 and Letter
Ref. No. 10 dtd. 30.01.2026.

R/Sir,

On the subject, as directed by you, we are submitting our
compliance report alongwith the relevant Annexure for your kind
consideration, which is self-explanatory.

We humbly request your good office to kindly consider our
compliance report and oblige.

With Best Regards,

Yours faithfully,
for Majhaulia Sugar Industries


(Sarvesh Kr. Dubey)
General Manager (Prod.)

Encl : a/a



Registered Office and Head Office : Industry House, 15th floor, 10, Camac Street, Kolkata - 700017
Phone nos : +91-33-22827531/34. Fax : +91-33-22827585

Mill : Majhaulia, Dist. West Champaran, Bihar-845454, Phone : +91-6254-282921, 282173 Fax : +91-6254-282242
CIN : U15122WB2015PTC207281

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Majhaulia Sugar Industries

(A unit of Jay Shree Tea & Industries Ltd.)

Ref. No.: MSI:

20.02.2026

To,
The Hon'ble Chairman,
Bihar State Pollution Control Board,
Parivesh Bhawan,
Plot No. NS-B/2,
Patliputra Industrial Area,
PATNA – 800 010.

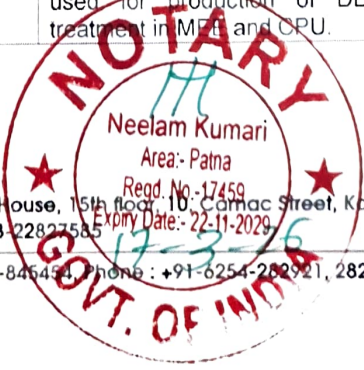
Sub : Show Cause Letter vide Ref. No. 105 Dt: 19.01.2026 & Letter Ref. No. 10 Dt: 30.01.2026

R/Sir,

With reference to above referred show cause letter under The Water (Prevention & Control of Pollution) Act, 1974, our point wise submission is as under:

Directions	Compliance
1. The untreated spent wash of the distillery unit was found being discharged through a kuchha nala to the river Kohra leading to deterioration of water quality of the river in violation of the Sec. 24 and 25 of the Water (Prevention and Control of Pollution) Act, 1974.	Our distillery project is based on ZLD system. In order to maintain ZLD, we have installed decanter and dryer followed by MEE and CPU in our distillery project. Spent wash from our distillery project is used for production of DDGS followed by treatment in MEE and CPU. Entire treated water is being recycle and reuse within distillery premises for makeup of cooling tower, dust suppression and irrigation of green belt. We are not discharging any water/waste water to River Kohra. In order to maintain the water quality of river Kohra, regular testing of surface water from river Kohra is being done. (Copy of Test Report attached as Annex - I)
2. The effluent collected in the lagoon of the unit was also found overflowing through a kuchha nala to the Kohra river.	Size of Lagoon : 90X70X2.5 Mtr. Storage Capacity of lagoon : 15750 Mtr. ³ Effluent generation / day : 900 Mtr. ³ There was no overflow from the lagoon, whereas, our effluent storage lagoon was leaking due to cracks, which has been rectified.
3. No duly signed logbook of fresh water consumption and utilization is being maintained.	As per guidelines of CGWA/CGWB, we are maintaining log book for fresh water abstraction and consumption. (Copy of log book attached as Annex - II)
4. No arrangement to ensure zero liquid discharge has been made by the unit	To ensure ZLD, we have installed decanter and dryer followed by MEE and CPU in our distillery project. Spent wash from our distillery project is used for production of DDGS followed by treatment in MEE and CPU.

Contd. P/2....



Registered Office and Head Office : Industry House, 15th floor, 10, Carnac Street, Kolkata - 700017
Phone nos : +91-33-22827531/34. Fax : +91-33-22827585

Mill : Majhaulia, Dist. West Champaran, Bihar-845454, Phone : +91-6254-282221, 282173 Fax : +91-6254-282242
CIN : U15122WB2015PTC207281

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Majhulia Sugar Industries

(A unit of Jay Shree Tea & Industries Ltd.)

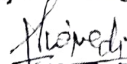
.2.

5. No arrangement has been made for treatment of domestic waste water which is being discharged through nala, untreated. No Sewage Treatment Plant was found installed at the unit.	Domestic waste water is biologically treated through Septic tank followed by soak pit within premises. We have initiated the process for installation of STP. Installation of STP will be completed within 3 months.
6. Logbooks of spent wash generation, MEE feed, MEE condensate, MEE concentrate, CPU inlet and outlet, cooling tower, makeup water and treated effluent reused in process are not being maintained	Logbooks are maintained with records of spent wash generation, MEE feed, MEE condensate, MEE concentrate, CPU inlet and outlet, cooling tower, makeup water and treated effluent reused in process. (Copy of log book attached as Annex - III)
7. The Piezometer installed was not found functional	Due to electrical problem Piezometer was found nonfunctional. However, electrical connection has been restored and our piezometer is now in working conditions. (Piezometer working data attached as Annex - IV)
8. Proper marking and colour coding of all the pipelines carrying different industrial effluent has not been done	Marking and colour coding of all the pipelines carrying different industrial effluent is being done. We will submit the details shortly.
9. The NOC of Central Ground Water Authority for withdrawal of ground water by the unit was found expired.	NOC from CGWB was valid upto 01 st Jan. 2026. We have submitted the renewal application on 02.12.2025 and presently our renewal application has been approved and we have submitted the requisite amount as per invoice of CGWB for ground water abstraction upto 31.12.2026 (CGWB Renewal details attached as Annex - V)
10. Housekeeping of the unit was not found satisfactory during inspection	Good housekeeping has been maintained within premises. (Photographs attached as Annex - VI)

This is for your kind reference and consideration.

With Regards

Sincerely Yours,
for Majhulia Sugar Industries,


(Sarvesh Kr. Dubey)
General Manager (Production)

Enclosures :

1. Test report of surface water of River Kohra of Jan.'26.
2. Log book of fresh water abstraction.
3. Logbooks of spent wash generation, MEE Feed etc
4. Piezometer photos and data
5. CGWB NOC Renewal Details.
6. Housekeeping Photographs



Registered Office and Head Office : Industry House, 15th floor, 10, Camac Street, Kolkata - 700017
Phone nos : +91-33-22827531/34. Fax : +91-33-22827585

Mill : Majhulia, Dist. West Champaran, Bihar-845454, Phone : +91-6254-282921, 282173 Fax : +91-6254-282242
CIN : U15122WB2015PTC207281

SPEED POST

Mr. Production
UM
28/2/26



REGISTERED
BIHAR STATE POLLUTION CONTROL BOARD

Parivesh Bhawan
Phone-0612-2261250/2262265, Fax-0612-2261050
E-mail: msbspcb-bih@gov.in, Website <http://bspcb.bihar.gov.in>

Ref. No. 24.

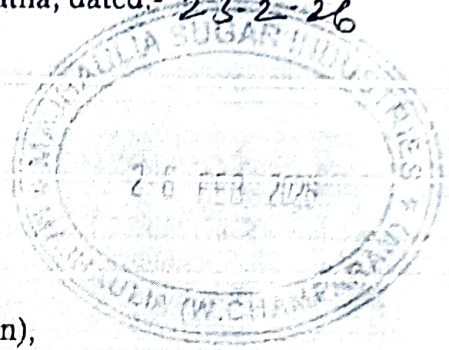
Patna, dated:- 23-2-26

From,

D.K. Shukla,
Chairman.

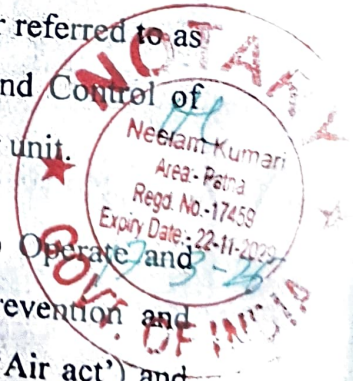
To,

The Chief General Manager,
M/S Majhulia Sugar Industries (Distillery Division),
At & P.O. Majhulia,
District- West Champaran- 845454.



Direction with Imposition of the Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974.

- 1) **WHEREAS**, you were required to obtain previous 'Consent-to- Establish' (hereinafter referred to as CTE) and 'Consent- to- Operate' (hereinafter referred to as CTO) from the State Board under Section 25 of the Water (Prevention and control of Pollution) Act, 1974 (hereinafter referred to as 'Air act') and under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, before establishing and operating your unit.
- 2) **WHEREAS**, you were issued a Consolidated Consent to Operate and Authorisation (CCA) under Section 25 of the Water (Prevention and control of Pollution) Act, 1974 (hereinafter referred to as 'Air act') and under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, and Authorization under Rule 6(2) of the Hazardous and Other



77A

Annexure - A-14

(77)

**SPEED POST
REGISTERED
BIHAR STATE POLLUTION CONTROL BOARD**

Parivesh Bhawan

Phone-0612-2261250/2262265, Fax-0612-2261050

E-mail: msbspcb-bih@gov.in, Website <http://bspcb.bihar.gov.in>

Ref. No. 24

Patna, dated: 23-2-26

From,

D.K. Shukla,

Chairman.

To,

The Chief General Manager,

M/S Majhaulia Sugar Industries (Distillery Division),

At & P.O. Majhaulia,

District- West Champaran- 845454.

Direction with Imposition of the Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974.

1) **WHEREAS**, you were required to obtain previous 'Consent- to- Establish' (hereinafter referred to as CTE) and 'Consent- to- Operate' (hereinafter referred to as CTO) from the State Board under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as 'Air act') and under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, before establishing and operating your unit.

2) **WHEREAS**, you were issued a Consolidated Consent to Operate and Authorisation (CCA) under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as 'Air act') and under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, and Authorization under Rule 6(2) of the Hazardous and Other

True typed copy
Ramesh Singh
rsh

(78)

Wastes (Management and Transboundary Movement) Rules, 2016, vide
State Board Ref. NO. 1047, dated 20.06.2023.

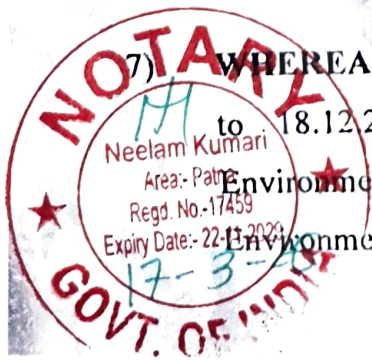
3) **WHEREAS**, under the aforementioned CCA conditions you were required to operate your unit in compliance to the conditions mentioned in the CCA, which inter-alia, provided for maintenance of log-book, maintain Zero Liquid Discharge (ZLD) etc.

4) **WHEREAS**, your unit was inspected by the officials of the State Board on 18.12.2025, in presence of representatives of the unit, and based on the findings of the inspection you were served with a 'Show Cause Notice' contained in Ref. No. 105, dated 19.01.2026, by which you were given an opportunity to appear before the Chairman of the State Board on 02 February, 2026 at 12:30 p.m. to file its objections.

5) **WHEREAS**, on 02.202.2026, D.G.M Ram Jee Singh (Liaison) has appeared for hearing at the fixed time.

6) **WHEREAS**, your stand was considered and based on the facts and records of the matter and the photographs and the inspection report, the State Board vide Ref No. 235 order dated 16.02.2026 came to be passed by which it was decided that the unit is directed to take remedial measures and ensure ZLD and comply with CCA conditions and remove the short-comings as pointed out in the inspection and to impose Environmental Compensation.

7) **WHEREAS**, in view of the violation already committed from 25.11.2025 to 18.12.2025, State Board Committee for assessment of the Environmental Compensation for days of violation and has assessed the Environmental Compensation at Rs. 09,00,000/- (Rs. Nine Lacs Only).



(78)

Wastes (Management and Transboundary Movement) Rules, 2016, vide State Board Ref. NO. 1047, dated 20.06.2023.

3) **WHEREAS**, under the aforementioned CCA conditions you were required to operate your unit in compliance to the conditions mentioned in the CCA, which inter-alia, provided for maintenance of log-book, maintain Zero Liquid Discharge (ZLD) etc.

4) **WHEREAS**, your unit was inspected by the officials of the State Board on 18.12.2025, in presence of representatives of the unit, and based on the findings of the inspection you were served with a 'Show Cause Notice' contained in Ref. No. 105, dated 10.01.2026, by which you were given an opportunity to appear before the Chairman of the State Board on 02 February, 2026 at 12:30 p.m. to file its objections.

5) **WHEREAS**, on 02.02.2026, D.G.M Ram Jee Singh (Liaison) has appeared for hearing at the fixed time.

6) **WHEREAS**, your stand was considered and based on the facts and records of the matter and the photographs and the inspection report, the State Board vide Ref No. 235 order dated 16.02.2026 came to be passed by which it was decided that the unit is directed to take remedial measures and ensure ZLD and comply with CCA conditions and remove the short-comings as pointed out in the inspection and to impose Environmental Compensation.

7) **WHEREAS**, in view of the violation already committed from 25.11.2025 to 18.12.2025, State Board Committee for assessment of the Environmental Compensation for days of violation and has assessed the Environmental Compensation at **Rs. 09,00,000/- (Rs. Nine Lacs Only)**.

True typed copy
Ramesh Singh
Adl

I, therefore, in exercise of power conferred by Section 33 A the Water (Prevention and Control of Pollution) Act,1974, IMPOSE UPON YOU AN ENVIRONMENTAL COMPENSATION of Rs. 09,00,000/- (Rs. Nine Lacs Only)- and direct you to DEPOSIT Rs. 09,00,000/- (Rs. Nine Lacs Only)- AS ENVIROMENTAL COMPENSATION THROUGH DEMAND DRAFT DRAWN IN NAME OF MEMBER SECRETARY, BIHAR STATE POLLUTION CONTROL BOARD WITHIN 15 DAYS FROM THE RECEIPT OF THIS DIRECTION.

AND

IN DEFAULT THEREOF, the Board will be constrained to take action for recovery of the aforesaid Environmental Compensation under the relevant provisions of the Water (Prevention and Control of Pollution) Act,1974 and other applicable laws.

This direction is appealable before the National Green Tribunal, Eastern Zone, Kolkata.

[Handwritten Signature]
(D.K. Shukla)
Chairman



79A

(79)

I, therefore, in exercise of power conferred by Section 33 A the Water (Prevention and Control of Pollution) Act, 1974, **IMPOSE UPON YOU AN ENVIRONMENTAL COMPENSATION of Rs. 09,00,000/- (Rs. Nine Lacs Only)-** and direct you to **DEPOSIT Rs. 09,00,000/- (Rs. Nine Lacs Only)-** AS ENVIROMENTAL COMPENSATION THROUGH DEMAND DRAFT DRAWN IN NAME OF MEMBER SECRETARY, BIHAR STATE POLLUTION CONTROL BOARD WITHIN 15 DAYS FROM THE RECEIPT OF THIS DIRECTION.

AND

IN DEFAULT THEREOF, the Board will be constrained to take action for recovery of the aforesaid Environmental Compensation under the relevant provisions of the Water (Prevention and Control of Pollution) Act, 1974 and other applicable laws.

This direction is appealable before the **National Green Tribunal, Eastern Zone, Kolkata.**

Sd/-

(D.K. Shukla)

Chairman

23.2.26

True typed Copy
Kumaresh Singh
Adv



Annexure-N-15

(80)

Majhaulia Sugar Industries

(A unit of Jay Shree Tea & Industries Ltd.)

Date:- 01/03/2026

Ref No:-WP/565/26

To,

The Hon'ble Chairman

Bihar State Pollution Control Board

Parivesh Bhawan , Patliputra Industrial Area ,

P.O :-Sadaquat Ashram , Patna -8000 10

Sub:-Compliance Report In response of letter date 16.02.2026 vide letter Ref. No. 235

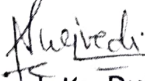
R/Sir,

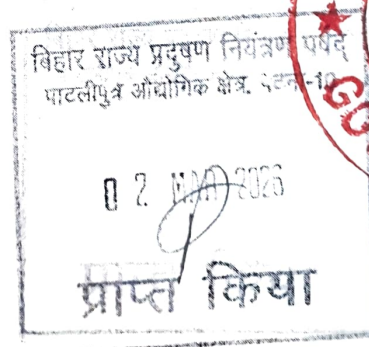
This is with reference to your letter under Ref. No.235 dtd: 16.02.2026 ,we respectfully submit our reply as under for your kind consideration.We are always following all terms &condition and direction as per the guidance's of BSPCB strictly.

We humbly request your good office &Board to kindly consider our mentioned submission.

With best Regards ,

Your faithfully ,
For Majhaulia Sugar Industries


(Sarvesh Kr. Dubey)
Genral Manager (Prod.)



Registered Office and Head Office : Industry House, 15th floor, 10, Camac Street, Kolkata - 700017
Phone nos : +91-33-22827531/34. Fax : +91-33-22827585

Mill : Majhaulia, Dist. West Champaran, Bihar-845454, Phone : +91-6254-282921, 282173 Fax : +91-6254-282242
CIN : U15122WB2015PTC207281



81

GM production <gmprod@jayshreesugar.in>

1/26, 5:30 PM



Compliance Report in response of letter dated 16/02/2026 vide letter Ref.No.235

Sun, Mar 1, 2026 at 5:30 PM

1 message

GM production <gmprod@jayshreesugar.in>
To: bspcb@yahoo.com, msbspb-bih@gov.in
Cc: Unit Head <cgm@jayshreesugar.in>, GM project <gmproject@jayshreesugar.in>

Respected Sir
Lease find the attachment of compliance report in response of letter 16/02/2026 vide letter Ref.No.235 for your kind consideration please.

With Best Regards
Sarvesh Kumar Dubey
General Manager (P)
Majhaulia Sugar Industries
Majhaulia, West Champaran
Bihar

2 attachments



BSPCB compliance Letter 01.03.26.jpg
132K

majhauliya reply 1 (1).docx
17K



The Hon'ble Chairman
Bihar State Pollution Control Board
Parivesh Bhawan
Plot no. NS-B/2
Patliputra Industrial Area,
Patna- 800010

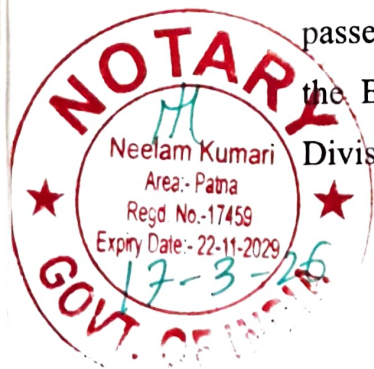
SUB: Compliance report in response of letter dated 16.02.2026 vide Letter Ref. No 235

- Ref:** i.) Show Cause dated 19.01.2026 vide Letter Ref. no. 105
ii.) Reply vide letter dated 28.01.2026
iii.) Letter Ref. no. 10 dated 30.01.2026
iv.) Reply vide letter dated 31.01.2026
iii.) Letter dated 13.02.2026

Sir,

With reference to the abovementioned subject, we are hereby submitting our compliance report/ status and further showing cause/ replying on the alleged breach of the terms of Consolidated Consent to Operate and Authorisation (CCA) for sugar unit vide State Board Ref. no 2871 of 21.12.2023

1. That at the outset it is submitted that the Show Cause dated 16.02.2026 is ambiguous and vague for the reasons that, **firstly**, it appears to be an *in verbatim* reiteration of the Letter Ref. no. 10 dated 30.01.2026. **Secondly**, in the letter dated 30.01.2026 it has been averred by the Board that show cause notice was issued to the Sugar Division and not to Distillery Division and thus a date of 02.02.2026 was fixed for hearing pertaining to Distillery Division and finally the letter under reply dated 16.02.2026 was passed by the Board. In the said letter it has been unequivocally stated by the Board itself that two CCA were issued to the unit- i.) the Sugar Division was issued CCA vide State Board Ref. no 2871 of 21.12.2023



and ii.) the Distillery Division was granted CCA vide State Board Ref. no 1047 of

20.06.2023. However, the letter under reply dated 16.02.2026, which appears to be pertaining to Distillery Division, states that there is alleged violation of conditions of CCA dated 21.12.2023 (which however, is CCA for Sugar Division). Such ambiguity and vagueness renders the said letter dated 16.02.2026 incomprehensible and difficult to decipher and is thus fit to be rejected. **Thirdly**, the non-compliance alleged by the Board in the letters dated 30.01.2026 (Sugar Division) has been passed without consideration of the reply dated 28.01.2026 by the unit, thus the same is a non-speaking and cryptic in nature. **Finally**, the violations alleged by the Board and compliance sought vide letter dated 30.01.2026 (Sugar Division) and vide letter dated 16.02.2026 (Distillery Division) are substantially similar and appear to have been drafted perfunctorily with the sole intent and purpose of harassing the unit.

2. The allegations of violating of CCA are vague and untrue and the same is being replied to hereinbelow:-

A. As regards the permission/ NOC from CGWB, it is submitted that NOC from CGWB was valid upto 01.01. 2026. We have submitted the renewal application on 02.12.2025 and presently our renewal application has been approved and we have submitted the requisite amount as per invoice of CGWB for ground water abstraction upto 31.12.2026

B. With respect to maintenance of duly signed logbook for fresh water consumption and utilization, it is submitted that as per guidelines of CGWA/CGWB, we are maintaining log book for fresh water abstraction and consumption.

C. Regarding treatment of domestic effluent in STP and in accordance with the Environmental (Protection) Rules, 1986, it is brought to the kind attention of your good self that domestic waste water is



biologically treated through Septic tank followed by soak pit within premises. Thus, no damage is caused to the environment. However, we have initiated

the process for installation of STP and undertake to complete the same within three months.

- D. Regarding identification of rivulets/ recipient drains and their location for monthly monitoring by industry to ensure ZLD, it is submitted that our distillery project is based on ZLD system. In order to maintain ZLD, we have installed decanter and dryer followed by MEE and CPU in our distillery project. Spent wash from our distillery project is used for production of DDGS followed by treatment in MEE and CPU. Entire treated water is being recycled and reused within distillery premises for makeup of cooling tower, dust suppression and irrigation of green belt. We deny discharging any water/waste water to River Kohra. In order to maintain the water quality of river Kohra, regular testing of surface water from river Kohra is being done by us.
- E. For maintaining logbooks of spent water generation, MEE condensate, MEE concentrate, CPU inlet & outlet, Cooling tower, makeup water and treated effluent released in the process are not being maintained, it is submitted that logbooks are maintained with records of spent wash generation, MEE feed, MEE condensate, MEE concentrate, CPU inlet and outlet, cooling tower, makeup water and treated effluent reused in process.
- F. Regarding proper marking and colour coding of pipes it is submitted that marking and colour coding of all the pipelines carrying different industrial effluent is being undertaken at war footing done and the compliance shall be submitted very shortly.

That in response to compliance sought on other grounds, the same is being provided below:-



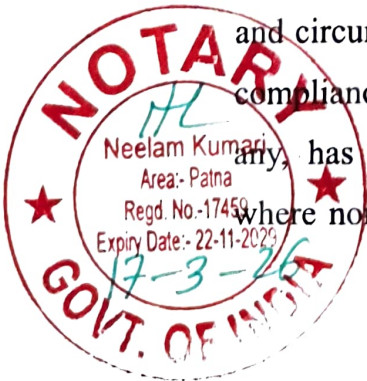
A. As regards the overflowing of water collected in the Lagoon and its alleged discharge through a Kucha Nala into Kohra river, it is submitted that Size of Lagoon is 90X70 X 2.5 Mtr. And Storage Capacity of lagoon is 15750 Mtr. And Effluent generation/day is 900 Mtr. Thus, the size and capacity is as per the requirement of the unit and capable of handling the water generation as specified. It is submitted that there was no overflow from the lagoon, whereas our effluent storage lagoon was leaking due to cracks, which has been rectified and the same can be verified by the Board.

B. Our Piezometers are completely in operation which online data are Submitted already in your good self office. A very short time piezometer was found non-functional. However, electrical connection has been restored and our piezometer is now fully functional as on date.

4. That it is submitted that the above compliance report and reply to the show cause/ letter is in addition to the reply dated 28.01.2026 and compliance report dated 20.02.2026. Hence, the instant reply and the reply dated 28.01.2026 and the compliance dated 20.02.2026 may be read together and in consolidation.

5. That it is further submitted that Environmental Compensation of Rs. 9 lakhs each has been imposed vide letters bearing Ref no. 23 dated 23.02.2026 on sugar division and vide letter bearing Ref no. 24 dated 23.02.2026 on distillery division. However, no proper show cause was served upon us.

6. That it is further submitted that in the light of the aforementioned facts and circumstance, it is most humbly submitted to your good self that our compliance report may kindly be accepted and alleged non-compliance, if any, has been sufficiently addressed and complied by us. Moreover, where non-compliance exists, if any, we have undertaken to comply the



same within the shortest period possible. Further, it has been comprehensively shown in the preceding paragraphs that the terms of CCA have been duly adhered to by us. Thus, any recommendation pertaining to imposition of EC, penalty and direction for closure may kindly be withdrawn.





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Annexure - A-16 series

Head Office :

122-C, Aastha, Road No. 5A,
Patliputra Colony,
Patna - 800 013 (Bihar)
Contact us : +918676886249
+919431047908

Email : ooo@shivatesthouse.in
cao@shivatesthouse.in



TC-14251

87

OMSHIVA TEST HOUSE PVT LTD



STH/25/12/920

TEST REPORT

Name and Address of Customer :

GENERAL MANAGER
M/S MAJHAULIA SUGAR INDUSTRIES
(DISTILLERY PROJECT)
P.O.: MAJHAULIA
W. CHAMPARAN - 845 454

Information by Customer :

Name / Nature of Sample : Surface Water Sample
Location of Sampling : Upstream of River Kohra
W.O No.: SP/366/19
WO Date: 24.09.2019

Laboratory Provided Details :

ULR Number STH/TR/25-26/12/920
Date of Sampling 24.12.2025
Sample Received on 26.12.2025
Method of Sampling IS: 3025 (Part 1)
Env. Condition Temp. 18°C Humidity 64 %
Sample Quantity & Container 2 L.; Polypropylene Bottle (02)
Sample Collected by Mr. Pradeep Kumar; Lab Representative

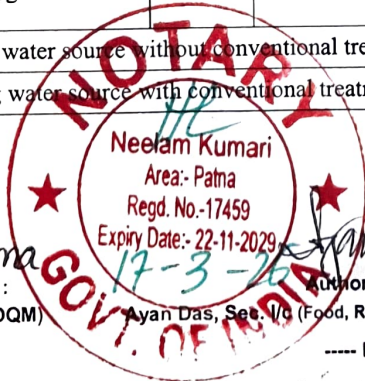
Analysis Details :

Sample Code STH/25/12/920
Analysis Start Date 26.12.2025
Analysis Completion Date 31.12.2025
Sample Condition on Receipt Fit for analysis
Items required to be Tested As per contract
Any Specific Test Method No
Reporting Date 09.01.2026
Report Prepared By Anjali Gupta

ANALYSIS RESULTS

S. No.	Parameters	Unit	Method of Test	Tolerance Limit as per CPCB Guidelines					Result
				Class A	Class B	Class C	Class D	Class E	
1.	pH at 25°C	---	IS 3025 (Part-11)	6.5 - 8.5	6.5 - 8.5	6 - 9	6.5 - 8.5	6.0 - 8.5	7.91
2.	Total Suspended Solids	mg/L	IS 3025(Part-17)	--	--	--	--	--	42.0
3.	Total Dissolved Solids	mg/L	IS 3025 (Part-16)	--	--	--	--	--	252.0
4.	B.O.D. (5 days at 20°C)	mg/L	IS 3025 (Part-44)	2 or less	3 or less	3 or less	--	--	2.0
5.	C.O.D.	mg/L	IS 3025 (Part-58)	--	--	--	--	--	21.0
6.	Chloride as Cl	mg/L	IS 3025 (Part-32)	--	--	--	--	--	19.0
7.	Dissolved Oxygen	mg/L	IS 3025 (Part-38)	6 or more	5 or more	4 or more	4 or more	--	7.9

Class 'A': Drinking water source without conventional treatment but after disinfection
Class 'C': Drinking water source with conventional treatment followed by disinfection.



Reviewed by :
Vishal Sharma (DQM)

Authorized Signatory :
Ayan Das, Set. V/o (Food, Residue & Water Proximate, Trace Metals)



Quality Manager :
Dr. (Mrs.) Shreyasee Prasad

---- END OF REPORT ----

N.B.: (1) This report applies only to sample tested as above. (2) Total Liability of our Laboratory is limited to invoiced amount. (3) Test Report endorsed only the tests and not the product certificate. (4) Test Report cannot be reproduced partially or full for legal/court purpose without written permission of the Laboratory. (5) The samples will be retained for 3 days after the report generation.

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Branch:2 Uttar Pradesh: M.S.-1/10, Sector A, Sitapur Road Yojna, Ram Ram Bank Chauraha, Lucknow-226021 Mob: +91 - 9336348520





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+919431047908
Email : ceo@shivatesthouse.in
ceo@shivatesthouse.in



TC-14251

88

OMSHIVA TEST HOUSE PVT LT



STH/25/12/921

TEST REPORT

Name and Address of Customer :

GENERAL MANAGER
M/s MAJHAULIA SUGAR INDUSTRIES
(DISTILLERY PROJECT)
P.O.: MAJHAULIA
W. CHAMPARAN – 845 454

Information by Customer :

Name / Nature of Sample : Surface Water Sample
Location of Sampling : Down Stream of River Kohra
W.O No.: SP/366/19
WO Date: 24.09.2019

Laboratory Provided Details :

ULR Number STH/TR/25-26/12/921
Date of Sampling 24.12.2025
Sample Received on 26.12.2025
Method of Sampling IS: 3025 (Part 1)
Env. Condition Temp. 18°C Humidity 64 %
Sample Quantity & Container 2 L.; Polypropylene Bottle (02)
Sample Collected by Mr. Pradeep Kumar; Lab Representative

Analysis Details :

Sample Code STH/25/12/921
Analysis Start Date 26.12.2025
Analysis Completion Date 31.12.2025
Sample Condition on Receipt Fit for analysis
Items required to be Tested As per contract
Any Specific Test Method No
Reporting Date 09.01.2026
Report Prepared By Anjali Gupta

ANALYSIS RESULTS

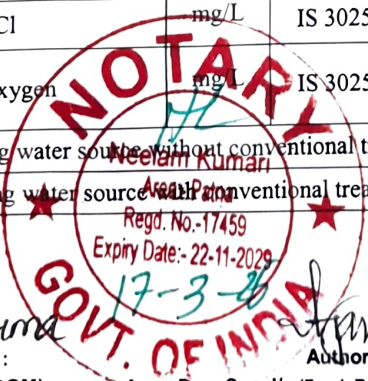
S. No.	Parameters	Unit	Method of Test	Tolerance Limit as per CPCB Guidelines					Result
				Class A	Class B	Class C	Class D	Class E	
1.	pH at 25°C	---	IS 3025 (Part-11)	6.5 -8.5	6.5 -8.5	6 -9	6.5 - 8.5	6.0 - 8.5	7.85
2.	Total Suspended Solids	mg/L	IS 3025(Part-17)	--	--	--	--	--	62.0
3.	Total Dissolved Solids	mg/L	IS 3025 (Part-16)	--	--	--	--	--	268..0
4.	B.O.D. (5 days at 20°C)	mg/L	IS 3025 (Part-44)	2 or less	3 or less	3 or less	--	--	2.2
5.	C.O.D.	mg/L	IS 3025 (Part-58)	--	--	--	--	--	29.0
6.	Chloride as Cl	mg/L	IS 3025 (Part-32)	--	--	--	--	--	24.0
7.	Dissolved Oxygen	mg/L	IS 3025 (Part-38)	6 or more	5 or more	4 or more	4 or more	--	7.4

Class 'A': Drinking water source without conventional treatment but after disinfection

Class 'C': Drinking water source without conventional treatment followed by disinfection.

Vishal Sharma
Reviewed by:

Vishal Sharma (DQM)



Authorized Signatory :

Ayan Das, Sec. I/c (Food, Residue & Water Proximate, Trace Metals)



Shreyasee Prasad

Quality Manager :

Dr. (Mrs.) Shreyasee Prasad

----- END OF REPORT -----

N.B.:

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Branch:2 Uttar Pradesh: M.S.-1/10, Sector A, Sitapur Road Yojna, Ram Ram Bank Chauraha, Lucknow-226021 Mob: +91 - 9336348520





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+919431047908

Email : ceo@shivatesthouse.in
cao@shivatesthouse.in



89

OMSHIVA TEST HOUSE PVT LTD



STH/25/12/922

TEST REPORT

Name and Address of Customer :

GENERAL MANAGER
M/S MAJHAULIA SUGAR INDUSTRIES
(DISTILLERY PROJECT)
P.O.: MAJHAULIA
W. CHAMPARAN - 845 454

Information by Customer :

Name / Nature of Sample : Liquid Sample
Location of Sampling : From Raw Spent Wash
W.O No.: SP/366/19
WO Date: 24.09.2019

Laboratory Provided Details :

ULR Number STH/TR/25-26/12/922
Date of Sampling 24.12.2025
Sample Received on 26.12.2025
Method of Sampling IS 3025 (Part- 1)
Env. Condition Temp. 18°C Humidity 64 %
Sample Quantity & Container 2 L.; Polypropylene Bottle (02)
Sample Collected by Mr. Pradeep Kumar; Lab Representative

Analysis Details :

Sample Code STH/25/12/922
Analysis Start Date 26.12.2025
Analysis Completion Date 31.12.2025
Sample Condition on Receipt Fit for analysis
Items required to be Tested As per contract
Any Specific Test Method No
Reporting Date 09.01.2026
Report Prepared By Anjali Gupta

ANALYSIS RESULTS

Parameters	Unit	Method of Test	Result
1. pH	---	IS 3025 (Part-11)	4.69
2. Total Suspended Solids	mg/L	IS 3025(Part-17)	16560.0
3. BOD (3 days at 27 °C)	mg/L	IS 3025 (Part-44)	58000.0
4. COD	mg/L	APHA (5220 B)	130000.0



Vishal Sharma
Reviewed by :
Vishal Sharma (DQM)

S.S. Rukhaiyar
Authorized Signatory :
S.S. Rukhaiyar, Sec. I/c (Effluent)

Shreyasee Prasad
Quality Manager :
Dr. (Mrs.) Shreyasee Prasad

----- END OF REPORT -----

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Branch:2 Uttar Pradesh: M.S.-1/10, Sector A, Sitapur Road Yojna, Ram Ram Bank Chauraha, Lucknow-226021 Mob: +91 - 9336348520





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Head Office :

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Patliputra Colony,
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Contact us : +918676886249
+919431047908

Email : coo@shivatesthouse.in
cao@shivatesthouse.in



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OMSHIVA TEST HOUSE PVT LTD



STH/25/12/923

TEST REPORT

Name and Address of Customer :

GENERAL MANAGER
M/S MAJHAULIA SUGAR INDUSTRIES
(DISTILLERY PROJECT)
P.O.: MAJHAULIA
W. CHAMPARAN - 845 454

Laboratory Provided Details :

ULR Number STH/TR/25-26/12/923
Date of Sampling 24.12.2025
Sample Received on 26.12.2025
Method of Sampling IS 3025 (Part 1)
Env. Condition Temp. 18°C Humidity 64 %
Sample Quantity & Container 2 L.; Polypropylene Bottle (02)
Sample Collected by Mr. Pradeep Kumar; Lab Representative

Information by Customer :

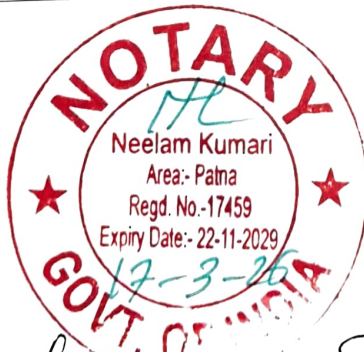
Name / Nature of Sample : Liquid Sample
Location of Sampling : Mee Feed
W.O No.: SP/366/19
WO Date: 24.09.2019

Analysis Details :

Sample Code STH/25/12/923
Analysis Start Date 26.12.2025
Analysis Completion Date 31.12.2025
Sample Condition on Receipt Fit for analysis
Items required to be Tested As per contract
Any Specific Test Method No
Reporting Date 09.01.2026
Report Prepared By Anjali Gupta

ANALYSIS RESULTS

Parameters	Unit	Method of Test	Result
1. pH	---	IS 3025 (Part-11)	4.74
2. Total Suspended Solids	mg/L	IS 3025(Part-17)	11500.0
3. BOD (3 days at 27 °C)	mg/L	IS 3025 (Part-44)	50000.0
4. COD	mg/L ✓	APHA (5220 B)	115000.0



Vishal Sharma
Reviewed by:
Vishal Sharma (DQM)

Shyam Suras
Authorized Signatory :
S.S. Rukhaiyar, Sec. I/c (Effluent)

Shreyasee Prasad
Quality Manager :
Dr. (Mrs.) Shreyasee Prasad

----- END OF REPORT -----

N.B.:

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Branch:2 Uttar Pradesh: M.S.-1/10, Sector A, Sitapur Road Yojna, Ram Ram Bank Chauraha, Lucknow-226021 Mob: +91 - 9336348520





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cao@shivatesthouse.in



OMSHIVA TEST HOUSE PVT LTD



STH/25/12/924

TEST REPORT

Name and Address of Customer :

GENERAL MANAGER
M/S MAJHAULIA SUGAR INDUSTRIES
(DISTILLERY PROJECT)
P.O.: MAJHAULIA
W. CHAMPARAN - 845 454

Laboratory Provided Details :

ULR Number STH/TR/25-26/12/924
Date of Sampling 24.12.2025
Sample Received on 26.12.2025
Method of Sampling IS 3025 (Part-1)
Env. Condition Temp. 18°C Humidity 64 %
Sample Quantity & Container 2 L.; Polypropylene Bottle (02)
Sample Collected by Mr. Pradeep Kumar; Lab Representative

Information by Customer :

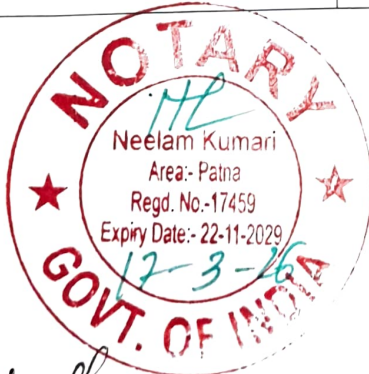
Name / Nature of Sample : Liquid Sample
Location of Sampling : Mee Product
W.O No.: SP/366/19
WO Date: 24.09.2019

Analysis Details :

Sample Code STH/25/12/924
Analysis Start Date 26.12.2025
Analysis Completion Date 31.12.2025
Sample Condition on Receipt Fit for analysis
Items required to be Tested As per contract
Any Specific Test Method No
Reporting Date 09.01.2026
Report Prepared By Anjali Gupta

ANALYSIS RESULTS

Parameters	Unit	Method of Test	Result
1. pH	---	IS 3025 (Part-11)	6.92
2. Total Suspended Solids	mg/L	IS 3025(Part-17)	22840.0
3. BOD (3 days at 27 °C)	mg/L	IS 3025 (Part-44)	95000.0
4. COD	mg/L	APHA (5220 B)	210000.0



Vishal Sharma

Reviewed by :
Vishal Sharma (DQM)

Shyam Sunkar

Authorized Signatory :
S.S. Rukhaiyar, Sec. I/c (Effluent)

Shreyasee Prasad

Quality Manager :
Dr. (Mrs.) Shreyasee Prasad

----- END OF REPORT -----

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cao@shivatesthouse.in



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OMSHIVA TEST HOUSE PVT LTD



STH/25/12/925

TEST REPORT

Name and Address of Customer :

GENERAL MANAGER
M/S MAJHAULIA SUGAR INDUSTRIES
(DISTILLERY PROJECT)
P.O.: MAJHAULIA
W. CHAMPARAN - 845 454

Information by Customer :

Name / Nature of Sample : Liquid Sample
Location of Sampling : From CPU Inlet
W.O No.: SP/366/19
WO Date: 24.09.2019

Laboratory Provided Details :

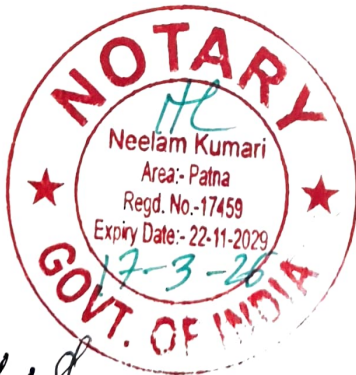
ULR Number STH/TR/25-26/12/925
Date of Sampling 24.12.2025
Sample Received on 26.12.2025
Method of Sampling IS 3025 (Part 1)
Env. Condition Temp. 18 °C Humidity 64 %
Sample Quantity & Container 2 L.; Polypropylene Bottle (02)
Sample Collected by Mr. Pradeep Kumar; Lab Representative

Analysis Details :

Sample Code STH/25/12/925
Analysis Start Date 26.12.2025
Analysis Completion Date 31.12.2025
Sample Condition on Receipt Fit for analysis
Items required to be Tested As per contract
Any Specific Test Method No
Reporting Date 09.01.2026
Report Prepared By Anjali Gupta

ANALYSIS RESULTS

Parameters	Unit	Method of Test	Result
1. pH	---	IS 3025 (Part-11)	5.85
2. Total Suspended Solids	mg/L	IS 3025(Part-17)	168.0
3. BOD (3 days at 27 °C)	mg/L	IS 3025 (Part-44)	580.0
4. COD	mg/L	APHA (5220 B)	2000.0



Vishal Sharma
Reviewed by :
Vishal Sharma (DQM)

Sayan Shukla
Authorized Signatory :
S.S. Rukhaiyar, Sec. I/c (Effluent)

Shreyasee Prasad
Quality Manager :
Dr. (Mrs.) Shreyasee Prasad

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OMSHIVA TEST HOUSE PVT LTD



STH/25/12/926

TEST REPORT

Name and Address of Customer :

GENERAL MANAGER
M/S MAJHAULIA SUGAR INDUSTRIES
(DISTILLERY PROJECT)
P.O.: MAJHAULIA
W. CHAMPARAN – 845 454

Information by Customer :

Name / Nature of Sample : Liquid Sample
Location of Sampling : From CPU outlet
W.O No.: SP/366/19
WO Date: 24.09.2019

Laboratory Provided Details :

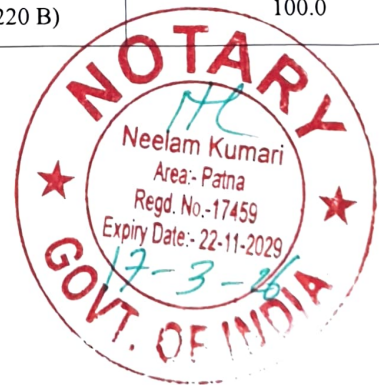
ULR Number STH/TR/25-26/12/926
Date of Sampling 24.12.2025
Sample Received on 26.12.2025
Method of Sampling IS 3025 (Part-1)
Env. Condition Temp. 18°C Humidity 64 %
Sample Quantity & Container 2 L.; Polypropylene Bottle (02)
Sample Collected by Mr. Pradeep Kumar; Lab Representative

Analysis Details :

Sample Code STH/25/12/926
Analysis Start Date 26.12.2025
Analysis Completion Date 31.12.2025
Sample Condition on Receipt Fit for analysis
Items required to be Tested As per contract
Any Specific Test Method No
Reporting Date 09.01.2026
Report Prepared By Anjali Gupta

ANALYSIS RESULTS

Parameters	Unit	Method of Test	Result
1. pH	---	IS 3025 (Part-11)	7.45
2. Total Suspended Solids	mg/L	IS 3025(Part-17)	15.0
3. BOD (3 days at 27 °C)	mg/L	IS 3025 (Part-44)	16.0
4. COD	mg/L	APHA (5220 B)	100.0



Vishal Sharma

Reviewed by :
Vishal Sharma (DQM)

Sayan Suresh

Authorized Signatory :
S.S. Rukhaiyar, Sec. I/c (Effluent)

Shreyasee Prasad

Quality Manager :
Dr. (Mrs.) Shreyasee Prasad

----- END OF REPORT -----

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cao@shivatesthouse.in



TC-14251

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OMSHIVA TEST HOUSE PVT LTD



STH/26/02/620

TEST REPORT

Name and Address of Customer :

GENERAL MANAGER
M/S MAJHAULIA SUGAR INDUSTRIES
(DISTILLERY PROJECT)
P.O.: MAJHAULIA
W. CHAMPARAN - 845 454

Information by Customer :

Name / Nature of Sample : Surface Water Sample
Location of Sampling : Upstream of River Kohra
W.O No.: SP/366/19
WO Date: 24.09.2019

Laboratory Provided Details :

ULR Number STH/TR/25-26/02/620
Date of Sampling 17.02.2026
Sample Received on 18.02.2026
Method of Sampling IS: 3025 (Part 1)
Env. Condition Temp. 18°C Humidity 64 %
Sample Quantity & Container 2 L.; Polypropylene Bottle (02)
Sample Collected by Mr. Pradeep Kumar; Lab Representative

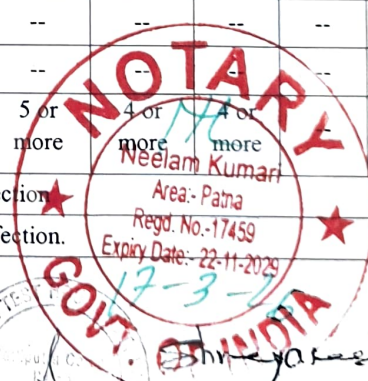
Analysis Details :

Sample Code STH/26/02/620
Analysis Start Date 18.02.2026
Analysis Completion Date 23.02.2026
Sample Condition on Receipt Fit for analysis
Items required to be Tested As per contract
Any Specific Test Method No
Reporting Date 27.02.2026
Report Prepared By Ranajit Biswas

ANALYSIS RESULTS

S. No.	Parameters	Unit	Method of Test	Tolerance Limit as per CPCB Guidelines					Result
				Class A	Class B	Class C	Class D	Class E	
1.	pH at 25°C	---	IS 3025 (Part-11)	6.5 -8.5	6.5 -8.5	6 -9	6.5 - 8.5	6.0 - 8.5	7.96
2.	Total Suspended Solids	mg/L	IS 3025(Part-17)	--	--	--	--	--	44.0
3.	Total Dissolved Solids	mg/L	IS 3025 (Part-16)	--	--	--	--	--	250.0
4.	B.O.D. (5 days at 20°C)	mg/L	IS 3025 (Part-44)	2 or less	3 or less	3 or less	--	--	1.9
5.	C.O.D.	mg/L	IS 3025 (Part-58)	--	--	--	--	--	21.0
6.	Chloride as Cl	mg/L	IS 3025 (Part-32)	--	--	--	--	--	17.0
7.	Dissolved Oxygen	mg/L	IS 3025 (Part-38)	6 or more	5 or more	4 or more	3 or more	2 or more	7.6

Class 'A': Drinking water source without conventional treatment but after disinfection.
Class 'C': Drinking water source with conventional treatment followed by disinfection.



Vishal Sharma
Reviewed by :
Vishal Sharma (DQM)

Ayan Das
Authorized Signatory :
Ayan Das, Sec. I/C Food, Residue & Water Proximate, Trace Metals

Shreyasee Prasad
Quality Manager :
Dr. (Mrs.) Shreyasee Prasad

----- END OF REPORT -----

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TC-14251

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OMSHIVA TEST HOUSE PVT LTD



STH/26/02/621

TEST REPORT

Name and Address of Customer :

GENERAL MANAGER
M/S MAJHAULIA SUGAR INDUSTRIES
(DISTILLERY PROJECT)
P.O.: MAJHAULIA
W. CHAMPARAN - 845 454

Information by Customer :

Name / Nature of Sample : Surface Water Sample
Location of Sampling : Down Stream of River Kohra
W.O No.: SP/366/19
WO Date: 24.09.2019

Laboratory Provided Details :

ULR Number STH/TR/25-26/02/621
Date of Sampling 17.02.2026
Sample Received on 18.02.2026
Method of Sampling IS: 3025 (Part 1)
Env. Condition Temp. 18 °C Humidity 64 %
Sample Quantity & Container 2 L.; Polypropylene Bottle (02)
Sample Collected by Mr. Pradeep Kumar; Lab Representative

Analysis Details :

Sample Code STH/26/02/621
Analysis Start Date 18.02.2026
Analysis Completion Date 23.02.2026
Sample Condition on Receipt Fit for analysis
Items required to be Tested As per contract
Any Specific Test Method No
Reporting Date 27.02.2026
Report Prepared By Ranajit Biswas

ANALYSIS RESULTS

S. No.	Parameters	Unit	Method of Test	Tolerance Limit as per CPCB Guidelines					Result
				Class A	Class B	Class C	Class D	Class E	
1.	pH at 25°C	---	IS 3025 (Part-11)	6.5 -8.5	6.5 -8.5	6 -9	6.5 - 8.5	6.0 - 8.5	7.8
2.	Total Suspended Solids	mg/L	IS 3025(Part-17)	--	--	--	--	--	57.0
3.	Total Dissolved Solids	mg/L	IS 3025 (Part-16)	--	--	--	--	--	271.0
4.	B.O.D. (5 days at 20°C)	mg/L	IS 3025 (Part-44)	2 or less	3 or less	3 or less	--	--	2.0
5.	C.O.D.	mg/L	IS 3025 (Part-58)	--	--	--	--	--	26.0
6.	Chloride as Cl	mg/L	IS 3025 (Part-32)	--	--	--	--	--	20.0
7.	Dissolved Oxygen	mg/L	IS 3025 (Part-38)	6 or more	5 or more	4 or more	4 or more	--	7.4

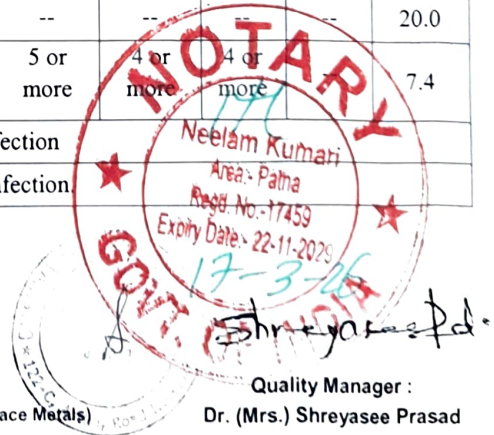
Class 'A': Drinking water source without conventional treatment but after disinfection
Class 'C': Drinking water source with conventional treatment followed by disinfection

Vishal Sharma

Reviewed by :
Vishal Sharma (DQM)

Ayan Das

Authorized Signatory :
Ayan Das, Sec. I/c (Food, Residue & Water Proximate, Trace Metals)



Quality Manager :
Dr. (Mrs.) Shreyasee Prasad

----- END OF REPORT -----

N.B.: (1) This report applies only to sample tested as above. (2) Total Liability of our Laboratory is limited to invoiced amount. (3) Test Report endorsed only the tests and not the product certificate. (4) Test Report cannot be reproduced partially or full for legal/court purpose without written permission of the Laboratory. (5) The samples will be retained for 3 days after the report generation.

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OMSHIVA TEST HOUSE PVT LTD



STH/26/02/622

TEST REPORT

Name and Address of Customer :

GENERAL MANAGER
M/S MAJHAULIA SUGAR INDUSTRIES
(DISTILLERY PROJECT)
P.O.: MAJHAULIA
W. CHAMPARAN - 845 454

Information by Customer :

Name / Nature of Sample : Liquid Sample
Location of Sampling : From Raw Spent Wash
W.O No.: SP/366/19
WO Date: 24.09.2019

Laboratory Provided Details :

ULR Number STH/TR/25-26/02/622
Date of Sampling 17.02.2026
Sample Received on 18.02.2026
Method of Sampling IS 3025 (Part- 1)
Env. Condition Temp. 18°C Humidity 64 %
Sample Quantity & Container 2 L.; Polypropylene Bottle (02)
Sample Collected by Mr. Pradeep Kumar; Lab Representative

Analysis Details :

Sample Code STH/26/02/622
Analysis Start Date 18.02.2026
Analysis Completion Date 23.02.2026
Sample Condition on Receipt Fit for analysis
Items required to be Tested As per contract
Any Specific Test Method No
Reporting Date 27.02.2026
Report Prepared By Ranajit Biswas

ANALYSIS RESULTS

Parameters	Unit	Method of Test	Result
1. pH	---	IS 3025 (Part-11)	4.55
2. Total Suspended Solids	mg/L	IS 3025(Part-17)	18100.0
3. BOD (3 days at 27 °C)	mg/L	IS 3025 (Part-44)	64000.0
4. COD	mg/L	APHA (5220 B)	140000.0



Vishal Sharma

Reviewed by :
Vishal Sharma (DQM)

S.S. Rukhaiyar

Authorized Signatory :
S.S. Rukhaiyar, Sec. I/c (Effluent)

Shreyasee Prasad

Quality Manager :
Dr. (Mrs.) Shreyasee Prasad

----- END OF REPORT -----

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cao@shivatesthouse.in



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TEST REPORT

OMSHIVA TEST HOUSE PVT LTD



STH/26/02/623

Name and Address of Customer :

GENERAL MANAGER
M/S MAJHAULIA SUGAR INDUSTRIES
(DISTILLERY PROJECT)
P.O.: MAJHAULIA
W. CHAMPARAN - 845 454

Information by Customer :

Name / Nature of Sample : Liquid Sample
Location of Sampling : Mee Feed
W.O No.: SP/366/19
WO Date: 24.09.2019

Laboratory Provided Details :

ULR Number STH/TR/25-26/02/623
Date of Sampling 17.02.2026
Sample Received on 18.02.2026
Method of Sampling IS 3025 (Part 1)
Env. Condition Temp. 18 °C Humidity 64 %
Sample Quantity & Container 2 L.; Polypropylene Bottle (02)
Sample Collected by Mr. Pradeep Kumar; Lab Representative

Analysis Details :

Sample Code STH/26/02/623
Analysis Start Date 18.02.2026
Analysis Completion Date 23.02.2026
Sample Condition on Receipt Fit for analysis
Items required to be Tested As per contract
Any Specific Test Method No
Reporting Date 27.02.2026
Report Prepared By Ranajit Biswas

ANALYSIS RESULTS

Parameters	Unit	Method of Test	Result
1. pH	---	IS 3025 (Part-11)	4.85
2. Total Suspended Solids	mg/L	IS 3025(Part-17)	10600.0
3. BOD (3 days at 27 °C)	mg/L	IS 3025 (Part-44)	54000.0
4. COD	mg/L	APHA (5220 B)	120000.0



Vishal Sharma

Reviewed by :
Vishal Sharma (DQM)

Shreyasee Prasad

Authorized Signatory :
S.S. Rukhaiyar, Sec. I/c (Effluent)

Shreyasee Prasad

Quality Manager :
Dr. (Mrs.) Shreyasee Prasad

----- END OF REPORT -----

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cao@shivatesthouse.in



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TEST REPORT

OMSHIVA TEST HOUSE PVT LTD



Name and Address of Customer :

GENERAL MANAGER
M/S MAJHAULIA SUGAR INDUSTRIES
(DISTILLERY PROJECT)
P.O.: MAJHAULIA
W. CHAMPARAN – 845 454

Information by Customer :

Name / Nature of Sample : Liquid Sample
Location of Sampling : Mee Product
W.O No.: SP/366/19
WO Date: 24.09.2019

Laboratory Provided Details :

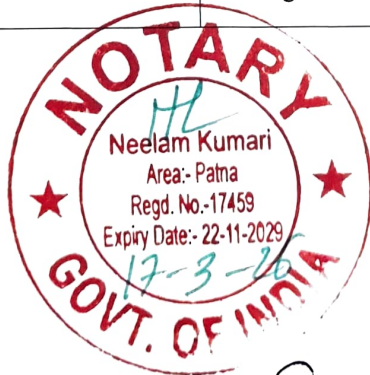
ULR Number STH/TR/25-26/02/624
Date of Sampling 17.02.2026
Sample Received on 18.02.2026
Method of Sampling IS 3025 (Part-1)
Env. Condition Temp. 18°C Humidity 64 %
Sample Quantity & Container 2 L.; Polypropylene Bottle (02)
Sample Collected by Mr. Pradeep Kumar; Lab Representative

Analysis Details :

Sample Code STH/26/02/624
Analysis Start Date 18.02.2026
Analysis Completion Date 23.02.2026
Sample Condition on Receipt Fit for analysis
Items required to be Tested As per contract
Any Specific Test Method No
Reporting Date 27.02.2026
Report Prepared By Ranajit Biswas

ANALYSIS RESULTS

Parameters	Unit	Method of Test	Result
1. pH	---	IS 3025 (Part-11)	6.96
2. Total Suspended Solids	mg/L	IS 3025(Part-17)	20400.0
3. BOD (3 days at 27 °C)	mg/L	IS 3025 (Part-44)	105000.0
4. COD	mg/L	APHA (5220 B)	240000.0



Vishal Sharma

Reviewed by :
Vishal Sharma (DQM)

S.S. Rukhaiyar

Authorized Signatory :
S.S. Rukhaiyar, Sec. I/c (Effluent)

Shreyasee Prasad

Quality Manager :
Dr. (Mrs.) Shreyasee Prasad

----- END OF REPORT -----

N.B.:

(1) This report applies only to sample tested as above (2) Total Liability of our Laboratory is limited to invoiced amount. (3) Test Report endorsed only the tests and not the product certificate (4) Test Report cannot be reproduced partially or full for legal/court purpose without written permission of the Laboratory. (5) The samples will be retained for 3 days after the report generation

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Branch:2 Uttar Pradesh: M.S.-1/10, Sector A, Sitapur Road Jyona, Ram Ram Bank Chauraha, Lucknow-226021 Mob: +91 - 9336348520





OMSHIVA TEST HOUSE PRIVATE LIMITED

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TESTING | CONSULTING | RESOLVING | TRAINING

Head Office :

122-C, Aastha, Road No. 5A,
Patliputra Colony,
Patna - 800 013 (Bihar)
Contact us : +918676886249
+919431047908

Email : coo@shivatesthouse.in
cao@shivatesthouse.in



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OMSHIVA TEST HOUSE PVT LTD



STH/26/02/625

TEST REPORT

Name and Address of Customer :

GENERAL MANAGER
M/S MAJHAULIA SUGAR INDUSTRIES
(DISTILLERY PROJECT)
P.O.: MAJHAULIA
W. CHAMPARAN - 845 454

Information by Customer :

Name / Nature of Sample : Liquid Sample
Location of Sampling : From CPU Inlet
W.O No.: SP/366/19
WO Date: 24.09.2019

Laboratory Provided Details :

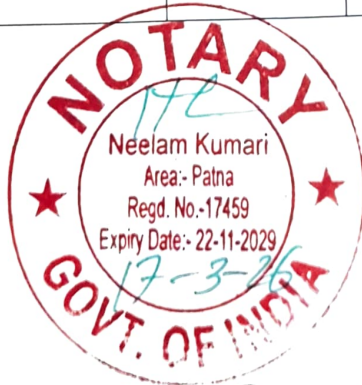
ULR Number STH/TR/25-26/02/625
Date of Sampling 17.02.2026
Sample Received on 18.02.2026
Method of Sampling IS 3025 (Part 1)
Env. Condition Temp. 18°C Humidity 64 %
Sample Quantity & Container 2 L.; Polypropylene Bottle (02)
Sample Collected by Mr. Pradeep Kumar; Lab Representative

Analysis Details :

Sample Code STH/26/02/625
Analysis Start Date 18.02.2026
Analysis Completion Date 23.02.2026
Sample Condition on Receipt Fit for analysis
Items required to be Tested As per contract
Any Specific Test Method No
Reporting Date 27.02.2026
Report Prepared By Ranajit Biswas

ANALYSIS RESULTS

Parameters	Unit	Method of Test	Result
1. pH	---	IS 3025 (Part-11)	6.11
2. Total Suspended Solids	mg/L	IS 3025(Part-17)	184.0
3. BOD (3 days at 27 °C)	mg/L	IS 3025 (Part-44)	620.0
4. COD	mg/L	APHA (5220 B)	2200.0



Vishal Sharma

Reviewed by :
Vishal Sharma (DQM)

S.S. Rukhaiyar

Authorized Signatory :
S.S. Rukhaiyar, Sec. I/c (Effluent)

Shreyasee Prasad

Quality Manager :
Dr. (Mrs.) Shreyasee Prasad

----- END OF REPORT -----

N.B.:

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Branch:2 Uttar Pradesh: M S - 1/10, Sector A, Sitapur Road Yojna, Ram Ram Bank Chauraha, Lucknow-226021 Mob +91 - 9336348520





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Contact us : +918676886249
+919431047908
Email : coo@shivatesthouse.in
cao@shivatesthouse.in



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TEST REPORT

OMSHIVA TEST HOUSE PVT LTD



Name and Address of Customer :

GENERAL MANAGER
M/S MAJHAULIA SUGAR INDUSTRIES
(DISTILLERY PROJECT)
P.O.: MAJHAULIA
W. CHAMPARAN – 845 454

Information by Customer :

Name / Nature of Sample : Liquid Sample
Location of Sampling : From CPU Outlet
W.O No.: SP/366/19
WO Date: 24.09.2019

Laboratory Provided Details :

ULR Number STH/TR/25-26/02/626
Date of Sampling 17.02.2026
Sample Received on 18.02.2026
Method of Sampling IS 3025 (Part-1)
Env. Condition Temp. 18 °C Humidity 64 %
Sample Quantity & Container 2 L.; Polypropylene Bottle (02)
Sample Collected by Mr. Pradeep Kumar; Lab Representative

Analysis Details :

Sample Code STH/26/02/626
Analysis Start Date 18.02.2026
Analysis Completion Date 23.02.2026
Sample Condition on Receipt Fit for analysis
Items required to be Tested As per contract
Any Specific Test Method No
Reporting Date 27.02.2026
Report Prepared By Ranajit Biswas

ANALYSIS RESULTS

Parameters	Unit	Method of Test	Result
1. pH	---	IS 3025 (Part-11)	7.47
2. Total Suspended Solids	mg/L	IS 3025(Part-17)	14.0
3. BOD (3 days at 27 °C)	mg/L	IS 3025 (Part-44)	15.0
4. COD	mg/L	APHA (5220 B)	90.0



Vishal Sharma

Reviewed by :
Vishal Sharma (DQM)

S.S. Rukhaiyar

Authorized Signatory :
S.S. Rukhaiyar, Sec. I/c (Effluent)

Shreyasee Prasad

Quality Manager :
Dr. (Mrs.) Shreyasee Prasad

----- END OF REPORT -----

N.B.:

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Branch:2 Uttar Pradesh: M.S.-1/10, Sector A, Sitapur Road Yojna, Ram Ram Bank Chauraha, Lucknow-226021 Mob: +91 - 9336348520



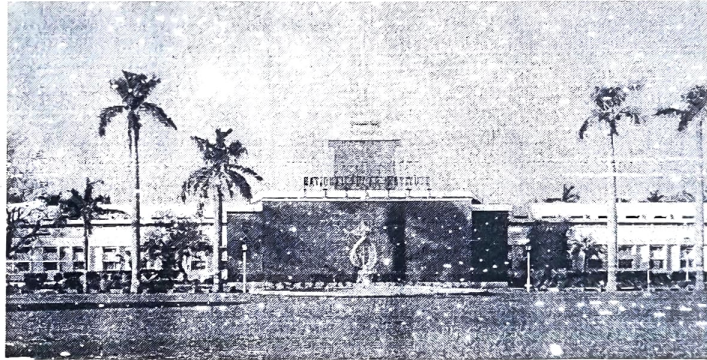
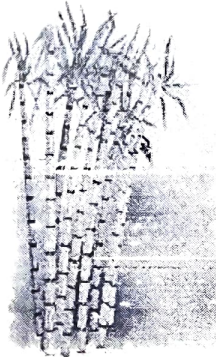
कंडेनसेट पॉलिशिंग यूनिट (सी.पी.यू.) की पर्याप्तता पर रिपोर्ट
REPORT ON ADEQUACY OF CONDENSATE POLISHING UNIT
(CPU)

FOR

मेसर्स मझौलिया शुगर इंडस्ट्रीज
प्राइवेट लिमिटेड
(डिस्टिलरी डिवीज़न)
मझौलिया, वेस्ट चंपारण
बिहार- 845454

M/s Majhulia Sugar Industries
Pvt. Ltd.
(Distillery Division)
Majhulia, West Champaran
Bihar- 845454

PREPARED BY:



राष्ट्रीय शर्करा संस्थान
NATIONAL SUGAR INSTITUTE

भारत सरकार

Government of India

उपभोक्ता मामले खाद्य एवं सार्वजनिक वितरण, मंत्रालय
Ministry of Consumer Affairs, Food & Public Distribution

खाद्य एवं सार्वजनिक वितरण विभाग
Department of Food & Public Distribution

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Kanpur- 208017 (U.P.) India
Ph. +91-512-2570730, 2570273
Emal- nsikanpur@nic.in



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1. GENERAL INFORMATION

1	Name and address of the factory	M/s Majhaulia Sugar Industries Pvt. Ltd. (Distillery Division) Majhaulia, West Champaran Bihar- 845454
2	Date/ Period of visit	30 th August, 2025
3	NSI officials visited	Designation, Contact No. & E-mail
	1. Dr. Seema Paroha	Director, NSI Kanpur
	2. Shri Anoop Kumar Kanaujia	Asst. Professor (Sugar Engg.) 9412583036, akk.nsi@gmail.com
4	Factory officials interacted	Designation, Contact No. & E-mail
	1. Shri Uday Veer Singh	Chief General Manager 8077968998 cgm@jayshreesugar.in
	2. Shri Sarvesh Kr Dubey	General Manager (Production) 9771475105 gmprod@jayshreesugar.in
5	Year of Commissioning	2019
6	Licensed capacity of Ethanol unit	60 KLPD
7	Manufacturing Process	Ethanol Production through Fed-batch Fermentation, Fractional Distillation and Dehydration (MSDH) Process
8	Point of Reference	Comments on 'Adequacy of Condensate Polishing Unit (CPU)' of its Effluent Treatment Plant of molasses-based distillery



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2. INTRODUCTION:

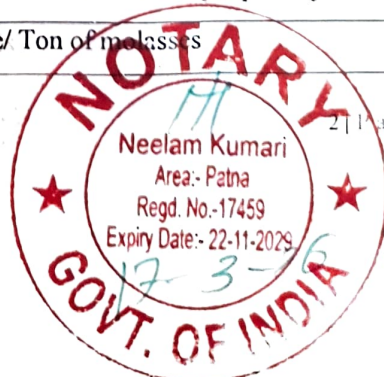
On the request of the factory management vide their email dt. 25.08.2025, a team of National Sugar Institute, Kanpur visited the distillery unit of M/s Majhauria Sugar Industries Pvt. Ltd., Majhauria, West Champaran, Bihar on 30th August, 2025 to assess adequacy of Condensate Polishing Unit (CPU) of its Effluent Treatment Plant of molasses-based distillery. During the period of visit the factory was found not in operation and on the basis of data provided and on-site physical observations made; our observations and recommendations are as given in the following paragraphs.

3. OBSERVATIONS:

- 3.1. The molasses-based distillery of the capacity 60 KLPD was commissioned in the year 2019 for production of Ethanol and is adjacent to the sugar unit of 5,000 TCD producing Plantation White sugar. The copy of certificate issued from excise office and EIA is attached as **Annexure-1 & 2** respectively.
- 3.2. The Ethanol is being produced through Fed-batch Fermentation, Fractional Distillation and De-hydration Process. The Zero Liquid Discharge (ZLD) is being achieved through Incineration route having Multiple Effect Evaporator (MEE), Incineration Boiler & Condensate Polishing Unit (CPU) etc. The manufacturing process of product Ethanol is enclosed as **Annexure 3**.
- 3.3. The mass balance for raw material mix. i.e. B-Heavy molasses @ 60 KLPD is enclosed as **Annexure 4**.
- 3.4. **Raw Material and Product**

The details of products manufacture and raw material requirement when operation with B-Heavy molasses is given as under:

Particulars	Operation with B-Heavy Molasses (01-31 July 2025)
Products manufacture	AA/Ethanol- 57.9 KLPD
Raw material requirement	B-Heavy molasses- 1857.3 Qtls per day
Recovery of alcohol	311.9 Litre/ Ton of molasses



Details of production of alcohol and consumption of raw material for the month of July-2025 duly certified by office are enclosed as **Annexure 5.**

3.5. Multiple Effect Evaporator (MEE) Plant Performance

The factory has four-effect MEE comprises of Falling Film Evaporator (2W+1S) and Forced Circulation Evaporator (2W+1S) of total capacity 600 M³/day to concentrate the generated spent wash and an incineration boiler of capacity 24 TPH to incinerate the slop along with supplement fuel *i.e.* bagasse.

The Process & Instrumentation Diagram (PID) and designed parameter details of MEE are enclosed as **Annexure 6.**

The details of effluent generation and its treatment when operation with B-Heavy molasses is given as under:

Particulars	Operation with B-Heavy Molasses (01-31 July 2025)
Spent wash generation	374.0 M ³ /day 6.5 KL/KL Alcohol
Treatment: Spent wash	Spent wash is being concentrated in MEE, then Concentrate from MEE is being utilized as fuel in siop fired boiler along with bagasse.
MEE performance	MEE feed- 501.1 M ³ /day MEE condensate- 394.0 M ³ /day MEE concentrate- 119.0 M ³ /day
Other effluent (Fermenter & Floor washing, CPU RO reject etc.)	Fermenter & Floor washings and CPU RO reject is being fed into MEE.

The copy of logbook records of MEE performance for the month of July-2025 is enclosed as **Annexure 7.**



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3.6. Condensate Polishing Unit (CPU) Performance

MEE condensate is being treated into Praj make CPU of capacity 400 M³/day comprising of conventional aerobic treatment followed by UV and double stage RO system. The treated effluent is being utilized in process & cooling tower make up water. Other low strength effluents viz. spent lees, boiler blow down, cooling tower blow down and WTP reject etc. are being directly used for fermenter dilution, ash quenching and gardening etc. without treating through CPU.

The Process Flow Diagram and designed parameter details of CPU are enclosed as **Annexure 8**.

The details of low strength effluent generation and its treatment when operation with B-Heavy molasses is given as under:

Particulars	Operation with B-Heavy Molasses (01-31 July 2025)
Treatment: MEE condensate	MEE condensate is being treated in Praj make CPU comprising of conventional aerobic treatment followed by UV/RO system.
Other low strength effluent (Spent lees, Cooling Tower blow down, Boiler blow down WTP reject etc.)	Fermenter dilution, ash quenching and gardening etc.
CPU performance	CPU inlet : 394.0 M ³ /day CPU outlet : 324.0 M ³ /day CPU reject : 70.0 M ³ /day

The copy of logbook records of CPU performance for the month of July-2025 is enclosed as **Annexure 9**.

3.7. Copy of consents and authorization issued by BSPCB viz. Air consent, Water consent, Hazardous Waste authorization and NOC for ground water extraction are enclosed as **Annexure 10**.

3.8. Photographs of MEE, CPU etc. taken up during the period of visit are attached as **Annexure-11**.



4. CONCLUSION:

- (i) M/s Majhulia Sugar Industries Pvt. Ltd., Majhulia, West Champaran, Bihar is having a molasses-based distillery unit of the capacity 60 KLPD for production of Ethanol.
- (ii) The factory has adopted incineration route to achieve ZLD through MEE followed by Incineration boiler & Praj make CPU System for recycling of process condensate.
- (iii) The installed capacity of Multiple Effect Evaporators (MEE) shall be sufficient to maintain 50-60% solids in the concentrate *i.e.* slop generated at MEE outlet for production of Ethanol.
- (iv) The installed capacity of Condensate Polishing Unit (CPU) shall be sufficient to handle the MEE condensate only. For treatment of other low strength effluents (Spent lees, Cooling tower blow down, Boiler blow down, WTP reject *etc.*), the factory may enhance the capacity of CPU by providing Anaerobic Reactor, HRSCC (High-Rate Solid Contact Clarifier) of suitable capacity and other necessary modifications.
- (v) The factory has provided necessary Mass flow meters with data recording facility for measuring the quantities of MEE feed and MEE concentrate and have been connected with the CPCB/ SPCB servers for transmitting the data/ information thereof.



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National Sugar Institute, Kanpur 2024-25

5. ACKNOWLEDGEMENTS:

We are thankful to all the technical and other staff of the factory for extending necessary assistance during the period of investigation.

(Anoop Kumar Kanaujia)
Asst. Professor (Sugar Engineering)

NATIONAL SUGAR INSTITUTE
(Government of India)
Ministry of Consumer Affairs, Food & Public Distribution
Department of Food & Public Distribution
Kanpur- 208017 (U.P.) India



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जल संतुलन और ईटीपी पर्याप्तता रिपोर्ट
WATER BALANCE & ETP ADEQUACY REPORT

OF

मेसर्स मझौलिया शुगर इंडस्ट्रीज
प्राइवेट लिमिटेड
(शुगर डिवीज़न)
मझौलिया, वेस्ट चंपारण
बिहार- 845454

M/s Majhulia Sugar Industries
Pvt. Ltd.
(Sugar Division)
Majhulia, West Champaran
Bihar- 845454



PREPARED BY:

राष्ट्रीय शर्करा संस्थान
NATIONAL SUGAR INSTITUTE

भारत सरकार

Government of India

उपभोक्ता मामले खाद्य एवं सार्वजनिक वितरण, मंत्रालय

Ministry of Consumer Affairs, Food & Public Distribution

खाद्य एवं सार्वजनिक वितरण विभाग

Department of Food & Public Distribution

कानपुर-208017 (उत्तर प्रदेश) भारत

Kanpur- 208017 (U.P.) India

Ph. +91-512-2570730, 2570273

Fax. +91-512-2570247



INTRODUCTION:

On the request of the factory management vide their email dt. 25.08.2025, a visit was undertaken to the factory to carry out on the spot investigations and to collect data with respect to water conservation measures undertaken and effluent treatment to assess:

1. Preparation of water balance report- checking of fresh water intake, effluent generation from various units, recycling etc. to verify consumption, generation and losses.
2. Preparation of ETP adequacy assessment report- Physical verification of all ETP units as per design, checking the adequacy of the ETP as per effluent quality and quantity to achieve the desired results.

COMPOSITION OF THE TEAM:

1. Dr. Seema Paroha, Director NSI Kanpur
2. Shri Anoop Kumar Kanaujia, Asst. Professor (Sugar Engineering)

DATE/PERIOD OF VISIT:

The visit was undertaken by the above-named officials on 30th August, 2025.

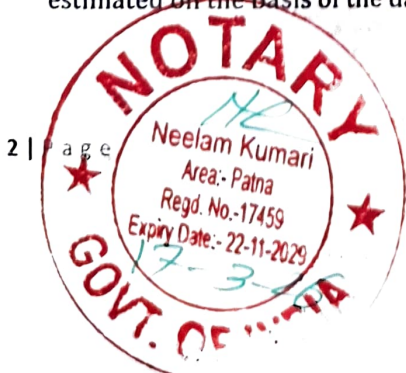
FACTORY OFFICIAL PRESENT DURING THE VISIT:

At the time of visit the following officers of the factory were present at site:

1. Shri Uday Veer Singh, Chief General Manager
2. Shri Sarvesh Kr. Dubey, General Manager (Production)

(1) OBSERVATIONS & DISCUSSIONS

Since the visit was undertaken during the off-season of the sugar factory, it was not possible to physically observe the working of the sugar plant and verify the processing and other conditions, particularly, with respect to water usage, its conservation and quantity & quality of waste water discharge. On the basis of data/ records provided by the factory and on-site physical observations made; our comments are as given in the following paragraphs. Calculations carried out on the basis of inputs provided by the factory and also as contained in their annual returns. Thus, the figures of water usage and discharge are estimated on the basis of the data submitted by the factory.



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Our observations and suggestions are as given below with part A discussing about water balances and part B about Effluent Treatment Plant. The factory is having licensed capacity @5,000 TCD, the water cycles have drawn accordingly.

1. Name of factory & address – M/s Majhaulia Sugar Industries Pvt. Ltd., Majhaulia, West Champaran, Bihar
2. Licensed crushing capacity- 5,000 TCD. The factory is crushing on an average @ 4,668 TCD during last three crushing season. Copy of the RT 8 (C) for the crushing season 2024-25 attached as **Annexure-1**.
3. Process adopted- Defecation for Producing Sulphurless Sugar

The factory produces sulphurless sugar by Defecation Process which comprises of the following unit operations:

- i. Cane Unloading
- ii. Cane Preparation
- iii. Milling i.e. Juice Extraction
- iv. Juice Weighment
- v. Juice Clarification
- vi. Evaporation
- vii. Crystallization
- viii. Centrifugation
- ix. Sugar handling including cooling and grading
- x. Sugar and molasses storage
- xi. Steam generation
- xii. Power generation

The factory is having 7.5 MW captive power plant for meeting out the power requirement of sugar plant and is not exporting power to national grid.

The hot water/ condensate is required for many purposes viz. imbibition, milk of lime preparation, filter cake washing, molasses conditioning, pan boiling, sugar melting and centrifugation etc.



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On the other hand, cold water is used for cooling of mill bearings, gland cooling, massecuite cooling in crystallizer and for various other purposes including equipment cleaning, floor washing, laboratory, injection and spray and to meet human requirements.

4. Performance during last three crushing seasons:

Year	Total crushing (MT)	Downtime %	Av. Crush rate (TCD) on available hrs.	Co-Generation (MW)	Duration of season (days)
2022-23	517556	3.8	4837	-	107
2023-24	531958	5.8	4547	-	117
2024-25	546928	3.9	4635	-	118

Although the crushing capacity of the plant is 5,000 TCD, and the factory achieved crushing on an average @ 4,668 TCD during the last three seasons.

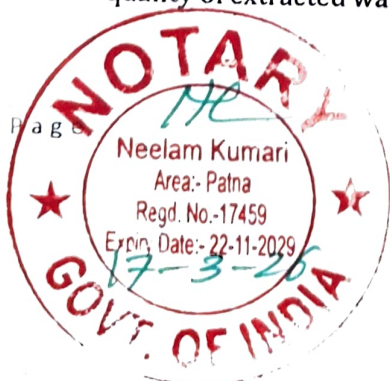
(A) REPORT ON WATER BALANCES:

1. Fresh Water Usage:

(a) Quantity of fresh water% cane used:

S.No.	Particulars	2022-23	2023-24	2024-25
1.	For Sugar Plant	8.16%	12.41%	12.36%
2.	For Co-generation	NA	NA	NA
3.	For Residential building etc.	4.42%	4.59%	4.51%

However, to verify the above figures, log book concerning reading of flow meter was checked and readings as recorded are enclosed as **Annexure-2**. It was observed that the average drawl of the fresh water for industrial use had been about 572 cum/day i.e. approx. 123.6 liters per ton of cane crushed during season 2024-25. NOC for ground water abstraction and analysis report with respect to quality of extracted water are attached as **Annexure-3**.



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- (b) Source for drawing fresh water – One no. borewell of max. withdrawal capacity 659 cum/day. It was reported that borewell is operated as and when required. Supply of water for various purposes i.e. sugar plant, co-generation unit and domestic need is carried out through common header.
- (c) System of on-line measurement – As informed, the factory has provided flow meter on bore-well to measure and record the flow and use of fresh water. For measuring the flow of fresh water into the sugar plant, co-generation units & for residential buildings, separate flow meters have been provided.

2. Cold Water Management System

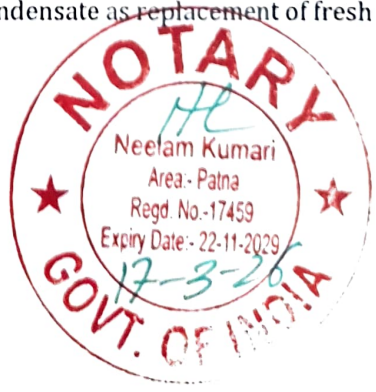
(a) System for measuring utilization of cold water at various unit operations:

Arrangement for measuring the flow of cold water at various unit operations e.g. turbine cooling, mill bearing cooling, massecuite cooling, laboratory uses and as make up water for boiling house UGR etc. has been provided. In this regard, copy of logbook records are enclosed as **Annexure-4**.

(b) Mass Flow diagram of cold-water usage, recirculation & discharge at various unit operations e.g. mill & turbine bearing cooling, crystallizer cooling, pumps, condensers, compressors and as make up water for boiler feed water and spray pond water (if any) etc. :

A schematic diagram indicating cold water usage at respective operation is enclosed as **Annexure-5**. Cold water is to be used for mill bearing cooling, at turbine oil cooler, massecuite cooling, gland cooling of pumps, condensers, compressors and as make up water for boiling house UGR, spray pond/cooling tower water, cleaning of heat exchanger and for misc. other uses including human needs. The details of quantities required are enclosed as **Annexure-6**. The total requirement of cold water for all operations is estimated to be approx. 4212 cum/day. Major portion of such cold water is re-circulated and only about 572 cum/day of water is required as make up water.

As may be seen from **Annexure-5**, the factory has installed closed loop system for re-circulating the cold water used at various operations and has also UGRs of 1243 cum and overhead tanks of 68 cum & 57 cum capacity. The shortfall in requirement is made through cooled condensate as replacement of fresh water.



3. Hot Water Management System

(a) Details of evaporator configuration, requirement of steam/vapour at various operations, measurement and availability of condensates from various heat exchangers:

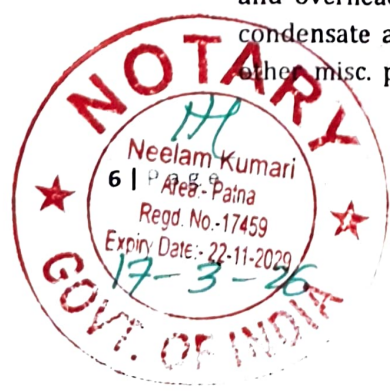
The details with respect to Evaporator configuration, steam/vapour usage at various unit operations and availability of condensates are given at **Annexure-7**. Flow meters for hot water usage at respective unit operation have been provided. The estimations have been made on the basis of proposed quality of sugarcane to be crushed, configuration of Evaporator and mode of utilization of live, exhaust and vapours, massecuite % cane and with the existing type of plant & machinery, hence, may change with variation in either of it. Details of existing plant and machinery are attached as **Annexure-8**.

(b) Mass Flow diagram of hot water usage, recirculation & discharge at various unit operations i.e. imbibition, boiler feed water, milk of lime preparation, molasses dilution, melter, centrifugal & vacuum filter etc.

Details with respect to hot water utilization, re-circulation as such or after cooling has been presented in **Annexure-6**. Flow meters for hot water usage at respective unit operation have been provided. In this regard, copy of logbook records are enclosed as **Annexure-4**. The hot water generation and consumption @ 5,000 TCD is calculated on the basis of data provided by the factory and enclosed as **Annexure-6**. The major areas of hot water / condensate consumption are:

1. Imbibition water
2. Filter cake washing
3. Pan Boiling
4. Sugar washing at Centrifugal
5. Sugar melting/Magma preparation

In addition to above, hot water is to be used for various other purposes as per need. In order to minimize fresh water consumption, the factory has installed three fan-less cooling towers of 2x100 cum/hr and 50 cum/hr along with UGR of 1243 cum and overhead tanks of 68 cum & 57 cum capacity for cooling and re-using the condensate as a replacement for raw/fresh water for cooling purposes and for other misc. purposes also. The excess cooled condensate is used for makeup at



various cooling system like mill bearings, pumps glands etc. and the remaining excess cooled condensate was passing through ETP.

(c) Waste Water Generation

a. Details of flow meter installed to measure waste water flow from cooling tower/ spray pond & other streams (Mill house, boiling house etc.) and to measure treated effluent flow:

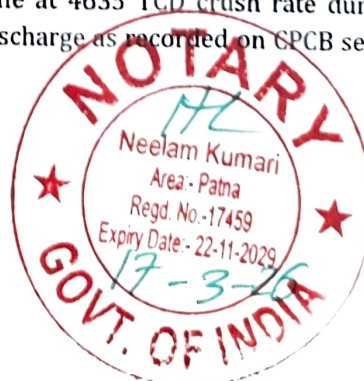
Flow meters have been provided to ascertain the Injection channel overflow, ETP inlet and RTMS for ETP outlet to measure the flow of treated effluent from the factory. The details of on-line monitoring system are given in **Annexure-9**.

b. Average waste water generation during season :

S.No.	Particulars	2022-23	2023-24	2024-25
1.	Spraypond over flow	224 ton/ day i.e. approx. 46.4 liters/ ton of cane crushed	214 ton/ day i.e. approx. 47.1 liters/ ton of cane crushed	218 ton/ day i.e. approx. 47.1 liters/ ton of cane crushed
2.	Other streams	578 ton/ day i.e. approx. 119.6 liters/ ton of cane crushed	629 ton/ day i.e. approx. 138.4 liters/ ton of cane crushed	673 ton/ day i.e. approx. 145.3 liters/ ton of cane crushed
3.	Total waste water (Effluent) generation from sugar and power plant	802 ton/ day i.e. approx. 165.9 liters/ ton of cane crushed	843 ton/ day i.e. approx. 185.4 liters/ ton of cane crushed	891 ton/ day i.e. approx. 192.4 liters/ ton of cane crushed
4.	Total waste water discharge from sugar and power plant	745 ton/ day i.e. approx. 154.2 liters/ ton of cane crushed	730 ton/ day i.e. approx. 171.7 liters/ ton of cane crushed	830 ton/ day i.e. approx. 179.2 liters/ ton of cane crushed

Copy of the logbook records is enclosed as **Annexure-10**.

The value of treated effluent discharge as estimated above by the factory has been @ 830.4 m³/ day i.e. 179.2 liters/ ton of sugarcane at 4635 TCD crush rate during crushing season 2024-25. The figures of effluent discharge as recorded on GPCB sever are enclosed as **Annexure-11**.



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The estimated effluent discharge from sugar factory works out to be 17.9% on cane i.e. approx. 180 liters/ ton of sugarcane. The recorded performance parameters of treated effluent discharge are in conformity to CPCB norms.

(B) Characteristics of Effluent at ETP (Average values as recorded) for 2024-25

S.No.	Particulars	Inlet	Outlet
1.	pH	5.93	7.47
2.	TSS	389 mg./Ltr.	32 mg./Ltr.
3.	COD	1120 mg./ Ltr.	100 mg./Ltr.
4.	BOD	300 mg./ Ltr.	18 mg./Ltr.
5.	Oil & Grease	6.18 mg./ Ltr.	<4.0 mg./ Ltr.
6.	TDS	1282 mg./Ltr.	504 mg./Ltr.

Figures in the table and as indicated vide analysis reports/data transmitted to server indicate that the treated water quality was within the permissible norms of surface discharge. The ETP performance reports carried out from third party are attached as **Annexure-12**.

(2) ETP ADEQUACY ASSESSMENT REPORT

(a) Details of ETP including capacity, brief of process and schematic layout:

The factory has an Effluent Treatment Plant of 960 KL per day capacity. The process flow diagram is attached as **Annexure-13**. The process includes removal of oil and grease and the treating it through "Activated Sludge Process", carrying out anaerobic and aeration through Diffused type Aerators.

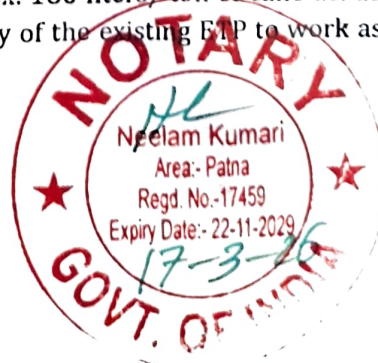
The holding volumes and size of equalization, aerobic tanks, clarifiers, sludge drying bed etc. have also been indicated in the **Annexure-13**.



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S.No.	Equipment name	Dimensions (In meter)	Holding volume (m ³)	Retention @ effluent generation on 180 litre per ton on cane at 5,000 TCD	Remarks
1.	Bar screen chamber	1.8 L x 4 B x 0.7 H	5	6 mins	Inadequate
2.	Oil & grease tank	2 L x 3 B x 2 H	12	20 mins	Inadequate
3.	Equalization tank with aeration	5.5 L x 16.5 B x 4.5 H	408	10.9 hrs.	Adequate, Diffused aeration provided.
4.	Primary clarifier	10.0 D x 2.5 H	196	5.3 hrs.	Adequate
5.	Aeration tank	42.2 L x 16.5 B x 4.5 H	3133	83.9 hrs.	Adequate, Diffused aeration provided.
6.	Secondary clarifier	10.0 D x 2.5 H	196	5.3 hrs.	Inadequate
7.	Sand filter Design basis: Surface loading rate- 12 m ³ /m ² /hr	2 D x 2 H	-	11.9 m ³ /m ² /hr.	Adequate
8.	Activated carbon filter Design basis: Surface loading rate- 12 m ³ /m ² /hr	2 D x 2 H	-	11.9 m ³ /m ² /hr.	Adequate
9.	Sludge Drying Bed	7.5 L x 5 B x 1.5 H (12 Nos.)	675	-	Adequate

Effluent Treatment Plant is to work as "Common Effluent Treatment Plant" for treating waste water from mill, boiling and other process houses along with overflow from cooling tower/spray pond. Keeping in view the quantity effluent to be generated from the sugar plant estimated to approx. 180 liters/ ton of cane i.e. about 830 cum/day @ 5,000 TCD crush rate, the capacity of the existing ETP to work as common ETP is considered to be adequate.



It was reported that the waste generated from power plant viz. boiler blow-down and rejection water from water treatment plant is being mixed with surplus condensate for cooling and re-using the same as a replacement for raw/fresh water for cooling purposes and for other misc. purposes. Rejects of water treatment plant is also being used for ash quenching, spraying on bagasse.

(b) Tertiary treatment of effluent:

The factory has an arrangement for tertiary treatment of effluent through Sand filter and Activated Carbon filter of desired capacity. The treated effluent water ETP is sent to a Lagoon for storage. Treated effluent from lagoons is taken for irrigation purposes. In this regard, copy of logbook records are enclosed as **Annexure-4**.

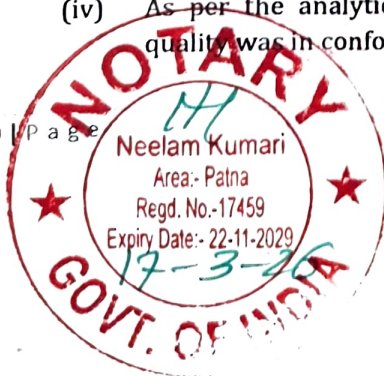
The factory has an impermeable lagoon of 15000 cum capacity to store the treated water after tertiary treatment for about 15 days depending upon the volume of effluent generated.

(3) GENERAL

- i. The factory is having proper infrastructure for operation of ETP. Details of deputed manpower alongwith qualification & designation for operation and maintenance of ETP is enclosed as **Annexure-14**.
- ii. Factory has analytical facilities/ infrastructure for measuring important parameters viz. BOD, COD, TSS, TDS etc.

(4) RECOMMENDATIONS & CONCLUSION

- (i) Necessary flow meters are installed at various unit operations e.g. pan boiling & centrifugals washing, filter cake washing etc. to ascertain and control hot and cold-water requirement.
- (ii) Flow meters have been provided to ascertain fresh water usage for sugar plant, cogeneration plant & domestic purpose etc. separately.
- (iii) The capacity of the ETP plant shall be adequate to handle the generated effluent from the plant at the operational & licensed/rated capacity of 5,000 TCD. However, capacity of the screen bar chamber, oil & grease tank and secondary clarifier requires to be enhanced as per norms.
- (iv) As per the analytical details submitted by the factory, the treated effluent quality was in conformity with the CPCB guidelines in the matter.



- (v) Factory requires to provide Extended Aeration or Anaerobic filters for treating the overflow from spray pond/process cooling tower & waste water from other streams and installation of microfiltration s/s after tertiary treatment as per Comprehensive CPCB Charter 2.0 in the matter.
- (vi) Factory also requires to provide ground water flow meters connectivity with RTMS to transmit the data to GWA, CPCB and SPCB, and other compliance as per Comprehensive CPCB Charter 2.0 in the matter.
- (vii) Factory requires to maintain the records of generation and disposal of press cake, boiler ash and ETP sludge.
- (viii) Factory requires to provide Sewage Treatment Plant (STP) of adequate capacity for treatment of sewage water of the residential colonies as per norms.
- (ix) In addition to above, factory may refer Comprehensive CPCB Charter 2.0 for its implementation.

ACKNOWLEDGEMENTS

Our thanks are due to Shri Uday Veer Singh, Chief General Manager of M/s Majhaulia Sugar Industries Pvt. Ltd., Majhaulia, West Champaran, Bihar and his team for extending desired assistance.

(Anoop Kumar Kanaujia)
Asst. Professor (Sugar Engineering)

NATIONAL SUGAR INSTITUTE
(Government of India)
Ministry of Consumer Affairs, Food & Public Distribution
Department of Food & Public Distribution
Kanpur- 208017 (U.P.) India



Majhoulia Sugar Industries Pvt. Ltd.

(Subsidiary: Jay Shree Tea & Industries Ltd.)

दिनांक: 15.11.2017

प्रति,
श्री. मन्मथ प्रसाद,
अध्यक्ष,
ग्रामीण विकास समिति,
मन्मथ प्रसाद, मन्मथ, बेरहमा, जिला।

विषय : मन्मथिया बाजार एवं उसके अगल-बगल वाले ग्रामीणों के घरेलु जल निकासी की व्यवस्था हेतु अनुरोध।

संदर्भ : हमारे पत्रांक एम-17/618/17 दिनांक 13.10.2017

महोदय,

कृपया हमारे उपरोक्त पत्रांक का संदर्भ ग्रहण करने की कृपा करें। उपरोक्त के संदर्भ में हमें सादर सूचित करना है कि मन्मथिया बाजार तथा बाजार के अगल-बगल वाले ग्रामीणों के घरेलु जल निकासी का काम मिल के बरसाती जल बहाव वाले में निश्चित होकर ही संपादित तक पहुँचा रही है, जिससे मिल के रस-रखाव पर काफी असर पर रहा है।

उपरोक्त के संबंध में आप महोदय से पूर्व में ही आग्रह किया गया था कि बाजार एवं उसके अगल-बगल वाले ग्रामीणों के घरेलु जल निकासी के कर्तव्य निकास / बहाव हेतु एक अलग से नाली की व्यवस्था की जाय परन्तु उस बिन्दु पर अभी तक आपके स्तर से कोई सार्थक पहल नहीं हुई और नही नाली निर्माण की कोई व्यवस्था हो पायी।

अतः महोदय, उपरोक्त पर गंभीरतापूर्वक विचार करते हुए बाजार एवं उसके अगल-बगल वाले ग्रामीणों के जल निकासी की व्यवस्था करने की कृपा करें।

सादर।



आपका विश्वासभाजन
श्री. मन्मथ प्रसाद, अध्यक्ष, मन्मथिया सुगर इन्डस्ट्रीज प्रा0 लि0

निदेशक

प्रतिनिधि : प्रखण्ड विकास अधिकारी, मन्मथिया प्रखण्ड, मन्मथिया को सूचनाएं एवं आवश्यक कार्रवाई हेतु प्रेषित।

120

SUB:-Request for arrangement of domestic water drainage for Majhoulia market and nearby rural households.

Reference: Our letter no. M-17/618/17 dated 13.10.2017 Please kindly refer to our above-mentioned letter.

Sir,

In reference to the above, we wish to inform you once again that the flow of domestic wastewater from Majhoulia market and the nearby rural households built around the factory is mixing with the mill's rainwater drainage channel and reaching Rajghat, which has been causing significant expenditure on the maintenance of that channel.

In this regard, we had previously requested that a separate drain be arranged for the drainage/flow of water from the market and nearby rural households' domestic wastewater; however, no meaningful initiative has been taken at your level on this point so far, nor has any arrangement for drain construction been made.

Therefore, Sir, please give serious consideration to the above and kindly make arrangements for the drainage of water from the market and nearby rural areas.

Yours faithfully,

For Majhoulia Sugar Industries Pvt. Ltd.

Director

Copy to:

Block Development Officer, Majhoulia Block, Majhoulia – for information and necessary action. □

True translated
Copy
Sumesh Singh
17/03/2021



121

121

17/11/19

28 जून 2019

रोना में,

श्रीमान अंचलाधिकारी,
मझौलिया।

विषय:- मझौलिया चीनी मिल के सामने स्थित नाला के पानी को जगह - जगह रोके जाने के संबंध में।

महोदय,

आपको सादर सूचित करना है कि मझौलिया चीनी मिल गेट के सामने स्थित नाला मझौलिया बाजार सहित चीनी मिल की कॉलोनी के साथ नजदीकी ग्रामों के जल निकासी का एक मात्र रास्ता है, जो कि मझौलिया से कोहड़ा नदी में मिलता है। महोदय हम नाले पर कतिपय लोगों ने अवंध रूप से झोपड़ी, आदि बना दिया है जिससे पानी का रास्ता अवरुद्ध हो जाता है और पानी कृषकों के खेतों में जाता है, जिससे कृषक चीनी मिल पर आकर हंगामा आदि करते हैं।

अतः आप महोदय से निवेदन है नाले के अतिक्रमण को हटाने की उचित कार्यवाही करने की कृपा करें ताकि नाले का पानी सुचारु रूप से निकल सके।

सादर,

भवदीय

वास्ते मझौलिया सुगर इंडस्ट्रीज प्रा० लि०

निदेशक



प्रतिलिपि सूचनार्थ एवं अतिशीघ्र आवश्यक कार्यवाही हेतु प्रेषितः

1. जिलाधिकारी।
2. अनुमंडलाधिकारी, बेतिया सदर।
3. शाखाध्यक्ष, मझौलिया।

To

The Circle Officer,

Majhaulia.

Subject: Regarding the blocking of water in the drain located in front of Majhaulia Sugar Mill at various places.

Sir,

You are respectfully informed that the drain situated in front of the Majhaulia Sugar Mill gate is the only drainage route for Majhaulia Bazaar, along with the sugar mill colony and nearby villages, which joins the Kohra River from Majhaulia.

Sir, some people have illegally constructed huts, etc., on this drain, which obstructs the water flow, causing the water to enter the farmers' fields. As a result, farmers come to the sugar mill and create disturbances, etc.

Therefore, we request Your Honor to kindly take appropriate action to remove the encroachments from the drain so that the drain water can flow smoothly.

Respectfully,

Yours sincerely,

For Majhaulia Sugar Industries Pvt. Ltd.

Director

Copy forwarded for information and urgent necessary action:

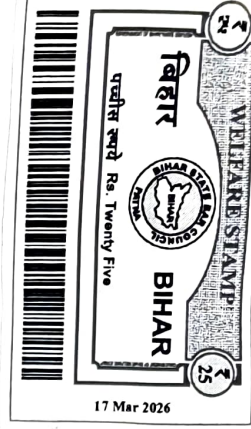
1. District Magistrate.
2. Sub-Divisional Officer, Bettiah Sadar
3. Station House Officer, Police Station, Majhaulia.

True translated
Copy
Sumesh Singh
12/3/26



"VAKALATNAMA"

BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
Appeal No. /2026/EZ



Majhaulia Sugar Industries Appellant
Vs.
Bihar State Pollution Control Board & Ors. Respondents

KNOW ALL MEN by these presents that I/We Ramjee Singh having its address at Keshari Nagar, Patna- 800024, do hereby in my/our name and my/our behalf constitute and appoint Mr. Bidyanand Singh, Advocate and Mr. Kumaresh Singh, Advocate as our true and lawful Pleader/Advocate & Attorneys to appear and act for me/us in the matter noted above to file suit, written statement, conduct suit, appeal from original suit, order etc., And for that purpose to do all acts and things, whatsoever in that connection including compromise of the above matter depositing in or withdrawing money from, filing or taking out of appear, document and payment order from Court referring matters in dispute between the parties here to arbitration, withdrawing the above matters with liberty to file fresh suit, sending properties released from attachment, filing execution or miscellaneous cases and other petitions, bidding at execution sale, obtaining payment from us out of Court withdrawing custody and other fees and doing on my/our behalf other acts, in the above matter as are necessary and proper. I/We hereby agreeing to ratify and confirm all acts so done by the said advocate or attorneys as my/our own acts and as if done by me/us to all intents and purposes.

Ramjee Singh
17.03.2026

Received Vakalatnama from the Executant and accepted the same.

Bidyanand Singh
17.03.26


1. Mr. Bidyanand Singh, Advocate
Enrollment No. 763/1977
Mobile No. 9473436054
e-mail: bidyanand6@gmail.com
Flat no. 34, Kamla Apartment, Radha Niwas', Road No. 4A, Rajiv


Kumaresh Singh
17/03/2026

2. Kumaresh Singh, Advocate
Enrollment No. BR/1889/2013
Mobile No. 9262696308
e-mail: kumareshlaw@gmail.com


Road No. 10, Patel Nagar, Patna-800023

Nagar, Patna
-800024

 भारत सरकार
GOVERNMENT OF INDIA



रामजी सिंह
Ramjee Singh
जन्म तिथि/ DOB: 30/06/1967
पुरुष / MALE



3525 6293 4813

मेरा आधार, मेरी पहचान

 भारतीय विशिष्ट पहचान प्राधिकरण
UNIQUE IDENTIFICATION AUTHORITY OF INDIA

पता: Address:
आत्मज: स्व त्रिभुवन सिंह, S/O: Late Tribhuvan Singh, Near
वीर कुंवर सिंह चौक के पास, Veer Kunwar Singh Chowk, West
पश्चिमी केशरी नगर, Keshari Nagar, Keshari Nagar,
केशरीनगर, पटना, Patna,
बिहार - 800024 Bihar - 800024

3525 6293 4813

MEERA AADHAAR, MERI PEHACHAN


NOTARY
Neelam Kumari
Area:- Patna
Regd. No.-17459
Expiry Date:- 22-11-2029
60-17-3-25

Ram Jee Singh

17.03.2028



Majhaulia Sugar Industries

(A unit of Jay Shree Tea & Industries Ltd.)

March 10th, 2026

TO WHOM IT MAY CONCERN

This is to certify that Mr. Ramji Singh, Designation – DGM (Liaison) of the Company be and is hereby severally authorized to appear before the Hon'ble National Green Tribunal, Kolkata on behalf of the Company and to sign/authenticate/file/submit any documents, forms, applications, affidavits, vakalatnamas, appeals, petitions, reply or any papers, deeds and things on behalf of the Company and to authenticate under his signatures all such corrections, additions, modifications, alterations etc. on behalf of the Company and also to do all such acts, deeds or things as may be considered necessary or expedient or incidental thereto in connection with the hearing of the matter relating to Company.

For Majhaulia Sugar Industries


Authorized Signatory




Registered Office and Head Office : Industry House, 15th floor, 10, Camac Street, Kolkata - 700017
Phone nos : +91-33-22827531/34. Fax : +91-33-22827585

Mill : Majhaulia, Dist. West Champaran, Bihar-845454, Phone : +91-6254-282921, 282173 Fax : +91-6254-282242
CIN : U15122WB2015PTC207281